

[Mr. Deputy Chairman]

with instructions to report by the first week of next Session."

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the Motion moved by Shri Swaminathan to vote.

The questions is;

"That the Bill to amend the Wild Life (Protection) Act, 1972, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 4 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R.V. SWAMINATHAN: Sir, I move.

"That the Bill be passed."

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The question was proposed.

SHRI DINESH GOSWAMI: Sir, I am not asking for a formal division. But my dissent should be recorded.

SHRI BISWA GOSWAMI: Sir, my dissent should also be recorded.

MR. DEPUTY CHAIRMAN: Both their dissents will be recorded.

The question is:

"That the Bill be passed." *The*

motion was adopted.

STATEMENT BY MINISTER

Issuance of a Notification by the government of Assam for the purpose of the essential services maintenance (Assam) Act, 1980.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RAN JAN LASKAR): Sir, in exercise of powers conferred under sub-clause (v) of clause (b) of sub-Section (1) of Section 2 of the Essential Services Maintenance (Assam) Act, 1980 (41 of 1980) as amended by the Essential Services Maintenance Act, 1981 (40 of 1981), the Government of Assam have issued a notification on 5-5-1982 to declare certain services as essential services within the State of Assam for the purpose of the Essential Services Maintenance (Assam) Act, 1980. The Government have given intimation about the notification through a wireless message dated 5.5.1982. Printed copies of the notification which are reported to have been sent by air-parcel have not, however, been received so far. In the absence of the printed copies, it has not been possible to complete action for laying the notification on the Table of the House as required under sub-Section (2) of Section 2 of the Essential Services Maintenance (Assam) Act, 1980. The notification will be laid on the Table of the House on the first day of the commencement of the next session of the Rajya Sabha.

DISCUSSION UNDER RULE 176

Growing corruption in the country affecting the political, Social, economic and moral fabric of our national life.

MR. DEPUTY CHAIRMAN: Now we shall take up the discussion under Rule 176, Shri Piloo Mody. I think we shall conclude the debate by six and I hope the hon. Members will exercise restraint so that the debate may not be turned into an acrimonious one.

SHRI PILOO MODY (Gujarat): Mr. Deputy Chairman, Sir it is with a very heavy heart and full responsibility...

SHRI J. K. JAIN (Madhya Pradesh) : And also a heavy body.

SHRI PILOO MODY:.. and great determination that I raise a discussion on the growing corruption in the country affecting the political, social, economic and moral fibre of our national life. Sir, in raising this question I want to assure every one concerned and, particularly, my colleague across the way from me, that I do not want a partisan debate on this subject at all, and that all the problems and tribulations that the Leader of the House went through in finally agreeing to this debate, he need not have had any predilections about what our motives in raising this issue are. And they were very simple. Sir.

Corruption has become a very real thing for all of us. For the whole country, for all levels of society, for all sides of his House, all communities, all castes, all regions, this has become a way of life which we find intolerable, and is the Parliament of India does not take cognizance of this fact and if the Parliament of India is not exercised by this fact, then there is something wrong with all of us sitting here and there is something very wrong with what is happening in this country?

Sir, what galls me most is when people dismiss the subject of corruption by saying that corruption is everywhere that corruption is a global phenomena, that corruption takes place at all levels and in every society. Sir, this is no consolation to me. I happen to know something about other societies also; I happen to visit quite a few countries and I know that the level of corruption that exists in those countries is nowhere near the sort of corruption that we experience in this country. It is impossible to move from, the time you get up in the morning to the time you go to bed again, it is impossible to move in this country without having brushed against some form of corruption or the other, Sir, life in this country has become intolerable unless you decide to sail along and take the easy life

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with the rest of the country and participate in the massive plunder that is taking place in this country.

Sir, corruption has now become institutionalised in this country. At all levels of society there is corruption—a formula, a code worked out by which every section of society has its little peck in the general plunder that is going on. It is only the people at large who say I hey never have an opportunity of participating in it. But what happens is that without making the least effort at a personal level, at an institutionalised level, at a governmental level, at the level of politics, at the level of the Judiciary, at the level of the press, at the level of the administrative Services, at the level of the Police Services, to make any dent on or aires! This phenomenon in any way whatsoever. Everybody has become so cynical that we just accept it, we take it for granted we even laugh about it and we narrate in justification greater and greater attempts to say how these attempts were cleverer than the previous attempts on this. This cannot go on. You know there was a time before when we paid a little money for asking for a little favour from Government. It is no longer on that basis because that grew to such a large proportion that there was a big price for favours granted. It is no longer at that level either. Now you need to pay—no matter what you do, your attempts may be justified or your demand may be legitimate; it is a matter of course and you cannot escape it—for any demands that you have to make in getting anything done in this country. Even for the simplest things, tickets on the Railways, reservations on planes or trains, on buses, it happens. Have you ever seen the indignity that a human being has to suffer in this country has become intolerable? Where is the honest man in this country? Put an honest man into the administrative services, put any honest man into the Police Services, put any honest man into Service, put an honest man into politics, and you find it is no longer possible for him to remain honest.

SHRI BUDDHA PRIYA MAURYA (Andhra Pradesh) You are there. You are honest.

SHRI PILOO MODY: I am glad you recognise it. Some day I will reciprocate the compliment. The fact of the matter is that all of us sitting here, if we put our hands on our hearts and think for a moment with our conscience, would it not say to ourselves that 15 years ago we were more honest than we are today? I personally feel that 15 years ago I was a better human being, a more honest human being than I am today. And I cannot escape it, I do not know where to escape and while it is repugnant for me to accept the sort of society that I see around me, I have no escape if I want to continue to live in the country—which I very much wish to do. Therefore, it is not a partisan matter. One can always apportion blame; and the blame, I am afraid, has to be taken by the Government more because for many many years a particular party has been in charge of the Government and they have framed certain policies, policies against which I have been vehemently in opposition—policies which were based on a pernicious system of licences, on a pernicious system of quotas and permits, on a pernicious system of granting favours, and a pernicious system which inbuilds into every piece of legislation in this country vast discretionary powers for the Administration and the Executive. This is what it at the root of it. So if it were merely a question of apportioning blame, I do not think it would even be necessary to do it; the proposition is too obvious but I am not on that process, although there are sheaths and sheaths that I could quote from the newspapers about big scandals, scandals involving hundreds of crores of rupees, being made at all levels by all type, of people. There are many levels of corruption. But the very important source of corruption unfortunately always remains political, for which all of us have to take the blame, on this side of the House as well as on that side. But you must take more blame because you are more in number, just as when we were in power we had to take more blame. The process goes on. The root cause, the fountain-head of the evil is political and therefore, in raising this debate I would like you to turn the light inwards and to see for yourself to what extent

we have been responsible, I have been responsible, for bringing this state of affairs. Take any part of life, take the C ment servant, for instance, in the matter of transmers, in the matter of recruitment, in the matter of promotion, take the large services in which the same thing occurs. You know jobs are being auctioned for Rs. 50,000, a lac, and there are jobs which are known as wet posts and there are certain other jobs wh known as dry posts. In a dry post you get a little opportunity and in a wet post your opportunities are lush. And this goes on and on and on. And I find nobody, no-body even remotely concerned, nobody wanting to discuss the issue, nobody even recognising it as a problem that is facing our country, Sir. You can take any number. Take the question of letting out contracts. You will find that exaggerated claims of contracts which have been rejected, when a new administration comes in, a new Minister comes in, he starts accepting, the claims which have been rejected in the past and makes payment and receives consideration in return for that. Take the case of building a house, building a building. There is pernicious use of the F. S. I. It is incidentally a good law, a good law in the sense that it controls the density and controls the space. Having passed a good law, you leave discretionary powers in the hands of the Ministers, which invariably the Chief Ministers in the States reserve for themselves and then give concessions. They make it possible for lax fortunes to be earned and in the process collect it. Take the NOC on urban ceiling. The no-objection certificate on urban ceiling is a source of prime money because the NOC entitles the recipient enormous sums of money and enormous profits.

Sir, only this morning we raised something about the electronic parts being allowed to be imported from Japan. It is amazing. It is very ingenious. In Japan they do not permit export of components, parts. In India we do not permit importation of the finished goods. So, full items are exported from Japan. They are

dismantled in Hong Kong. That means removing a few screws-and loosening, and the parts are imported into India where they are screwed into one item again and sold for enormous profits, 200 per cent, 300 per cent, 400 per cent. But we do nothing about it. Everyone of us is in the know of it, everyone of us reads it day and night in the newspapers.

You get up here and ask questions, and this Government will maintain complete innocence. Even the Question Hour in Parliament has become a corrupt practice, Sir, and it has become a corrupt practice in the sense that we go on asking questions, we go on seeking information, and they have now developed sophistication at warding off our questions, Sir.

Therefore, Sir, I would urge you to help us in getting some answers from them between eleven and twelve at least in the future, if it has not been *done* in the past because it is essential. It is essential to curb corruption. It is essential to strengthen our democratic fabric. It is essential for our own well-being. Knowledge, information, Sir, is power to check the arbitrary exercises of whims.

Then what happens? Every now and then to make a public show of it, a man here, a man there, is found a scapegoat, a clerk here, a little officer there is made a scapegoat to show how concerned we are about this subject, and the real big fish just manages to have very much their own way. Sir, look at the position that the people who have corrupted, enjoy in our society. Look at the social status and position of smugglers in the society. Look at the social status of bootleggers in this society. Look at the social status of other people. Look at profiteers, look at black-marketeers, look at hoarders. They all enjoy extremely high social status in the country, and compare

them with a poor professor who is trying to build a generation for you. Look at it against the poor professional who will not indulge in sharp practices. You see the dichotomy in our society in which the evil-doers enjoy a certain status in society, who hobnob with the top-most political echelons of the society, and the honest professor and the honest professional and the honest worker and the honest whoever he may be, getting nowhere, not even getting a foot into the doorway, wherever he goes.

Sir, have you ever thought what injustice a citizen in this country has to suffer? You know, people ask me, "If politics is so corrupt, why are you in politics?" Sir, to tell you quite honestly, I do not know. I have a way of salving my own conscience and fooling myself into thinking that every time I get up here and say something, I am hitting something. I am hitting nothing. I am only hitting the air. I know it is a very poor consolation. But I also know that if I was not at least fooling myself into thinking that I was trying to do something for this society, I would find life in this country intolerable. Have you ever thought what injustice a human being has to suffer a citizen has to suffer in this country? Every time you dial a telephone, it is an indignity. And every time you catch a bus or a train or a plane, it is an indignity. Every time you go to the post office, it is indignity. Every time you walk on the streets, it is an indignity. The amount of indignities that you have to suffer has become intolerable. As I stroll down the streets, I see that the bus never stop at the bus stop and there are about 10 to 15 people running after the bus; taking flying leaps in order to catch the bus and go to their destination. It is a common practice in this country. Not an exception, this is the rule. It would be unbelievable, in fact, the commuters in this city, would be aghast if the bus ever stopped at the bus stop and peo-

[Shri Piloo Mody]

pie were allowed to mount it like civilized human beings.

But, Sir, political corruption is the progenitor of administrative corruption, there was a time when I could quote people but since I do not want to mention any names, I do not want to go into this business of quoting because if you ask me the name, I cannot withhold it. But there are Governors, there are legal luminaries, there are people of all strata of society, not to mention the journalists, who day in and day out are speaking about, are exposing the indignities that we have to suffer primarily as a result of corruption. I want you to understand, Sir, that there is a nexus between the indignities that a citizen suffers and the political structure, that there is a nexus between indignities and corruption, that there is a nexus between political power and corruption, and all of it gets translated into legal or semi-legal or quasi-legal procedures and laws which in the ultimate analysis leave you helpless.

You know, Sir, stealing goes on from coal mines. False contracts are given. Stealing goes on from the Railways which is endemic. Every year there has to be so much written off, that has been stolen. Stealing goes on in the steel mills. Stealing goes on in every conceivable way. Stealing goes on in cement, it has now become famous. To have control on cement is to have control over the Bank of England. And what to speak of petroleum? The Oil Minister is sharing the bench with my worthy colleague. Has it ever occurred to you, Sir, that it requires a Cabinet Minister's permission for a person to acquire a gas agency, that it requires a Cabinet Minister's signature before my approval can be given to a gas connection?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): No. I am sorry, you are wrong.

SHRI PILOO MODY: I am wrong only in the recent period.

SHRI P. SHIV SHANKAR: Absolutely wrong. You do not know the facts. You want to mislead. It does not require at all.

SHRI PILOO MODY: Whose permission does it require?

SHRI P. SHIV SHANKAR: If you don't know, why do you talk?

SHRI PILOO MODY: Why don't you inform us?

SHRI P. SHIV SHANKAR: It is only the company concerned, the Hindustan Petroleum or Bharat Petroleum or the IOC, who are the concerned authorities to give the sanction. It does not come to the Minister at all. I have not interfered in any single case.

SHRI PILOO MODY: May I suggest, Mr. Minister, that you yourself, make an application to the company and you see what is the result of your application.

SHRI P. SHIV SHANKAR: That is a different matter. I have not had any occasion to do that.

SHRI PILOO MODY: If you are sportive enough, do it in somebody else's name.

SHRI P. SHIV SHANKAR: Why should I ask for a gas connection?

SHRI PILOO MODY: I want you to apply yourself and see the result.

DR. BHAI MAHAVIR (Madhya Pradesh): We have dozens of people coming to us for letters of recommendation to the Minister.

श्री उपसभापति : आपका टाईम

SHRI PILOO MODY: I am sorry that the Minister thought it worthwhile to intervene. I am not saying

about you. I am talking ASK? % very different plane altogether, *But* I do know that every gas connection in this country requires the Cabinet Minister's signature, whether it is you or your predecessor or your predecessor's predecessors in the Janata Government. All I know is that it requires the approval of the Cabinet Minister, whether he put his signature there or not. It is *an* inspite all the protestation over here. I am not saying it in his case. I do not think he should wear the *cap* at all- The fact of the matter *is* that it has *happened*. I have not asked recently for any gas connection. I am going to ask for it in a day or two.

Then about commissions. Commissions are being collected on every single item that there is. I do not know whether the Finance Minister realises that commission *is* there. On everything that is manufactured in this country. *On* anything you touch, whether it is cloth, furniture, *like* or whatever you see around you, there is an inbuilt 70 per cent tax. It is a very high tax inbuilt and totally invisible that the people are paying. But now it has become to the point where there is no single item that is manufactured in this country, not single item that is imported into this country and no single item that is exported out of this country which does not carry an inbuilt factor of plunder. *who* pays it ultimately? It is the consumer who *pay*s it. You may be as sentimental as *you* like or espouse the cause of any religion or any political ideology, the fact of the matter is that here is only one scientific definition of 'common man' and that is *the* consumer'. It is ultimately this common man, the consumer, that bears the burden of this corruption and this tax. I am bringing in the question of tax because linked to the tax *is* also an element of corruption. Therefore, I am bringing in the question of tax. When things which we do not need are imported, it is in order to earn a commission. "When we export from this country things that we cannot

afford because we need them for ourselves, here *is* a commission involved. This has been going on. I am not taking sides. Our Government also did it for two and half years and you have been doing it for thirty two and half years. This has been going on and there *is* commission all over from beginning to end. I do not think that this is something that a civilised nation, its educated people and people with a rich heritage and culture can tolerate for too long.

We *have* to be able to come to grip with this problem. Even if *we* are to accept the facile explanation that is *given* to Us that it is a world-wide phenomenon and it is happening all over, I do not think we should console ourselves saying that it is a world phenomenon and, therefore, it must affect us.

I We *have* a pretty rigidly controlled border we have rigid tariff barrier and we have a rigid export-import policy and it is easy for us to isolate ourselves. I do not think that we should allow corruption to be imported into this country although I believe that everything can be. I even recommended to the Finance Minister to import all goods that smugglers import into our country and sell them through large Governmental departmental stores giving them the name 'SMUGGLERS' to satisfy the needs of our people in smuggled goods so that the profits which *are* now shared by politicians can entirely be the revenues of the Government of India. I mean that this sort of an innovative thinking We should have today if we are to preserve our life and society and if we are to remain relatively honest, decent, I would *even* go further and say, harmless people, friendly towards all. But Sir, unless we realise the fact, unless we accept the fact—*the* beginning of change is acceptance—it is of no use and I want you, therefor, Sir, to accept the *fact* that our society has become too corrupt even for us, even for you, even for all of us, and once than accept-

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ance dawns on us, then change is possible. We can sit together; we can discuss it; and we can find ways and means whereby the Petroleum Minister does not have to clandestinely okay gas connections. But we have to find ways and means and that can be done and there is no problem in this country which cannot be solved given the goodwill.

Sir, my purpose in raising this debate was to generate this sort of goodwill, this sort of generosity and this sort of give and take, that are necessary to put our society in order. Thank you, Sir.

DR. RAFIQ ZAKARIA (Maharashtra): Mr. Deputy Chairman, it was indeed a rare privilege to hear a sober and sound speech from my friend, Mr. Piloo Mody.

AN HON. MEMBER: Full of jokes also.

DR. RAFIQ ZAKARIA: But for the unfortunate interruptions, where in things...

श्री शिव चन्द्र झा : (बिहार) : मेरा प्वाइंट आफ़ आर्डर है... (व्यवधान)

SHRIMATI SAROJ KHAPARDE (Maharashtra): Sir, don't allow this point of order. This is only a waste of time. (Interruptions).

SHRI GHOUSE MOHIUDDIN SHEIKH (Andhra Pradesh): Sir, there is no point of order. Kindly do not allow him (Interruptions).

MR. DEPUTY CHAIRMAN: All right, all right. (Interruptions).

श्री शिव चन्द्र झा : मेरा प्वाइंट आफ़ आर्डर है... (व्यवधान)

DR. RAFIQ ZAKARIA: Sir, the leader of his party should see that

this kind of interruptions do not take place. (Interruptions).

SHRI PILOO MODY: But I suffer from the same kind of disability that your leader suffers from! (Interruptions).

श्री शिव चन्द्र झा : मेरा प्वाइंट आफ़ आर्डर है... (व्यवधान)

श्री उ. वसन्तः : हाँ कहिये।

श्री शिव चन्द्र झा : ... नि. करणन और अष्टाचार के उन्मुख पर यह कहना है और सारा देश जानता है कि प्रतिभा प्रतिष्ठान का जन्म कैसे हुआ... (व्यवधान) सुनिये तो... (व्यवधान)

SHRI BUDDHA PRIYA MAURY A: Sir, this should be stopped.

MR. DEPUTY CHAIRMAN-. This is not a point of order.

श्रीमती सरोज खापर्डे : जब इतना भाषण दिया, तो आपने अली क्यों... (व्यवधान)

SHRI PILOO MODY: I urge on you, Dr. Zakaria, not to reply to it

DR. RAFIQ ZAKARIA: I am not replying to it.

MR. DEPUTY CHAIRMAN: All right. Please go ahead.

DR. RAFIQ ZAKARIA: Sir, as I said, it was indeed a rare privilege to hear such a sober and sound speech from my good friend, Shri Piloo Mody, and it was a good speech but for the unfortunate interruptions and exchanges between him and the Law Minister... (Interruptions) ... I am sorry, the Petroleum Minister. Sir my friend, the Petroleum Minister, Mr. Shiv Shankar, should not have taken note of what Mr. Mody was saying if he had realised that Mr. Piloo Mody never became a Minister under the Janata regime even though. I think, he deserved to be a Minister. Why Mr. Morarji Desai did not make him a Minister, I do not know. But;

if he had become, then, Sir, I don't think that he would have raised such a petty question that a gas connection or a cylinder allotment needs the signature of a Cabinet Minister. But, Sir, I will leave it at that.

Sir, for the level at which Mr. Mody has kept the debate, I think he deserves our congratulations and on most of what he has said, we on this side will agree. It is a fact that corruption is there and it is also a fact that corruption is growing. But Mr. Mody should realise that corruption is not something which is invented by one Gide or the other. Corruption has been there right since the dawn of history, and in fact, Sir, as far as the democratic institutions are concerned, I will quote to him what no less a person than Gibbon has said in his classic 'Decline and Fall of the Roman Empire' that "corruption is the most infallible part of administration." It is much more true, I agree, of totalitarian States, but even in democratic States, whether it is here, in the United Kingdom, in the United States or in any other part where democracy prevails it cannot, be said that it does not prevail. In fact, corruption that is prevalent now, in the Communist regime, in the Soviet system, is no less pernicious. I have, authorities to quote, but I do not want to waste the time of the House. But the fact remains that this is a part of the system which we have inherited since the dawn of history. You find that corruption has been going on since the beginning of time. It is, therefore, good that Mr. P. V. Mody has said that we must all sit together and find ways and means of curbing and controlling corruption.

Now, he said that we have been in power for such a long time, and, therefore, the steps that we should have taken to see that corruption is eradicated have not been taken. All I can say is that there Mr. Mody is not right, because right from the time when the Indian National Congress

decided to form governments, way back in 1937, it is one of the aspects on which, from Gandhiji downwards, emphasis has been placed that a Minister, a public servant, a Member of the Legislature, any one concerned with any aspect of public life, has to be honest and his integrity has to be beyond reproach. Sir, I can quote Resolutions after Resolutions of the Congress Working Committee where panels were appointed, where inquiries were conducted, where even on a mere suspicion the severest actions were taken. But still the fact remains, and I do not want to dispute that, that what Mr. Mody has said is correct that we have not been able to control it and as our development process multiplies and grows wider and wider, this evil is also spreading its tentacles more and more. And, therefore, I would urge upon Mr. Mody and my friends on the other side to search their own hearts and also see whether it is only because of some particular set of people, some particular organisation, some particular individuals or is it because there is something wrong with the whole moral fibre which is creating this situation. And if this is so, greater and greater efforts in this direction are called for.

Sir, Mr. Mody asked what is the idea of holding a clerk responsible here or a constable being found guilty there? But is that the picture? In the last four decades of the Congress rule—since he has made a reference to that background, it is only in that context that I am saying—how many important people were brought to book? Who was Pratap Singh Kairon? Who was Bakshi Gulam Mohammed? Who was T. T. Krishnamachari? Who was Biju Patnaik? Were these not important people? Who was Keshav Dev Malviya? Who was Harekrishna Mahtab? There were Chief Ministers, Cabinet Ministers, holding important positions. I can go on quoting names after names. And, Sir this whole

[Dr. Rafiq Zakaria]

business of holding inquiries, investigating into the misdeeds of those against whom charges were made, passing the Commissions of Inquiry Act, creating other machineries, who did it? It may be that despite all these measures that have been taken we are not where we should have been. But, Sir, for that, are we not responsible? Sir, is it also not true that baseless and scandalous charges, without any truth in it, are also being made irresponsibly? And Sir, is it also not true that we are taking advantage of the privileges as Members of Parliament that we enjoy and on any pretext, on the basis of any rumours, on somebody telling us something, we come here and make allegations destroying the reputation of individuals which later on have proved to be false? And since what we say here, the press can quote and publish with impunity. Have we also not to ask ourselves whether we should indulge in this kind of tactics also because then what happens is that when irresponsible charges are being made against all and sundry the real culprits go scot-free. And in this connection...

SHRI HAREKRUSHNA MALLICK (Orissa): What about the Shah Commission?

DR. RAFIQ ZAKARIA: ...Sir, I would like to quote a classic observation in one of the most important research works that have been made in this regard. That is by Reath and Zenkins who says: "How much is true and how much is false about corruption in high places, nobody outside a small circle can ever know for certain. What is certain and can be said without circumlocution is that to wander through the corridors of power in this country is to wander through a whispering gallery of gossip. Only the fact of corruption at the highest level is taken utterly for granted and the only interest lies in capping the latest with one that is even more startling."

So, Sir, a curb on this kind of behaviour on our part is also called for because unless that is done what Mr. Piloo Mody has so sincerely desired, we will not be able to achieve. Then it becomes a kind of tug of war, charges and counter-charges, arguments and counter-arguments. And there also, Sir, in one of the reports of a Commission of Inquiry it has been clearly pointed out as to how because of the charges and counter-charges, the truth escapes. And if truth is not to escape, what is important is that we must first satisfy ourselves that what has been told to us is really with some foundation, with some basis.

Sir, people are talking of the Watergate scandal in the United States. But I do not know how many of us have read the famous book, "The President's Men" written by those two reporters. Sir, before they published their allegations in the 'Washington Post', for nine months, they went from pillar to post, checking and re-checking every information they got. And it was such a laborious, troublesome, time-consuming experience through which they had to pass. "There is a very good film made on it. It was only when they and the Editors of the 'Washington Post' were fully satisfied that what they have in their possession is the truth that even the President of the United States of America had to go. But, here, what is the picture that we are seeing? All kinds of wild allegations, all kinds of rumours, anything can be hurled against anybody. And Sir, reputations have been murdered and these persons who have caused these murders of good reputations go unpunished. This is an equally important aspect of our fight against corruption. If corruption is to be fought, then, not only the corrupt have to be brought to book, have to be punished, but also those who indulge in this tactics of hurling baseless allegations against those who are not corrupt, against those whose reputation needs to be

protected, have also to be punished. Sir, this aspect of our national life was pinpointed by the late Jayapra-kash Naraiii long ago. I will quote from what he has said, in this connection, because, I think, therein lies the pith and substance of how we have to deal with a corrupt situation. He said:

Galloping corruption is degrading because of the predominant position policies occupies in an undeveloped society, in the entire gamut of its national life; business, whether it is private or public, administration, professions, education, even the customs, manners and personal relations, let alone democracy and socialism. The most important question is, can a nation without a moral fibre survive? It is not for the politicians alone to give the answer. It is for every one of us."

Therefore, Sir, we should ask ourselves. While politicians deserve to be properly scrutinised, because, after all, they occupy the commanding heights of power, there are also other sections. But Sir, I would like to know from you, whether our doctors are free from corrupt practices. Is it not a fact that the most eminent among them show to the Income-tax authorities Rs. 10,000 as the income from their private practice, while they really earn Rs. one lakh per month? Is it a fact or not that our engineers indulge in the same kind of practice? I would like to ask my friend, Mr. Piloo Mody, whether the architects are also not in league with the builders and whether they do not indulge in the same kind of practice. He does not. I know that. Therefore, what has happened here, because of the kind of atmosphere that we have created, all kinds of people are taking advantage of it. The Leader of the House, they said, was hesitating to have a debate on corruption. There was no such question. What he was afraid of was, instead of its serving the purpose in the larger national in-

terest, we might indulge in all kinds of mudslinging against each other. Mr. Piloo Mody has kept the level and, therefore, I am sure, nobody must be more happy than the Leader of the House that we are having this debate provided we continue in this trend. Sir, am I to conclude now? I know that we have to conclude the debate within three hours.

MR. DEPUTY CHAIRMAN: You have covered most of the important points.

DR. RAFIQ ZAKARIA: I have still to cover a few points. But I win bow to your decision.

MR. DEPUTY CHAIRMAN: You have made a very good speech.

DR. RAFIQ ZAKARIA: You have been more indulgent to Mr. Piloo Mody. You gave him half-an-hour. But it is always a pleasure to hear him even if he speaks more. But Sir, in the end, I hope you will allow me to join with my friend, Mr. Piloo Mody, in the appeal which he has made. It is no use saying 'You are more, and, therefore, corruption is more on your side; we are less and, therefore, corruption is less on our side.' It is immaterial. The fact is I that there is corruption. The Prime Minister herself has repeatedly said this. Therefore, there is no question of any dispute about it. The question is, what measures we have to adopt? From the Santhanam Committee onwards, from the Golwala report downwards, all kinds of measures have been suggested. Somehow or other, they have not produced the desired results. And we have not been able to create the environment which needs to be created. You see our students today. Question papers are being sold. This is a disgrace. Because of this, examinations had to be postponed. The situation that has arisen is something alarming. I hope, therefore, what Mr. Piloo Mody has said will percolate to every section, not only in this House, but to every sec-

[Dr. Rafiq Zakaria] tion of our society as well and that we shall make concerted efforts to see that this evil is eradicated once and for all.

SHRI ARVIND GANESH KUL-KARNI (Maharashtra): Sir, at the outset, I may say that I am a little diffident whether I can rise to the heights to which my two predecessors! have risen because I am a small man, I cannot go to that extent. But generally as a down-to-earth man, I will only go on exposing and placing before the House the views of a man who is always down to earth. Otherwise, I cannot rise to those heights. It is just like Everest to me. Also there is experience. We know what everybody is. So it is not possible for me, because there are some limitations of my own.

Sir, one hon. Member said here that corruption has become institutionalised. I agree that explaining corruption as a global phenomenon will not do any good to this country. But corruption has been institutionalised and the symptoms which we see are only symptoms, but the disease is very deep: it is like cancer; and we are in danger of the nation being degenerated. I do not understand why in a single generation we have come to this pass. In a single generation from being an honest society, we have come into a dishonest one. That is what my friend was saying. Sir, a part of the cause might be perhaps that the static society with some static technology has turned into a dynamic society and perhaps the change has upset the old values. But Our exposure to wealth is so new that no new values have yet been developed to take the place of the old ones. Status and functions of today increasingly depend on possession of wealth. With the mad race for money, the process of economic development, which requires ideological pursuit of material prosperity, must

necessarily, to a certain extent, lead to an exaggeration of the importance of attachment to money.

Sir, the new entrants into the political life, I am very sorry to say, are, by and large, not men who are interested in policy. A large number of them would be hard put to enunciate what the election manifestoes of their respective parties contain.

In this connection, I also see that the corruption which has been institutionalised is being beautifully packaged. Venality is wrapped in the colourful hues of public service. It is rarely and by chance that the vile contents are exposed. This is what I see the present national scene or panorama to be. I am aware that people like Kamraj, people like Comrade Ram Kishan, the then Chief Minister of Punjab who himself stays in a cooperative housing complex where I have a place and our erstwhile leader, Shri Bhola Paswan Shastri, are some examples of persons who even after acquiring power, have shown the way persons in high office should live. When I say this, it is not that such examples are rare; such examples are very very rare. But, Sir, to allege that the press publishes material and gets away with impunity will be an injustice to the press itself. I know that in the olden days the press had stalwarts like Kuldip Nayyar and Girilal Jain and now there is Arun Shourie and there are many others; I don't want to name them all. These are all the stalwarts who had expressed strong views on corruption and it is not that they got away with impunity. The courts have justified whatever has been said. So, what I would like to say is that we should not blame the press for it.

Sir, it is said "*Rajah kaalasya kaa-ranam.*" It was said long back and this is the malady that is afflicting this country today. Somebody quoted Gandhiji. I can also quote Gandhiji—in one respect. Sir, we are aware

that when Arun Shourie's article appeared in Gunday—which was mentioned some three days back by Dr. Bhai Mahavir—about Nagarkar report on the collection of funds for a souvenir, nobody took cognizance of it here. See what Gandhiji did in the case of T. Prakasam, the Andhra Kesari, the Father of the new Andhra State. It was now Gandhiji's turn to try to bring Prakasam to heel. "It is stated that all the papers he had sent to Sardar are now sending to me show how, in my opinion, you have been instrumental, however unwillingly—as I would put it—in corrupting public life." This is what Gandhiji had stated. Even to accept advertisements for a souvenir was frowned upon by Gandhiji, Pandit Nehru and Sardar Patel. I don't want to quote because the time is very short. But there are many good quotations which I would recommend to the House and friends on my side to read... (Interruptions)... You read all this material. It is for both the sides.

Luckily I was going through some newspaper reports and I found a statement by Shamim. I don't know whether it is in the Hindustan Times or some other paper. Under the caption "Congress culture under celluloid fire", he had evaluated the latest films being released during the last two years. And what were the themes of the films? They all depict on the Congress culture and corruption. This is the present position as outsiders see it.

Sir, I am not going to charge that only the ruling party is responsible. Perhaps it was my predecessor who said that it is the political system which is generating this type of a dreaded disease. It is the political system in the sense that elections in this country cost very heavily. The criterion for the selection of candidates is such that it is not the merit but the elective merit. You know it; you come from Uttar Pradesh, the most important State; you know what

type of caste-ridden society it is and how you people get through and only you know how to get through—because I do not belong to your party.

MR. DEPUTY CHAIRMAN: In Maharashtra also it is the same system.

SHRI ARVIND GANESH KUL-KARNI: What I am saying is, the political system which is responsible for this is also one way or the other putting a premium on corruption.

There is another aspect of the corrupt practices to which I am coming now. Now the theory being pronounced in this country is this. We are old Congress people and we knew it up to 1970. It was right from the taluk level that Congress has to come through service to people process and slowly we had to travel up to 4 P.M. the Pradesh level. God knows when one comes to Delhi. It took me thirty years before I was elected to the Rajya Sabha in 1967. So, Sir, this was the process. Now that institution has been more or less eroded. No elections are taking place, whether in their party or in my party. Everywhere (no criteria are being adopted and that is why undesirable persons come in and the problem starts.

MR. DEPUTY CHAIRMAN: Not 'undesirable' but 'undeserving'. Don't say 'undesirable'.

SHRI ARVIND GANESH KUL-KARNI: Undeserving. 5TT" 5TT
बोलते हैं। अनडेजायरेबल बोलें या अनडेज
दिस बोलो, जो भी हो।

Then this loyalty phenomenon enunciated by the party in power is also to be blamed. Sir, the leader of that party is a very capable leader. I had two days back said that she is just like a pillar in this country, to whom we should see, that she protects this country. I have no doubt

[Shri Arvind Ganesh Kulkarni] about that. But consider the class of people who have gathered around. One is Bradman and the others are linesmen who does not know bow to hold the bat. My friends, in Maharashtra, you have seen in the last two years what type of loyalty grew. Two licences for liquor, Chairmanship of cement' distribution. Finished; loyalty purchased. Corporation Chairman; loyalty purchased. So on the loyalty criteria, I think the Leader of the House will take into consideration the point made. It is like a cancer. You do not depend on loyalties. Loyalty means encouraging what you

call the dictatorship, encouraging the authoritarianism. We feel, the old generation feels, that the loyalty is to be to the principles, the belief in the programmes. I do believe that the Congress Party which is the ruling party has got the highest responsibility in implementing this. You cannot see through us. We are a fragmented Opposition; you are, what is called, internally striven party. So both of us are on the same platform. The only thing is, that your leader is a stalwart and so your party is running the drama. We cannot run that because there are no actors capable. Now new people are coming in. My friend Mr. Mohanarangam is there.

(Interruptions) I do not blame your leader. So, Sir, celluloid characters are coming, but that will not solve the problem.

SHRI DINESH GOSWAMI
(Assam): Imagine if Mr. Mohanarangam has to play the role of a hero.

SHRI R. MOHANARANGAM
(Tamil Nadu): I do not expect Mr. Goswami will come in as a heroine.

SHRI ARVIND GANESH KULKARNI:
Through you, Sir, I appeal to everybody that the loyalty criteria has done the biggest damage in the country and should be discarded. Loyalty criteria, purchase of the loyalties and adherence to the leadership, etc. etc—these are all flimsy

false promise of things. And that is not going to create a viable and what you call strong democracy in the country. So I would request the Leader of the House, who is, also the Finance Minister, to look into the question of loyalties. You have your own criteria for appointing people on the Board of Directors. There is an article in some papers on this; I do not want to refer to that. We find that many of the persons appointed on the Board of Directors have nothing to do with banks but are Congress I partymen. And I also find a very beautiful lady has been put there. I could not even make out whether she is an actress or otherwise...

SHRIMATI SAROJ /KHAPARDE: You should be happy about it.

SHRI ARVIND GANESH KUL-KARNI:
Sir, you see,...

SHRIMATI SAROJ KHAPARDE: You should be happy about the appointment of the beautiful lady.

SHRI ARVIND GANESH KUL-KARNI:
Madam, I am not disappointed in the sense that I have got a good wife. Why should I be disappointed? I have get a wife. No problem. But I am appealing to Mr. Pranab Mukherjee. Whether she is 'Miss' or 'Mrs.', God knows whether married or remarried. She is one Megha Patil who was sometime staying in the Gulf countries. She came on some mission, liked to stay here, it is said married some people, divorcer! f-nd now si «• is on the Bank of Maharashtra. What type of implementation of the 20- Point Proqramtrie will you ever have? I think that beauty and physical qua^fications should not be the criteria.

SHRI R. MOHANARANGAM: Sir, Mr. Kulkarni is in a very good mood today.

SHRI ARVIND GANESH KULKARNI:
All these youngsters are really getting interested, I think. I will introduce her to them. Mr. Pranab Mukherjee should invite the

famous director from the Bank of Maharashtra and have a dinner party or a lunch party. I will also join you.

I come to another aspect of it. I am just taking five, ten minutes.

MR. DEPUTY CHAIRMAN: Fifteen minutes are over.

SHRI ARVIND GANESH KUL-KARNI: Please, Sir. Do not disturb me.

MR. DEPUTY CHAIRMAN: Follow the example of the Mover of the Motion.

SHRI ARVIND GANESH KUL-KARNI: I am in a mood to enlighten. The House is interested to listen to me. See that ladies. How quiet they are today. The ladies are ^aU quiet. You do not worry about it.

SHRIMATI SAROJ KHAPARDE: Mr. A. G. Kulkarni, you are disturbed by the name of Mrs. Meglia Patil. Do not get disturbed more now.

SHRI ARVIND GANESH KUL-KARNI: I am coming to your problem. Do not worry. Leave aside the board of directors.

I would request very seriously that the Minister should again review the names. A recommendation from the Chief Minister is not the only thing or the party-membership is not the only thing if you really want the banking industry to subserve the common people.

Then Sir, I come to two or three other problems. Corruption has spread. Sir, I have not got the highest respect for Mr. J. R. D. Tata, one of the ablest industrialists in this country, who does not believe in corruption. What happened? His Managing Director had the wrong company of a Chief Minister. You must have seen the reports. It has now been published that a Tata company gifted some money against F.S.I. in Nariman Point, given to the Tata Art Centre, the worldwide famous institution, in

return for the grant of a gift to those trusts, various trusts, of 60 lacs Or 70 lacs of rupees. Again, Sir, by an ingenious method this money has been brought back. The Managing Director of that institution has been one of the sophisticated peddlers in the power corridors in Delhi. I am very sorry to say this.

About this Taj Mahal Hotel in Delhi, the din of pleasure for politician without cost, I do not want to go into. I can go into them very much. Perhaps my friends would be more embarrassed, and I do not want to embarrass them.

This is the way Tata has encouraged corruption. What to talk of Birla, Jalan, Goenka or somebody also. They can be taken as second rate, third rate, fourth rate, whatever it is.

Then, Sir, here is a news item published, which has come in reply to a question in the Maharashtra Assembly. Sir, COFEPOSA detenus have been released on parole. You arrest under COFEPOSA. It is the Finance Minister and his Central Intelligence Bureau—I think the Home Minister has gone away—they arrest..

MR. DEPUTY CHAIRMAN: He is there.

SHRI ARVIND GANESH KULKARNI: He is there, but my friend Zail Singh is not there. If he is not there, there is no interest. If Zail Singh is there, one can get interested.

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): COFEPOSA is under the Finance Minister.

SHRI ARVIND GANESH KULKARNI: Yes, I know. So they were arrested. And they were quietly released on parole. Who recommended it? Not a single opposition ML A from Maharashtra recommended it. It is all Congress (I) MLAs along with the Senapati of Shiva Sena, the great Bal

[Shri-Arvind Ganesh Kulkarni]

Thackeray, who recommended it. This is given in a reply in 'the Assembly. This is the way corruption goes on. I think Mr. Mody was reciting some new awakening in him of Gita or whatever it is. Actually one must go down to the earth. Otherwise corruption cannot be properly explained and after open debate remedies found out and you cannot properly reply to us without this discussion. You must properly reply. So that is another aspect of it.

Then I mentioned some days back the Asiad. I do not want to go into the Asiad because, first of all, I support the Asiad very much. But the way it is being managed is a different thing, fttf 3ft WT *qVZ^T *JS 5fTS Sftf ^ f !

I mentioned some aspects here then. But since the Finance Minister is here, I want to mention another matter how corruption is perpetuated. There is a committee to look after the participants who are coming from abroad and some of the members of that committee are influencing your Customs officers from now on. The Asiad is to start in November 1982. And, Sir, I was told another thing. I am very sorry to narrate this. When I was coming to attend the session, luckily as usual the plane was late by two hours. So I was sitting in the VIP Lounge. I am also connected with some committees, but not of Asiad—I am not lucky to that extent—some other committees, minor committees. Some officers came. I asked: where were you? They said, there was a meeting of the Asiad sub-committee on customs. What happened? Mr. Mukherjee, you will be surprised to know that somebody told me, "From now on, we are being pressurised by these members." One Katy Mirza, who is an actress in Bombay, came with diamonds and necklaces from Ab'u Dhabi, or God knows where

it is produced, and she was released under pressure in a quite way. Whether it is Katy Mirza or Kitty Mirza, I do not know; I cannot remember Parsi names very quickly. So what I say is, th.it. is the way in which corruption is going on.

I come to the last point. I was very much interested in an article written by a very intellectual editor of a newspaper, the *Time*, of *India*. But before that, I would also say that the Chief Ministers in various States are under a cloud the Chief Minister of Bihar because of the Urban Bank scandal, the Chief Minister of Kar-nataka because of the cement scandal, and the Chief Minister of Maharashtra. Here the new Maharashtra Chief Minister should have been very careful. He gave a certificate to my very honourable colleague, Saroj Khaparde. I was surprised. Baba-saheb Bhosale must not have known who Saroj Khaparde is. That certificate it:

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[Interruptions by (Shrimati Saroj Khaparde) in Marathi]

AN HON. MEMBER: Please translate it.

SHRI ARVIND GANESH KULKARNI: I will do it afterwards.

Now this is my last point. I draw the attention of the Treasury Benches and the senior Ministers sitting here to what an intellectual editor has written. I will quote only one paragraph. Before that I say at the outset that it is only Mrs. Gandhi who can remove corruption, but the sycophants mind her in her Party will always oppose her in doing it. I believe in this. Now, in the end I will quote one paragraph from what he has said:

Mrs. Gandhi is on trial at the bar,, of history. It will be to her credit' if she somehow keeps the system going so long as she is around. But

that will not win for her the kind of place Jawaharlal Nehru occupies in Indian history. She will secure such a place only if she can ensure that when she finally leaves the scene, the Indian State is strong and vibrant and the Indian people reasonably well off.

I would request the Treasury Benches and the Leader of the House to remind themselves of what this intellectual editor has said. That is our own experience. Corruption is in the blood of *fi*hjai Ministers and Ministries' in various States. It is not only a problem of the Central Government which may scrape through because of Mrs. Indira Gandhi. But the Chief Ministers away from you and with shoddy records will bring you down along with Your Party. I do not want that to happen to your Party. Your Party should bring stability. That is my only desire.

SHRI P. N. SUKUL (Uttar Pradesh) : Mr. Deputy Chairman, I am really thankful to you for giving me this opportunity of speaking on this serious and very relevant and most interesting subject of corruption.

To establish corruption in public life is not very easy, although we are all talking of it.

[*The Vice Chairman (Dr. Shrimati) Najma Heptu*Ua in the Chair] Personally I do not know what will be the outcome of this discussion. This is only an academic discussion. I do not know why our opposition friends wanted to have this discussion. I am at a loss to know the reason. Our Prime Minister, while addressing a conference of the CBI and allied State agencies said:

"Although it is difficult to collect statistics to prove corruption, a feeling about its pervasiveness could not be denied."

That it is there cannot be denied. But to establish it is very difficult.

Our friends, Mr. Piloo Mody, Dr. Zakaria and Mr. A. G. Kulkarni have all discussed corruption and generally stated the state of corruption today. But they have not been able to tell us why this corruption is there. What is the remedy? To say that there is corruption in the society is not sufficient. In fact in a discussion like this in this august House where many leaders are sitting, somebody should have pointed out the reasons for corruption and the genesis of corruption. Remedial measures to set things right should also have been pointed out. Then one can say that there will be some useful outcome of this discussion for which our opposition friends have been clamouring.

Madam, corruption is no new phenomenon. It has always been there in the society almost since the beginning of our civilization. All our old texts and treatises on polity tell us about the corruption that was there at different points of time in *Q*Uv history. In the *Artha Shashtra* of Kautilya, we come across a description of corruption that was there in various forms. So, even at that time corruption had existed in our society. Later, when there was the feudal system, there was corruption. In England and in America, corruption was reportedly very much rampant in the last century and, personally, I think it has only gone deeper and today, it is much more there in those countries. Even in the socialist countries, corruption is there although in a different way. But corruption is a very serious thing and it is not easy to get rid of this monster of corruption. Agencies like the CIA and the KGB have had much to do with the propagation of corruption, with its multiplication. The Lockheed scandal we have read about and we have read about the Watergate scandal and so many other things are there in the international sphere. We have come across so many such things at the international level and, because of these agencies and political vestea^-

[Shri P. N. Sukal] interests, this corruption is there. But the growth of corruption in our country can be traced mainly to our subjugation under the colonial regime of the British. It was the Britishers who injected corruption gradually into the veins of our society.

श्री लड्डो गोहिल नि.म. (मध्य प्रदेश) :
चाणक्य के वक्त में हुआ था ?
श्री पी. एन. सुकुल : चाणक्य तो बहुत
पहले हुआ था ।

I am talking of the present corruption, the corruption that has been caused by the colonial system, the colonial regime and, moreover, 'the corruption caused by our industrialisation, by the development of the big industries, by the growth of big business. Today, these are responsible for the corruption in our society and since all these things are going on multiplying, corruption is also growing.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI KALPNATH RAI): Private property also is the cause.

SHRI P. N. SUKUL: Yes. That is why this corruption is there. As I was saying, our erstwhile colonial rule had much to do with corruption and had much to do with plaguing our people, especially the Government services, with corruption. It helped in creating a class of people who would do anything and everything, even anti-national acts, just to get some more money, just to get certain titles of 'Rai Bahadur', 'Rai Saheb', etc. and for getting certain favours from the erstwhile colonial rulers of this country. And, since the generation that was there has not yet completely died out, corruption is there. Personally, I think that the generation that has been born after our independence is not that much corrupt.

SHRIMATI MARGARET ALVA
"arnataka); It is worse.

SHRI P. N. SUKUL: It is not. It is worse only because we are there, the old-timers are still there. Then, the World war also had much to do with this corruption. Thousands of crores of rupees had to be invested in the various projects and that generated corruption. Today, the worst corruption we see is in some of our engineering services, revenue services, police services, excise services—, I come from the services and, so, I know about the services—and corruption is there in all these services. It is very much there. But, as I was saying the rapid growth of industrialisation in our country, in this century or the last, is mainly responsible for the present state of corruption and its growth to abominable proportion*. Whether today you want to have a permit for something or you want to have a licence for something, a contract for something, whether there have to be certain purchases by the Government or the public sector undertakings, or sale or disposal, corruption is there. Today it seems really difficult to get things done without resorting to corruption, and it is due to this corruption that smuggling is there, blackmarketing is there, hoarding is there, and with a parallel economy black money is there in our country because of which so many problems are there before us and our Government. Twenty thousand crores or rupees are supposed to be there in our country as black money, and it is this money which is responsible for corruption. Our industrialists, our Birlas, our Tatas—Mr. Kulkarni just talked of one—these people are responsible for corruption. Our financial inequality is responsible for our corruption today. That has to be mitigated, that has to be removed. And, Sir, of course it is always the Government which is criticised, it is always the ruling party which is criticised, and that is why our Opposition friends wanted to have a meaningless discussions, as I feel it...

SHRI MANUBHAI PATEL (Gujarat) : Why did you agree to discuss it if it is meaningless?

SHRI P. N. SUKUL: Just to oblige you. What remedies are you going to suggest except merely saying: there is corruption, there is corruption there is corruption? It is not going to take us anywhere or the country anywhere. We have seen the games of various parties—I do not want to name any, as I do not want to raise any controversy or undesirable discussion. (*Interruptions*).

SHRI ARVIND GANESH KULKARNI: The Prime Minister has not given any remedy. (*Interruptions*) What is the remedy? (*Interruptions*)

SHRIMATI USHA MALHOTRA (Himachal Pradesh): If you go into the policies, the programmes, the Budget, you find the remedy. (*Literations*)

SHRI P. N. SUKUL: Our Congress Governments which have been there most of the time since Independence have spared no pains to get rid of this corruption from the services or from the public life. But as our 'sanskaras' are still there, as our lust for more money, for more material gain is still there, corruption also is still there. I was going through the old records of Parliament yesterday and I came across the records of the Lok Sabha on the 6th June 1962. Shri Lai Bahadur Shastri was the Home Minister at that time. There was also at that time a great hue and cry on the floor of the House regarding corruption. People wanted to discuss corruption, and Shri Lai Bahadur Shastri then said—I quote:

"I feel this matter should not be entirely left for consideration in the hands of officials. It is desirable that there should be an exchange of views between them and the public men of experience."

That's why the Santhanam Committee came into being— I have gone through its report also, and the remedy which our friend, hon. Kulkarni,

was asking about is contained there. It is for us to decide whether we want this remedy or we do not want this remedy. The Santhanam Committee on Prevention of corruption said: And I quote:

"There is a large consensus of opinion that a new tradition of integrity can be established only if the example is set by those who have the ultimate responsibility for the governance of India, namely, our Ministers of the Central and the State Governments."

The Committee also said;

"Next to Ministers, the integrity of Members of Parliament and of Legislatures in the States will be a great factor in creating a favourable social climate against corruption. We are aware that the vast majority of Members maintain the highest standards of integrity expected of them. Still it has been talked about that some Members use their good offices to obtain permits, licences and easier access to Ministers and officials for industrialists and businessmen."

Now, we have to do a little bit of introspection whether we are responsible for this corruption or not, whether only the Government is responsible or only the Ministers are responsible. The Committee has also gone on record:

"What the public believe is the prevalence of corruption at high political levels has been strengthened by the manner in which funds are collected by political parties, especially at the time of elections. Such suspicions are attached not only to the ruling party but to all parties, as often the Opposition can also support private vested interests as well as members of the Government party."

Sir, in this connection, I remember a saying of Haji Mastan. Our friend, hon. Sri Kulkarni was telling about others, smugglers or some other people—

[Shri P. N. Sukul]

pie. Haji Mastan said in his interview ing party's ideology is always the best, upblished in the 'Sunday': "The ruling party's ideology is always the best, ' be it the Congress, the Janata Or the Lok Dal." You see, those who are responsible for these corrupt ways of living and earning money like Haji Mastans and Yusuf Patels and Bak-hias, these people always toe the line of the Government. When our party was not there in power, even then these people had to part with their money, with their purses to oblige the then ruling party. So, it is always the ruling party that is attractive for these persons of corruption and to which these corrupt people, the corrupt elements in the society cling like leeches. And since there is not much time, I shall now tell you about the remedial measures which to me appear to be really very good although I am rather very dubious about their implementation and acceptance by our Members here. In that Committee in which also many MPs were there, at that time, I am sure, our political corruption was not of this order which it is today. At that time defections had not been taking place on a major scale. And it Wa.; only after the defections started in our political life that we became more and more corrupt and today we are talking of Aya Rams and Gaya Rams and all these things.

Madam, so many remedies were suggested by the Committee. But three remedies in particular are worth our consideration. No. 1. Companies should not be allowed to participate in politics through their donations. But, I am sorry, that the Members, whether on this side or on that side, when we were in the Opposition or you were on the Treasury Benches, never cared for going through the Report of this Committee and taking these remedial measures. The second thing is, all political parties should keep a proper account of their receipts and expenditure. (Interruptions)

SHRIMATI MARGARET ALVA: Bring a resolution. We will pass it. (Interruptions)

SHRI P. N. SUKUL: Ask your party leaders. I can tell you about the person who comes from my State. I am sorry that all my preparation has gone to waste. (Interruptions) Don't be so emotional (Interruptions)

SHRIMATI MONIKA DAS (Kar-nataka): He said, all parties.

SHRI P. N. SUKUL: I am saying, all parties. Only when you stood up, I had to say something. Otherwise, I would not have said... (Interruptions)

SHRI MANUBHAI PATEL: They are supporting you.

SHRI P. N. SUKUL: I can tell you, there are so many political parties which are not maintaining their accounts properly. Their leaders get fat purses, crores of rupees in donations, this and that and neither they pay taxes nor do they credit all the money to the accounts of their parties. That is why, corruption is there even at the top of the party.

SHRI MANUBHAI PATEL: I agree with you.

SHRI P. N. SUKUL: Thank you very much. The third think is that, the Press can do a great deal to create a proper social climate. This was the most important, the third important, suggestion hy way of remedial measures to root corruption out of our society. The Press can do a great deal to create a proper social climate for the public services. It can expose and condemn corruption on the part of public servants and political workers too. But sa I said about the other two things, I am sorry to say that even this third remedy has not been found successful Although our Press is publishing, day in and day out, such things—so many things are being publi?hed—the Press that ought to have been really very good, if we have to achieve socialism, if we have to have the real benefits of socialism, is not

so, As we are, so, is the Press. As we are, so is our Government. As we are, so are our political parties. I do not blame anybody in particular. It is the totality that has to be studied, that should be studied. I know of the position in my own State of Uttar Pradesh. I have a lot of experience in this field.

SHRI HAREKRUSHNA MALLICK: In corruption?

SHRI P. N. SUKUL: Mr. Mallick, do not provoke me. (*Interruptions*) Chief Ministers from your side have hired Pressmen (*Interruptions*)

SHRI HAREKRUSHNA MALLICK: Sir, he should not take my name. I am only interjecting, which is necessary. (*Interruptions*) I have the right. It is my duty. (*Interruptions*)

SHRI P. N. SUKUL: When Members from your side were speaking, I never raised my voice. You must not disturb me. Today, I kept totally quiet. Now, Sir, the question is, what is the dimension of corruption in our society? I have seen people belonging to the Press being hired by politicians, by political parties; I am saying, hired. They are given scooters, cars, flats and they are regularly provided with wine and so many other things. This is the position. Today, we are not in a position to root this corruption out of our society. This is a stark reality and we must admit it. Merely an academic discussion on the floor of this House is not going to be so meaningful as to root corruption out of our society, Mr. Patel.

SHRI MANUBHAI PATEL: Which Patel?

SHRI P. N. SUKUL: Madam, Vice-Chairman, our hon. friend, Mr. Kul-karni, although he made a very good speech, in the end, he mentioned one Chief Minister, the poor Chief Minister of Bihar.

AN HON. MEMBER: Poor?

SHRI P. N. SUKUL: And that too in connection with a case in relation to an urban development bank.

SHRI INDRADEEP SINHA (Bihar): Urban co-operative bank.

SHRI P. N. SUKUL: That petition has been dismissed *suo motu* by the High Court. And if the Supreme Court has admitted an appeal or a petition, that is not very material.

AN HON. MEMBER: There is a prima facie case.

SHRI P. N. SUKUL: That also will be rejected ultimately. It would have been better, if it had not been mentioned. Before I conclude, I must tell you that it is only Mrs. Indira Gandhi and her Government who can deliver the goods in this respect. The Opposition will have to cooperate with their heart and soul and not only by waxing their eloquence. Thank you very much.

SHRI MANUBHAI PATEL: So you realise the importance of this discussion.

SHRI P. RAMAMURTI (Tamil Nadu): Madam, Vice-Chairman...

THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA]: You can sit and speak if you are not feeling well.

SHRI P. RAMAMURTI: Doesn't matter.

SHRI PRANAB KUMAR MUKHERJEE: You can sit and speak. No problem.

SHRI P. RAMAMURTI: Madam, Vice-Chairman, the problem of corruption in India is now accepted by all sides. But the problem is how to tackle it. Our Prime Minister is on record as stating that corruption is a world-wide phenomenon. This only means acquiescence. And Dr. Zakaria, for example, just now said that corruption has always been there from the dawn of society. Yes, corruption has been there from the dawn of civilisation. By "dawn of civilisation" I mean the stage of development of society when society was rent into classes—of people possessing land

[Shri P. Ramamurti] and proper :y and people not possessing property. Only whe_n the society was rent into classes did the class division in society take place. The moneyed peopls tried to become richer and richer by becoming) corrupt. Therefore, ft is not as if the society has always been corrupt. Time was when there were no classes in the society and in a classless society, there is no question of corruption. This is the first point I want to make.

He was also waxing eloquent about the fact that Mahatma Gandhi nnd *so* many other people were preaching to us during the freedom movement about the need to fight corruption. And he was talking about the period of 1937 when 'the Congress Party first came to power. But I want to tell him that the Congress Party of 1937 was not the Congres Party of today. In character, in appearance, in all aspects that fighting Congress Party was a different Congress from the Congress of today. Then he was also mentioning that even after Independence enquiry commissions had been appointed against a galaxy of great names and that the Congress Government had done all these things. But may I ask him what happened to the reports of these commission:? May I ask him was one Chief Minister, one dignitarjr, against whom the Commission had reported practices of gross abuse of power and corruption, sent to jail. Leave alone sending them to jail, was any action taken against a single person? Removing him from the Chief ministership is no action at all. I would like to point out to him that one person among them who was the Chief Minister and who comes from Orissa—I am referring to Mr. Harekru Mehtab—and against whom corruption charges were proved by the commission of enquiry was la'ter -on made the Governor of the then state of Bombay. This is your record; therefore, don't boast about it. That i I would like to say.

DR. RAFIQ ZAKARIA; Madam, should I reply to him?

THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA]: No, you listen to him.

SHRI P. RAMAMURTI; A_t any rate, no action has been taken. Even the ill-gotten money and the property that they acquired 'through corruption were not confiscated by the Government. Even that simple action was not taken by the Government. This is what I would like to point out.

After 35 years of Independence, after the new Congress has come with complete power in its hands, today everybody talks that corruption is corroding our public life. It is a common saying in outside countries that corruption is the Indian way of life. Now I would like to point out that Mr. Piloo Mody was saying that all this is due to licences, quotas and permits. When he founded the Swatantra Party, Rajaji also used to say 'the same^thing. I had arguments with Rajaji on this question. I had told him, in a developing country if you do not regulate imports and exports then what would happen to the economy of the country? Moneyed people will go on importing Chevrolet cars and Impala cars; and the foreign exchange needed for developing industries in this country will be wasted in the import of those floods which are not necessary at all. Therefore, that i_s not the reason. We must find out the root cause. And the root cause is, ever since the second World War, when there were shortages, blackmarketing started. When black-marketing started, the officials who caught the blackmarketeers would be bribed. Therefore, the whole thing started rolling from the beginning of the second World War when the economy of the country was not a competitive economy, and when the goods were becoming scarcer and scarcer, it was easy to make money in the black market. This is the

position that has developed, further today.

In the process of development we certainly placed an alluring resolution on paper with regard to development—the Industrial Policy Resolution. What happens now? The public sector in this country is the biggest source of corruption. I say it with authority and with knowledge. I can give in stance after instance. I had to fight the proposed BHEL—Siemens agreement. Janata Party was in Government. But what happened? What is the attitude of the present Government? That Government has gone but, even after that people in side the BHEL organisation were being ostracised and harassed and show-cause notices were served on a number of people asking them to answer allegations that they had passed on the information to me. Now, the service rules are such that no information with regard to dealings with foreign multinationals with regard to such corrupt practices by these undertakings can be passed on even to Members of Parliament. There is no freedom of information of although the Government of India was a party to a convention of the UNESCO where freedom of information with regard to science and technology is a fundamental right. That was a convention of the UNESCO but the Government of India's Government Servants' Conduct Rules are applied in the public sector undertakings. Now then, can we get the information? Now, I know that some of the trade unions were interested in bringing corrupt practices to the knowledge of the Government and to eradicate them. Those trade unions are ostracised and their office bearers are victimised. I can give you example after example. Take, for example, the Hindustan Photo Films. Here on the floor of this House there was a debate. Its godown and office were raided and on that there was a CBI inquiry. I am talking with authority and authentic knowledge. The CBI had reported that there has been

a case of corruption against a number of big officials in that organisation and they must be prosecuted. But the Board of Directors in their meeting said these people are innocent and a charge-sheet need not be filed. I am challenging the Minister of industry to contradict this. Why does it happen? Then take another example. I had levelled charges, our union had levelled charges, and when I made those charges on the floor of the House, the Minister of Industry, Mr Charanjit Chana said that he was appointing a committee. What is that committee? That committee is an officer, a Joint Secretary, who himself was a member of the Board of Directors. You do not appoint a person who himself is a party to all these corrupt practices. What can you expect from that enquiry? And I told him on the floor of the House that we would not co-operate. But despite that, I gave photostat copies which proved to the hilt that the Managing Director was a thief, that the Managing Director was a corrupt person. But nothing happened. This is the kind of things happening.

Then, as I told you, the CBI inquiry report is lying in the CBI office gathering dust; and no action is being taken against those people. I fought against the BHEL-Siemens agreement." But see what is now happening. After this Government came into power, when BHEL was proposing a collaboration agreement with the same Siemens for the manufacture of 200 MW condenser. I came out against it publicly, saying that the BHEL Board of Directors have asked the R&D at Hyderabad to develop our own condenser and the work is in an advanced stage and therefore we need not go in for collaboration. One of the Directors was directed to contradict me in a public statement; and he did contradict me in a public statement saying that the BHEL Board of Directors had not asked for the development of this condenser by the R&D and also that they had never supplied any kind of a condenser to any industry.

[Shri P. Ramamurti]

Next day, I published the minutes of the meeting of that committee which was asked to develop that product and the report showed the stage of development. They kept their mouths shut. I sent letters to the Government of India later on. The condenser was developed one month ahead of schedule, a prototype was made; and then what happened? Then the Board of Directors finding it impossible to go ahead with their collaboration proposal, sent it for vetting by the Siemens with whom they wanted to enter into an agreement. I wrote a letter to the Prime Minister that these people wanted to enter into a collaboration and the same Siemens were vetting it. Then I got a letter from Dr. Chanana saying that yes, it is true that we have asked for its development, but unfortunately there were some gaps; therefore, we are going in for this collaboration. Could not the gaps be filled up? Allowing the multinationals to penetrate deeper into his country, where will it lead to? I can understand in the first phases of development of an underdeveloped country, we have certainly to go in for some collaboration agreement in order to develop, but after entering into a collaboration, is it not the duty of a great country like ours possessing wonderful talent in engineering, science and technology to develop it further and further so that for the second and third generations of the products we do not again go in for foreign collaboration? We have failed to do that despite the existence of our CSIR, despite the existence of so many institutions of research and development and crores of rupees are going down the drains over and we are getting into collaboration and more new generations of equipment that is developed in foreign countries and more of foreign exchange is spent on that. Recently, for example, for F56 again there was a collaboration agreement with Siemens, although in this country we have got 5 com-

panies, including four public sector companies and one Tata company, which have got collaboration agreements for the same product, F56, with different manufacturers the Alsthom of France, the EEC of Britain, the GEC of America and Mitsubishi of Japan. All those could be asked to pool their knowledge and further improve the product. Instead of that, why do we go, why do we allow these people to go? It is because money is there. Instead of developing the thing here, we go in for collaboration. These multinationals are competing with each other to capture the vast Indian market, and, therefore, they bribe they give money, and this money is distributed among so many people it is distributed among the bureaucrats, it is distributed among the directors, it is distributed even among the technologists who are also being purchased and politicians in authority. This is one thing.

The second aspect is about the land reforms. The question of land reforms is a major source of corruption in this country. Land reform laws are passed. Tenancy laws are passed. (*Time bell rings*) Here we have the report of a committee of the Ministry of Rural Development. The report has been published the other day. It states clearly that even the record of rights has not been maintained and that because the record of rights has not been maintained, it is not possible to implement these things. It is not a new thing. Long before, Mr. Appu who happened to be in the Planning Commission in charge of the land reforms Cell, had reported that the main reason for not implementing the land reforms was the lack of political will, the innumerable threads binding among the landlords, the police and the revenue officials and the politicians. He had reported it long ago. Therefore, with this kind of lack of will to implement the most elementary thing, the minimum wages Act to the agricultural labourers and the reforms that we have passed, how-do you expect the economy of this

country to be better?. Therefore, these are the main sources. It is not merely political. Politics is a question of political will. But on the other hand it is the economic system that we have got in this country, in which you go in for more and more collaboration.

Our big monopoly houses do not want to encourage development here. They want to go in for collaboration and get easy money from foreign multinationals, and these things are primarily responsible for the growth of corruption. Therefore, unless we are able to eradicate this, we will not be able to do much. Many people here were saying—this is the last point—that it was ultimately Mrs. Gandhi who would be able to eradicate this corruption. I want to go on record, Sir, that Mrs. Gandhi would not be able to eradicate this corruption. It is ultimately the people of the country, the working people of this country, the toiling people of this country, the working class, the peasantry, the middle class, who, when they realise that they are being exploited by the system, when they rise, when they know the direction in which they have got to go, and when they become conscious of their strength and when they unite, will be able to change the system, and not any individual leader of any party. Therefore, Sir, if we are really interested in eradicating corruption, I invite all those people to join us in rousing the working people to fight against the present system, to root out the system that breeds this massive corruption increasingly. Thank you, Sir. 5 P.M.

श्री संयश रहमतअली (आन्ध्र प्रदेश):
मोहतरमा वार्डस-चेयरमैन साहब, जिस तरह अभी राम मूर्ति साहब ने अपनी तकरीर के आखिरी हिस्से में इस बात को रिकार्ड कराने की कोशिश की है कि इस मुल्क से करप्शन को श्रीमती इंदिरा गांधी दूर नहीं कर सकती हैं बल्कि इस मुल्क के अवाम बड़ी मेहनत के बाद करप्शन को दूर कर सकेंगे ।

मैं इस बात को रिकार्ड पर लाना चाहता हूँ कि राममूर्ति साहब और न सिर्फ हिन्दुस्तान की सियासी पार्टियाँ, बल्कि सारी दुनियाँ इस बात से अच्छी तरह बाकिफ है कि श्रीमती इंदिरा गांधी ही हिन्दुस्तान की एक वाहिद ऐसी शक्तियत हैं जिनके पीछे हिन्दुस्तान के करोड़ों अवाम हैं और इन्हीं की कियामत और रहनुमाई में (अवधान) मलिक साहब जैसे चीखें लगाने वाले हिन्दुस्तान के हर चौराहे पर दिखाई देते हैं ।

लेकिन मैं यह बात अर्ज करना चाहता हूँ कि आज हिन्दुस्तान के अवाम ने महसूस कर लिया है कि इस मुल्क के जो मसायल हैं, उन मसायल को हल करने के लिये श्रीमती इंदिरा गांधी की कियामत और रहनुमाई ही हमारे लिये बेइंताह जरूरी है और हमारे मुल्क के सामने, जो तनासूबे आबादी के लिहाज से दुनिया का दूसरे नम्बर का मुल्क करार पाता है, ला-तादाद मसायल का हिन्दुस्तान को सामना करना है । इस में शक नहीं कि जब हमने सियासी तौर पर आजादी हासिल कर ली थी तो मुल्क की सियासी आजादी के बाद मुल्क की तामीरनों के लिये, अगर तारीख के आँक में हम देखने की कोशिश करें तो हमारे सामने यह बात आयेगी कि इंडियन नेशनल कांग्रेस ही एक ऐसी सियासी जमात है जिसे मुल्क की तामीरनों का बड़ा मुल्क की आजादी के बाद जो उठाया था, उसको निभाते आई है और इसको हिन्दुस्तान के अवाम बहुत अच्छी तरह महसूस करते हैं ।

मुझे बड़ी खुशी है और मुस्सरत है कि इस अवाम में पीलू मोदी साहब ने, डा० रफीक जकरिया ने, कुलकर्णी साहब ने, और दूसरे बुजुर्गों ने करप्शन जैसे अहम-तरीन मोजू पर बड़े ही गरांकदर ख्यालात का इजहार किया है और अगर मैं यह कहूँ तो मेरा तास्सुर गलत न होगा कि

[श्री सैयद रहमत अली]
 पिछले दो वर्षों से इस हाउस की कार्यवाही को मैं सुन रहा हूँ, लेकिन आज जो डेलीब्रेशन्स हो रहे हैं, वह मेरे दो साला मुशाहिदे के लिहाज से वाकई आज के मुशाहिदे की तोड़ियत बिल्कुल ही जुदा-गाना और भिन्न है। मेरी दिली तमन्ना है, पोलिटिकल वर्कर की हैसियत से कि हम इस 'एवाम' में मजहबों के भयार को बरकरार रखने की कोशिश करें।

मोहतरमा आईस चैयरमैन साहब, आप और हम जानते हैं और हमारी अपोजीशन के दोस्त भी जानते हैं कि मुल्क में आजादी के आने के बाद कांग्रेस ने जहाँ बहुत से मासियल के हल करने के लिये कानूनसारी और दूसरे अमली प्रोग्रामों को शुरू किया था, रिजर्वतखोरों, करप्शन और बदउनवानियों के ख़ास के लिये भी न सिर्फ़ क़ानून बनाये गये, न सिर्फ़ कमेडियों बनाई गई, बल्कि जो मुजरिम करार पाये गये उन्हें गिरफ्तार किया गया, उनके खिलाफ मुकदमें चलाये गये और जो बुराइयाँ थीं, उन बुराइयों पर रोक लगाने की कोशिशें की गई। लेकिन हम इस बात से इंकार नहीं करते कि आज हमारे समाज में करप्शन है।

मैं यह पूछता हूँ कि हमारा समाज जो 70 करोड़ की आबादी से ज्यादा वाला समाज है, इस 70 करोड़ में हम सुन्तलिक वाक्म आफ लाइफ से ताल्लुक रखते हैं, कोई संतरी है, कोई मंत्री है, कोई कर्क है, कोई सन्ततार है, कोई नाज़िर है, कोई काश्तकार है, कोई पालिटिशियन है, कोई ज़ियासी फारकुन है, तो हमें यह देखना पड़ेगा कि हम एक शहरी की हैसियत से क्या कर रहे हैं अगर समाज के लोगों की इसलाह करनी है, मर्राशरा करना है, . . . (अवधान)

THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA]: Mr. Kulkarni, will you read the newspaper outside?

SHRI ARVIND GANESH KULKARNI: Madam, one can read the newspaper keeping it like this. That is the convention.

श्री सैयद रहमत अली : अच्छी सोसायटी बनानी है, तो हर फर्द को, और हमारी सोसायटी की एक-एक ईकाई को इस बात का तसफिया करना पड़ेगा कि गलत जराय अपने अमरात के लिये इस्तेमाल नहीं करेंगे। अगर हर फर्द इस बात का तसफिया कर ले कि मैं नाजाइज तरीके को नहीं अपनाऊंगा, तो फिर एक-दो फर्द से हम पूरे समाज को ठीक कर सकते हैं।

लेकिन अगर फर्द का अहसास ही मर गया है, सोसायटी का अहसास मर गया है तो हम इस महज कानूनसारी के जरिए करप्शन पर काबू नहीं पा सकेंगे। इसके लिये खुद ईतबादी के जज्बे के साथ हमें जो समाज के हर फर्द को काम करना पड़ेगा तभी हम इस समाज को ऊँचा और अच्छा समाज बना सकेंगे। मैं इस मौके पर यह बात अर्ज करना चाहता हूँ कि हमें इस बात का तसफिया करना पड़ेगा कि अगर मेरा भाई, मेरा लड़का या बुजुर्ग दफ्तर में काम करता है और वोह अपनी नाजाइज कमायी से मेरे अफरादे का पेट पालना चाहता है तो उसके अरवाद खानदान से अपने सरपरस्त के साथ तआउने अमल नहीं करना चाहिए। जब हम यह जज्बा पैदा करेंगे तभी हम अपने समाज को एक अच्छी और आला समाज बना सकेंगे। मैं इस मौके पर यह अर्ज करना चाहता हूँ कि सबसे बड़ी वजह यह है कि आज हमारा जो निसाबे तालीम है उस निसाबे तालीम में मजहबी तालीम कोई जगह नहीं रखती। एक जमाना था जब हिन्दुस्तान में बच्चे को सबसे पहले दीन ओ धरम की तालीम दी जाती थी। आज बच्चा दीन ओ धरम

की तलीम से बेगाना है । मजहब से दूरी फर्द को तवाही और बरबादी के दहाने पर पहुंचा देती है । आज हमारे समाज में जरूरत है कि हम बच्चों के अंदर अच्छी और बुरी बात में तमीज पैदा करने को तरवीयत दें । अगर बच्चे को मजहबी तालीम से दूर रखेंगे तो जाहिर है कि यह बच्चा जो कल के हिन्दुस्तान का मुस्तफाजिल है उस में वह अखलाती कदरे पैदा कर सकेंगे और उन अखलाती कदरों के न होने की वजह से जाहिर है कि करप्शन का दायरा और फैलता रहेगा ।

मैं इस के साथ साथ एक बात और अर्ज करना चाहता हूं कि बड़ी खुशी की बात है कि हमारे इस मुल्क में जितने भी मजाहिव गुजरे हैं उन सारे मजाहिव की तालीम का अगर हम जायजा लेंगे तो हम यह महसूस करते हैं कि हर मजहब में करप्शन से, बुराई से, झूठ से, बद-उनवानी से दूर रहने की तालीम दी है । लेकिन हम करप्शन की बात करने वाले जरा गिरेहस्तान में मुंह डाल कर देखें, धाया हम अपने बच्चों को ऐसी तालीम दे रहे हैं ? अगर हम ऐसी तालीम नहीं दे रहे हैं तो जाहिर है कि जिस करप्शन का सामना है वह करप्शन-वही एक शैतान की शकल में आपना ही नहीं, सारे समाज को और सारे संसार को खा जायेगा । मैं गवर्नमेंट से इस बात की मांग करता हूं कि हमारे समाज में निम्न तालीम का जायजा लेते हुए अखलाती तालीम को अगर निम्न तालीम में शरीक करें तो हम एक नयी नवल को बना सकेंगे और फिर मैं इस भरोसे का इत्हार करना चाहता हूं, जैसा कुलकर्णी साहब ने कहा, कि श्रीमती इन्दिरा गांधी की कयादत और रहनुमाई में जहां हम कदम व कदम आजादी हसिल किये हैं, यक्रीनन और बिला शुबहा

नक्शे दीवार की तरफ यह बात कहने की हिम्मत मैं अपने में रखता हूं कि श्रीमती इन्दिरा गांधी की कयादत में हम उस करप्शन के ताबूत में आखिरी कील ठोकने की हैसियत से तारीख में याद किये जायेंगे ।

† [شری سید، رحمت علی
(اندر ا پودیس) : محترمہ رئیس
چونکہ میں صاحب جس طرح ابھی
دام مورتی صاحب نے
اپنی تقریر کے آخری حصہ میں اس
بات کو ریکارڈ کرائے کی کوشش کی
ہے کہ اس ملک کے کرپشن کو
شریستی اندرا گاندھی دور نہیں
کر سکتی ہوں بلکہ اس ملک کے
عوام بھی محکمت کے بعد کرپشن کو
دور کر سکیں گے -

میں اس بات کو ریکارڈ پر لایا
چاہتا ہوں کہ دام مورتی صاحب
اور کہ صرف ہندوستان کی سیاسی
پارٹیاں بلکہ ساری دنیا اس بات سے
اچھی طرح واقف ہوں کہ شریستی
اندر گاندھی ہی ہندوستان کی ایک
واحد ایسی شخصیت ہوں جن کے
پہچھے ہندوستان کے کروڑوں عوام ہوں
اور انہی کی قیادت اور رہنمائی
میں (انٹرنیشنل پر) ملک صاحب
جوسے چوتھوں لگانے والے ہندوستان
کے ہر چوراہے پر دکھائی دیتے ہیں
کرپشن اور عوگا -

میں یہاں یہ بات عرض کرنا
چاہتا ہوں کہ آج ہندوستان کے عوام

[شری سید رحمت علی]

نے محسوس کر لیا ہے کہ اس ملک کے جو مسائل ہوں ان کو حل کرنے کے لئے شریعتی انداز گاندھی کی قیادت اور دہلوانی ہی ہمارے لئے ہے انتہا ضروری ہے۔ اور ہمارے ملک کے سامنے جو ہماری ملک کی آبادی کے لحاظ سے دنیا میں ہمارا ملک تناسب آبادی کے لحاظ سے دنیا کا دوسرا ایک بڑا ملک قرار پاتا ہے۔ ۹ تعداد مسائل کا ہندوستان کو سامنا کرنا ہے اس میں شک نہیں کہ جب ہم نے سیاسی طور پر آزادی حاصل کر لی تھی تو ملک کی سیاسی آزادی کے بعد ملک کی تعمیر نوع کے لئے اکثر تاریخ کے اوراق میں ہم دیکھتے ہیں کہ کوشش کریں تو ہمارے سامنے یہ بات اٹھتی کہ المذہب نہیں کانگریس ہی ایک ایسی سیاسی جماعت ہے جو ملک کی تعمیر نوع کا پروگرام ملک کی آزادی کے ساتھ جو اٹھایا تھا اس کو نبھاتی آئی ہے اور اس کو ہندوستان کے عوام بہت اچھی طرح محسوس کرتے ہیں۔

مجھے بڑی خوشی اور مسرت ہے کہ اس ایوان میں پہلو دینی صاحب نے - ڈاکٹر رفیق ذکریہ نے - کلکڑی صاحب نے اور دوسرے بزرگوں نے کرشن جیسے اہم موضوع پر بڑے ہی کرانقدر خیالات کا اظہار کیا ہے۔ اور

میں یہ کہیں تو غلط نہ ہوگا کہ چھپتے دو برس سے میں اس ہاؤس کی کاروائی کو ملتا آ رہا ہوں لیکن آج جو قیام پورہ ہو رہے ہیں وہ مہرے دو سالہ مشاہدہ کے لحاظ سے واقعی آج کے مباحثہ کی نوعیت بالکل ہی جداگانہ اور مصادی ہے۔ مہری دلی تمنا ہے پولیٹیکل ورکر کی حیثیت سے کہ ہم اس ایوان میں مباحثہ کے معیار کو برقرار رکھنے کی کوشش کریں۔

محترمہ رائس چورمڈن صاحبہ - آپ اور ہم جانتے ہیں اور ہمارے ایوزیٹھن کے دوست بھی جانتے ہیں کہ ملک میں آزادی کے آنے کے بعد کانگریس نے جہاں بہت سے مسائل کے حل کرنے کے لئے قانون سازی اور دوسرے عملی پروگراموں کو شروع کیا تھا - رشوت خوری - کرپشن اور بدعنوانیوں کے خاتمہ کے لئے بھی نہ صرف قوانین بنائے گئے - نہ صرف کمپٹیاں بنائی گئیں بلکہ جو مجرم قرار پائے انہیں گرفتار کیا گیا - ان کے خلاف مقدمے چلائے گئے اور جو ہوائیاں تھیں ان ہوائیوں پر روک لگانے کی کوششیں کی گئیں۔ لیکن ہم اس بات سے انکار نہیں کرتے کہ آج ہمارے سماج میں کرپشن نہیں ہے۔

میں یہ پوچھنا چاہتا ہوں کہ ہمارا سماج جو ستر کورز سے زیادہ

آبادی والا سماج ہے اس ستر کروڑ
میں ہم مختلف واکس آف لائف
سے تعلق رکھتے ہیں - کوئی ملتری
ہے - کوئی ملتری ہے - کوئی کلرک
ہے کوئی صنعت کار ہے - کوئی تاجر
ہے - کوئی کاشتکار ہے - کوئی پالیٹیشن
ہے - کوئی سہاسی ہے - تو ہمیں
یہ دیکھنا پڑے گا کہ ہم اپنا ایک
شہری کی حیثیت سے کہا کر رہے
ہیں - اگر سماج کے لوگوں کی اصلاح
کرنی ہے - معاشرہ بنانا ہے
(مداخلت) ایک اچھی سوسائٹی
بنانی ہے تو ہر فرد کو اور ہمارے
سوسائٹی کی ایک ایک اکائی کو
اس بات کا تصدیق کرنا پڑے گا کہ قسط
ذرائع اپنے افراط کے لئے استعمال
نہیں کرینگے - اگر ہر فرد اس بات
کا تصدیق کرے کہ میں ناجائز طریقوں
کو نہیں اپنائونگا تو پھر ایک ایک
رد سے ہم پورے سماج کو تھپک
کر سکتے ہیں - لہذا اگر فرد کا
احساس ہی مر گیا ہے سوسائٹی کا
احساس مر گیا ہے تو ہم محض
قانون سازی کے ذریعہ کریشن پر قابو
نہیں پا سکتے - اس کے لئے خود
انتقاسی کے جذبہ کے ساتھ ہمیں اور
سماج کے ہر فرد کو کام کرنا پڑے گا -
تو ہی ہم اس سماج کو اونچا اور
اچھا سماج بنا سکیں گے - میں اس
موقعہ پر یہ بات عرض کرنا چاہتا
ہوں کہ ہمیں اس بات کا تصدیق
کرنا پڑے گا کہ اگر میرا بھائی - میرا

لڑکا - یا بزرگ دفتر میں کام کرتا
ہے اور وہ اہلی ناجائز کمائی سے
میرے افراد خاندان کا پیسہ پالنا
چاہتا ہے تو اس کے ارباب خاندان
کو اپنے سرپرست کے ساتھ تعاون نہیں
کرنا چاہئے - جب ہم یہ جذبہ
بھدا کریں گے تو ہی ہم اپنے سماج کو
ایک اچھا اور اعلیٰ سماج بنا
سکیں گے - میں اس موقعہ پر یہ
مرض کرنا چاہتا ہوں کہ سب سے
بڑی وجہ یہ ہے کہ آج ہمارا جو
نصاب تعلیم میں مذہبی تعلیم
کوئی بھی جگہ نہیں رکھتی - ایک
زمانہ تھا کہ ہندوستان میں بچہ کو
دین و دھرم کی تعلیم دی جاتی تھی
آج بچہ دین و دھرم کی تعلیم سے
بہگانہ ہے - مذہب سے دوری فرد کو تباہی
اور ہربادی کے دھانے پر پہنچا دیتی ہے -
آج ہمارے سماج میں ضرورت ہے کہ
بچوں کے اندر اچھی اور بری بات
میں تمیز بھدا کرنے کو تربیت
دیوں - اگر بچہ کو مذہبی تعلیم
سے دور رکھیں گے تو ظاہر ہے کہ یہ
بچہ جو کل کے ہندوستان کا
مستقبل ہے اس میں وہ اخلاقی
قدریں بھدا نہیں کر سکیں گے اور اس
اخلاقی قدروں کے نہ ہونے کی وجہ سے
ظاہر ہے کہ کریشن کا دائرہ اور
پھلتا دیکھئے -

میں اس کے ساتھ ساتھ ایک بات
اور عرض کرنا چاہتا ہوں کہ بڑی
خوشی کی بات ہے کہ ہمارے اس
ملک میں جتنے ہی مذاہب گزرے

(شہری سید دھمت علی) :

ہوں ان سارے مذاہب کی تعلیم کا اکر ہم جائزہ لیتے تو ہم یہ متحسوس کرتے ہوں کہ ہر مذہب میں کرپشن ہے - برائی ہے - چھوٹ ہے - بد معاشراتی ہے - دور دہی کی تعلیم دی ہے - لیکن ہم کرپشن کی بات کرنے والے ذرا ڈرہیان میں نہ کہ دل کو دیکھیں کہ آیا ہم اپنے بچوں کو ایسی تعلیم دے رہے ہیں - اگر ہم ایسی تعلیم نہیں دے رہے ہوں تو ظاہر ہے کہ جس کرپشن کا سامنا ہے وہ کرپشن وہی ایک شیطان کی شکل آئینہ میں نہیں - سارے سماج کو اور سارے سلسلہ کو کہا جائیگا - میں گورنمنٹ سے اس بات کی بات کرنا چاہتا ہوں کہ ہمارے سماج میں نصاب تعلیم کا جائزہ لیتے ہوئے اخلاقی تعلیم کو اگر نصاب تعلیم میں شریک کریں تو ہم ایک نئی نسل کو بنا سکیں گے اور پھر میں اس بھروسہ کا اظہار کرنا چاہتا ہوں جیسا کلکتہ میں صاحب نے کہا کہ شریعتی انداز گاندھی کی قیادت اور دھرمائی میں جہاں ہم قدم بہ قدم آزادی حاصل کیے ہیں - یقیناً اور بلاشبہ نقش دیوار کی طرح یہ بات کہنے کی ہمت میں اپنے بچے دیتا ہوں کہ شریعتی انداز گاندھی کی قیادت میں ہم اس کرپشن کے تابوت میں آخری کھل تھونکے والے کی حیثیت سے تاریخ میں مہم ساد کریں جائیں گے -

श्री लाडली मोहन निराल : मोहनदास सर साहिब, एक अज्ञान मस्तिष्क से यह बात तक भी कह डाली कि आज जिस मुद्दे पर हम सब बहस कर रहे हैं वह बहस एक बहस ही रह जाएगी, बल्कि बंध्या बहस हो जाएगी। मैं इतना ही कहना चाहता हूँ कि बहस एक मंथन है और मंथन जब तक नहीं होता तब तक उस से कोई रत्न निकलने नहीं हैं। यह बात सही है कि विषय को बड़ा संगीन बना दिया है क्योंकि जब हम वह तक कह देते हैं कि यह हमारे खून में सावला हो गया है, तो अप्रचार हटाया ही नहीं जा सकता, क्योंकि सारी दुनिया में ऐसा वातावरण चल रहा है, तो मुझे ऐसा लगता है कि जो जुवान या जो आदमी ऐसी बात कहता है उस ने अपने ऊपर से, ज्ञान के ऊपर से, शाने वाली शक्त के ऊपर से उसका अहंदा और भरोसा खत्म हो जाता है। मैं अपनी साकामवादी को छिपाने के लिए अगर किसी काम को नहीं कर सकता तो मैं सारे समाज को इस बात के लिए दोषी ठहरा दूँ कि सारा समाज दोषी है, इस दावे से सुधरे नहीं सकता, तो फिर मैं समझता हूँ दुनिया में कोई काम आगे चल नहीं सकता।

उत्तरनाथदास महोदय, असल सवाल है किसी समाज को बदलने वाले लोग हमेशा मुद्दी भर हुआ करते हैं, उदाहरणस्वरूप लोग शाने वाली पीढ़ी और शीम को प्रभावित किया करते हैं। घर का मुंबिया जैसा होगा, लाजिम है कि उसके पड़ोसी पर, उसके घर पर, उस की बिरादरी पर और उसके साथ सारे माहौल पर और देश पर कीसा असर पड़ा करता है। मैं इस बहस में लंबा नहीं जाऊंगा। मैं चाहूंगा कि आज इस निर्गुण बहस को साकारात्मक कैसे बनाया जाए। अगर अप्रचार है तो क्यों है? उसके कारण हैं। अगर कारण खोज लेंगे तो फिर उसका निदान भी खोजना मुश्किल नहीं है शर्त सिर्फ एक है कि हमारा इरादा और संकल्प क्या है।

क्योंकि मुझे ऐसा लगता है कि जो अपने को समाज का अगुवा कहते हैं उनसे कहीं ज्यादा दूर दर्राज के रहने वाले इंसान शायद ज्यादा समझदार हैं।

मुझे एक देहात की कहावत बहुत याद आ रही है। जब देहाती कहता है कि "जिसकी लाठी उसकी भैंस" तो इस एक वाक्य को हम समझने की कोशिश करें तो मैं समझता हूँ कि सारे मुद्दे की जड़ हम उसी में पकड़ सकते हैं। लाठी को भैंस से जोड़ने की उस अज्ञान, बेपढ़े-लिखे आदमी के लिए क्या आवश्यकता थी लेकिन उसका एक ही वाक्य हमारे लिए मार्गदर्शक का काम करता है। हुकूमत और लक्ष्मी, सत्ता और दौलत का चौली-दामन का साथ रहा है। जिसके हाथ में ताकत होती है, दौलत भी वहीं रहती है। दौलत के साथ जुड़ा हुआ है भ्रष्टाचार। सीधा सवाल यह है कि जो सत्ता के आलम्बरदार हैं, जो सत्ता को सुधारने का दावा करते हैं, अगर वही यह फंसला कर लें कि सत्ता का जितना ज्यादा से ज्यादा विकेंद्रीकरण हम कर देंगे तो हो सकता है कि उससे केन्द्रित भ्रष्टाचार होता ही चला जाता है जिससे कुछ आदमी सने होते हैं, वह कम से कम मिट सकता है। क्या वजह है कि हिन्दुस्तान में बावजूद इस निबन्धन को बदलने की कोशिश करने के लिए इतनी बड़ी दौलत और सरमाया लगाया जाए और उसके बाद भी हम मनचाही तरक्की न कर पायें? तो उसका कारण सिर्फ एक ही है। ऐसी जगह पर ही दौलत या सम्पत्ति लगाने का काम किया जाता है जहाँ पर स्वार्थ होता है। आज के-समाज में और आज की व्यवस्था में कोई अपने-कर्म और फेस को लेकर या अपने आदर्श को लेकर चल रहा है? आज की सारी व्यवस्था को चलाने के दो सबसे बड़े खम्बे हैं और अगर

मुझसे कहा जाए तो मैं कहूँगा कि दो डंडे हैं। एक डंडा लालच का और दूसरा डंडा डर का। लालच और डर इन दोनों का इस्तेमाल करते हुए सत्ता और लक्ष्मी पर कब्जा बनाये रखे हुए हैं। तभी तो दिन पर दिन सत्ता भी समेटते जा रहे हैं और लक्ष्मी भी बढ़ती जा रही है। अमीरी भी बढ़ रही है और गरीबी भी बढ़ रही है। इसके लिए एक ही तरीका हो सकता है कि राजनीति करने वाले हम लोग अगर चाहते हैं कि इसमें बुनियादी सुधार आये तो सवाल यह है कि लोग राजनीतिक पद्धतियों और उसके साथ जुड़ी हुई व्यवस्था को हमें सुधारने का प्रयास करना पड़ेगा। मैं यह मानकर चलता हूँ कि हिन्दुस्तान में पहले भ्रष्टाचार नहीं था। मैं उन लोगों में से नहीं हूँ जो यह कहते हैं कि जब से मनुष्य पैदा हुआ तब से भ्रष्टाचार चला आ रहा है, इस वास्ते कह नहीं सकते कि जब तक मनुष्य है तब तक यह चलता रहेगा। तो मैं बहुत अदब से कहना चाहता हूँ कि जिन लोगों ने मजहब को धर्म के साथ जोड़ने की कोशिश की है उनको मैं बताना चाहता हूँ...

श्री कल्पनाथ राय : धर्म को राजनीतिक से . . .

श्री लाडली मोहन निगम : धर्म को राजनीति के साथ जोड़ने की कोशिश की है, कमोवेश धर्म की कुछ बुराइयाँ आज राजनीति में भी आ गई हैं। धर्म इंसान को अच्छाइयों का प्रचार करना तो बताता

[श्री लाडलो मोहन निगम]

है लेकिन बुराई से लड़ना नहीं सिखाता। बुराई से लड़ने का इरादा आपको दे सकती है रजनोति लेकिन वह अच्छाई का प्रकार नहीं कर सकती मिसाल के लिये मैं आप से कहना चाहता हूँ कि—“बुद्धम शरणं गच्छामी, संघम् शरणम् गच्छामी, संघम् शरणं गच्छामी” कमोवेश वही है और एक दर्पण आज हिन्दुस्तान की राजनीति में आ गया है।

नेता संगठन से चलता है। आप कल्पना करो कि अगर विश्व को बदलना है तो कहीं पर आपको नियम बनाना होगा और अगर नियम बना सको धम्मं शरणम्, संघम् शरणम्, बुद्धम शरणम् सिद्धांत सर्वोपरि, उस के बाद संगठन और फिर नेता। अगर यह क्रम आ गया नियम में तो सामूहिक संकल्प की कल्पना करनी होगी और जब भ्रष्ट चार से लड़ना होगा तो एक सामूहिक संकल्प के साथ लड़ना होगा और इस के लिये बुनियादी आधार हो सकता है समता का। वह चाहे शिक्षा के क्षेत्र में हो या अवसर प्रदान करने के क्षेत्र में हो। अगर किसी आदमी के मन में यह भावना बनी रहे—वैसे लाख हम बात करें लेकिन शुद्ध राजनीति से कुछ मिलने वाला नहीं है और जो आदमी काबिल नहीं है उस को दूसरे रास्ते से जो भी वह चाहे मिल सके तो आखिर बात कैसे बनेगी। जब कभी इन चीजों पर बहस चली, जब भी बहस उठायी गयी है तो यह देखा गया है कि राजनीति को अगर शुद्ध करना है तो दो ही तरीके हैं। इस के लिये दो ही जगहें हैं जहाँ सुधार हो सकता है, एक तो राजनीतिक दल और दूसरे राजनीतिक लोग। क्यों ऐसा कानून या संकल्प नहीं हो सकता सर्वसम्मति से कि हिन्दुस्तान की राजनीति में जो आदमी आता है इस

को मजहब समझ कर, इस को अपना कौल और फेथ समझकर, उस को सब से पहले अपनी परिसंपत्ति की घोषणा करनी पड़ेगी। ऐसा करने पर तो वह राजनीति में रह सकता है वरना वह चलबाज और धोखेबाज आदमी है। जब हम एक तरफ बात करते हैं कि सरकार की व्यवस्था शुद्ध और साफ होनी चाहिए तो हम को तैयार रहना चाहिए कि हमारे राजनीतिक दलों के खाते खुले होने चाहिए और खुली सरकार हम को चलानी चाहिए। इस के लिये हमारे दल भी खुले रहने चाहिए। जब तक दल और उन के खाते खुले नहीं होंगे उस समय तक कोई सरकार भी खुली नहीं चल सकेगी। इसलिये मैं कहना चाहता हूँ कि आज जिस बात पर हम को गंभीरता से सोचना है कि जिस राजनीति के चलते, जिस व्यवस्था के चलते आज आदमी की दूरी आदमी से बढ़ती चली जा रही है, और हर आदमी अपने-कॉ अपमानित महसूस करता है, हर बड़ा आदमी अपने से छोटे आदमी को अपमानित करने में आनन्द महसूस करता है और इस अपमानित करने की प्रक्रिया से पीछे भी एक तरीका है—सत्ता एक ही चीज सिखाती है कि जब तक जिस पर राज करना हो उस के मन में तुम्हारे लिये डर नहीं पैदा होगा जब तक तुम उस पर राज नहीं कर सकते, तो डर कैसे पैदा किया जाय इस की एक प्रक्रिया है। अगर मुझे इस बात का भरोसा हो कि हमारी सेवाओं का मुआवजा हम को नहीं मिलने वाला है, केवल चापलूसी करके ही मुआवजा मिलने वाला है तो यह एक तरीके का डर होता है और इस का कोई आर्थिक फायदा उठाता है, कोई दूसरा फायदा उठाता है और आर्थिक फायदा तो तभी मिल पाता है कि जब हम किसी न किसी मजबूरी का फायदा उठाने की कोशिश करें। तो मैं कहना चाहता हूँ कि जब तक दुनिया में इंसान है उस के साथ कोई न कोई

मजबूरी जुड़ी हुई है और अगर किसी की मजबूरी का फायदा उठाना है तो उस के लिये कोशिश करनी होगी और अगर इस को रोकना है तो जिन हालातों की वजह से इंसान की मजबूरी होती है, जिन हालात की वजह से वह इस स्थिति में पहुँचता है उन को भी दूर करना होगा और यही राजनीति को देखना है और मजबूरी इस से ज्यादा और क्या हो सकती है कि कभी बहस चली थी इसी सदन में कि हिन्दुस्तान के सब से बड़े नागरिक, मुखिया का 25 हजार रुपये का जो खर्च है, वह उस समय था, आज पता नहीं कितना होगा। उस पर कोई बंदिश क्यों नहीं होती। यह बहस क्यों नहीं होती कि मुखिया या नेता के बेटे पर कितना खर्च होता है, और किसी दूसरे के बेटे पर उतना खर्च क्यों नहीं होता। तो अगर इन बातों पर बहस करेंगे तो कुछ फायदा हो सकता है। अगर भ्रष्टाचार दूर करना है तो हम को उस के लिये कुछ नियम बनाने पड़ेंगे। उस के लिये कुछ संकल्प लेना होगा कि हिन्दुस्तान में हर आदमी का खर्च, उस की सीमा इतनी होगी। चाहे कोई बड़े से बड़ा आदमी हो, मेरो जवान में इतनी ताकत तो नहीं कि मैं किसी की आमदनी की सीमा बांधने की बात कह सकूँ। लेकिन खर्च पर सीमा जरूर लगानी पड़ेगी, वह चाहे दो हजार की हो या 5 हजार की हो लेकिन यह सीमा जरूर बांधनी होगी कि इस से ज्यादा कोई खर्च नहीं कर सकता। ऐसा होने पर तो आप आगे की बात भी कुछ कह सकते हैं (समय की घंटों) मेरे कितने मिनट हैं ?

उपसभाध्यक्ष (डा० श्रीमती नजमा हेपतुल्ला): आपके 15 मिनट हो चुके हैं। सब को 12 से 15 मिनट बोलने दिया गया है। और लोग इतना ही बोले हैं। इस को

6 बजे तक खत्म करना है इस लिये आप संक्षेप में ही अपनी बात कहिये।

श्री लाडली मोहन निगम : मैं यह कहना चाहता हूँ कि आज बहुत चर्चा होती है काले धन की। समानान्तर व्यवस्था भी चल रही है। यह क्यों भूल जाते हैं कि जब हम किसी आदमी को कहते हैं कि आज तुमने कितना काला धन बनाया है तो हम भी उसमें हो सकते हैं। अगर हम अपनी ही बात कहें तो कल से देश में परिवर्तन शुरू हो सकता है। अगर आज गृह मंत्री या खजाना मंत्री यह बता दें कि हिन्दुस्तान के कितने लोग हैं जिन्होंने स्वेच्छा से अपने काले धन की घोषणा की जब तीन वर्ष पहले वालियंटर डिस्कलोजर स्कीम लागू हुई थी, इन लोगों के नाम हिन्दुस्तान के लोगों को बता दें कि ये वे हैं जिन्होंने अपना काला धन बता कर सफेद बनाया है तो लोगों को पता लग जायेगा। मैं नहीं कहता कि आप उसकी सजा दें, जेल भेजें। अगर आप में इतनी ताकत है तो एक ही काम कर दीजिए कि उनको किसी भी सार्वजनिक काम में हिस्सेदारी से रोक दीजिए। वे कोई चुनाव न लड़ें। आप यह कह दीजिए कि वह किसी बैंक का डायरेक्टर नहीं हो सकता, किसी कारखाने का डायरेक्टर नहीं हो सकता। उसे समाज से बहिष्कृत माना जायेगा। मैं समझता हूँ इससे कल हिन्दुस्तान में एक नई हवा बन जायेगी।

श्री बुद्ध प्रिय मौर्य : आपकी तरह रहना चाहिये । शादी करनी ही नहीं चाहिये ।

श्री लाडली मोहन निगम : आप तो ऐसी बात मत कहिये ।

श्रीमती माधोदेवी आर्या : शादी न करने से भ्रष्टाचार तो दूर नहीं होगा ।

श्री लाडली मोहन निगम : हम इसके लिये तैयार हैं । कल आप इस तरह का नियम बना दीजिए कि अगर कोई मंत्री बनेगा तो उसको अपनी संतति और सम्पत्ति छोड़नी होगी । अगर वह ऐसा करेगा तभी वह मंत्री बन सकता है । मैं इसको मानने के लिये तैयार हूँ ।

अब हिन्दुस्तान में एक सबसे अच्छी बात यह हो रही है कि अब सारा कर्प्शन है, सारा भ्रष्टाचार है उस पर लोग सोचने लगे हैं । चौराहे पर, पान-बीड़ी की दुकान पर बहस होना शुरू हो गया है । मैं इतना ही चाहूंगा कि इससे जनमत बनना चाहिये और जनमत बनाने के लिये सबसे जरूरी यह है कि मैं अगर उपदेश देता हूँ और अपने को नहीं सुधारता हूँ तो कुछ नहीं हो सकता, हमें अपने गिरेबान में मुँह डाल कर देखना चाहिये । जो सियासत से जुड़े हुए हैं उनको देखना चाहिये कि उनका दामन कितने पानी में है । कोई भी इंसान जो सार्वजनिक जीवन में लगा हुआ है उसकी पूरी सम्पत्ति को कोई भी, कभी

भी, किसी भी वक्त खोज की जा सकती है । एक और रास्ता हो सकता है कि हम हिन्दुस्तान में सब लोग साथ बैठ कर कोई आचार संहिता बनायें राजनीतिक जीवन की शुद्धता के लिये । दूसरे में यह कहना चाहता हूँ कि हिन्दुस्तान के चुनाव इतने खर्चिले हो गये हैं कि ईमानदार आदमी उसमें खड़ा होना पसन्द नहीं करता, अर्थात् खड़ा हो नहीं सकता । इस पर हम बहस कर सकते हैं, कोई रास्ता निकाल सकते हैं । आने वाली पीढ़ी के लिये कोई अच्छा भविष्य बना सकते हैं ताकि हिन्दुस्तान में प्रजातंत्र से उसको आस्था न टूटे । वह यह विश्वास करने लगे कि जो बेईमान हैं, जिसके पास काला धन है वह चुनाव में हिस्सेदार नहीं बन सकता । मैं इतना ही कहना चाहता हूँ कि बहुत अच्छा हुआ कि बहस हुई इस मामले में । पहली मर्तबा यहां पर भ्रष्टाचार पर कोई बहस हुई । हो सकता है कि इस बहस से और कुछ नहीं तो हम सब को आत्म विश्लेषण का मौका मिले । अगर सूचना मंत्री जी यहां हों तो मैं चाहूंगा कि यह जो आज की बहस हुई है इसको डी० ए० बी० पी० के जरिये प्रचार करायें ताकि लोग सोचने लगे कि इन सदनों के अन्दर भी निर्गुण नहीं सगुण बहस हो सकती है । इस वास्ते भ्रष्टाचार को खत्म करने के लिए मेरे तीन सुझाव हैं । एक तो इस विषय पर सभी राजनैतिक दलों की एक राउन्ड टैबल कांफ्रेंस बुलाई जाय । दूसरा उसके साथ यह भी सवाल जुड़ा हुआ है कि चुनावों में किस तरह से सुधार हो सकता है, खर्च की सीमा कैसे बांधी जा सकती है और व्यक्तिगत खर्च में सीमा कैसे बांधी जा सकती है, इनके बारे में बहस होनी चाहिए । चौथी चीज में यह कहना चाहता हूँ कि सम्पत्ति पर सीमा आपको लगानी पड़ेगी ।

हमारे घर मंत्री जी यहां पर बैठे हुए हैं। हमारे भीष्म बाबू भी यहां पर बैठे हुए हैं। उनसे मैं यह कहना चाहता हूं कि आप ऐसा कानून लायें कि जिससे दिल्ली शहर में अब कोई भी मकान 5 लाख रुपये की कीमत से ज्यादा कीमत का नहीं बन सकता है। अर्बन सीलिंग की बात मैं नहीं कर रहा हूं। किस तरह से हमारे देश में अत्यासी और विलासिता फैल रही है, उस पर आपको सीमा लगानी पड़ेगी और उसको खत्म करना होगा... (व्यवधान)। मैं 5 लाख रुपये की मिसाल इसलिए दे रहा हूं कि आप लोग अपने घरों में 10 लाख रुपये तो बाथ रूम पर लगा कर बैठे हैं। आप अपने घरों को जा कर देखिये। मैं बहुत अदब से बोल रहा हूं और सिर्फ इतना ही कहना चाहता हूं कि हम लोगों को खर्च की सीमा बांधने के लिए, चुनावों में सुधार लाने के लिए और पैसे का दुरुपयोग न हो, उसके लिए राजनैतिक दलों का हिसाब-किताब सार्वजनिक बनाने के लिए और सम्पत्ति को घोषित करने के लिए कोई न कोई संहिता अवश्य बनानी चाहिए। मैं यह नहीं कहता कि इन चीजों से तत्काल भ्रष्टाचार खत्म हो जाएगा, लेकिन इतना जरूर कहना चाहता हूं कि इस तरह से हम भ्रष्टाचार के उन्मूलन की तरफ कदम जरूर बढ़ाएंगे।

उपसभाध्यक्ष [डा० (श्रीमती) नाजमा हेपतुल्ला] : श्री जे० के० जैन। आप पांच मिनट में अपना भाषण खत्म करें।

श्री जे० के० जैन : उपसभाध्यक्ष महोदय, आपने यह पाबन्दी श्री लाडली मोहन निगम जी के ऊपर नहीं लगाई।

उपसभाध्यक्ष [डा० (श्रीमती) नाजमा हेपतुल्ला] : मैं तो घंटी बजा रही थी, लेकिन वे चुप ही नहीं हो रहे थे।

श्री जे० के० जैन : उपसभाध्यक्ष महोदय, आज की राज्य सभा की डिबेट को देख कर और सुन कर कुछ ऐसा महसूस हो रहा था कि शायद मैं राज्य सभा में नहीं बैठा हूं, बल्कि हाउस आफ लार्ड्स की दर्शक दीर्घा में बैठ कर इस डिबेट को सुन रहा हूं। आज यह बात बिल्कुल साबित हो चुकी है कि हम लोग पहाड़ों की तरह से हैं। पहाड़ों के ऊपर जिस तरह से जाकर कोई व्यक्ति आवाज देता है तो वह आवाज उसी तरह से वापस आ जाती है। उसी तरह से आज यहां पर हो रहा था। आप जानते हैं कि इको पहाड़ों पर ही होती है। अगर कहीं पहाड़ों में कोई अच्छे-अच्छे की आवाज लगाता है तो दूसरी आवाज भी अच्छे-अच्छे की आती है। अगर कोई बुरे-बुरे की आवाज लगाता है तो बुरे-बुरे की आवाज आती है। हम लोग भी इसी प्रकार पहाड़ों की तरह से हैं। आज इन्होंने डिबेट के स्तर को बहुत ऊंचा उठा दिया। मुझे खुशी है कि श्री पीलू मोदी जी ने डिबेट को एप्रिसिएट किया और उसकी इको अपोजीशन के हमारे भाइयों और सत्ता पक्ष के भाइयों, दोनों ओर से सुनाई दी। इसके लिए हम लोग शायद उनकी तरफ से धन्यवाद के पात्र जरूर हैं... (व्यवधान)। मैं यह नहीं कह रहा हूं कि आप धन्यवाद दीजिये। मैं कहता हूं कि आप धन्यवाद दें या न दें, यह आपकी महानता है। आप धन्यवाद मत दीजिए।

मैं यह कह रहा था कि श्री पीलू मोदी जी ने जो आवाज उठाई उसका यहां से भी इको हुआ। मेरा यहां पर

[श्री जे० के० जैन]

सिर्फ निवेदन यह है कि भविष्य में भी आप इसी प्रकार की मर्यादा दिखाएंगे। हमारी तरफ से भी सभी लोग मर्यादित रहेंगे। इससे राज्य सभा का स्तर अवश्य ऊंचा उठेगा।

SHRI ARVIND GANESH KULKARNI: You will always remain above corruption.

श्री जे० के० जैन : आप इसका आनन्द ले रहे हैं, यह अच्छी बात है। श्रीमती, करप्शन की बात इस सदन में चली। मैं इस करप्शन की बात को सुन रहा था। सब लोग बिल्कुल उसी तरह से बोल रहे थे जैसे कोई कहता है कि शेर आया, शेर आया। लेकिन मैं यह कहना चाहता हूँ कि अगर आपको शेर आया, शेर आया की आवाज सुनाई दे रही है तो जब तक आप बन्दूक लेकर नहीं जाएंगे तब तक आप उसका मुकाबला नहीं कर सकते हैं। शेर आया, लेकिन उसको पकड़ने के लिए कोई सुझाव नहीं दे रहा है। हमारे विरोधी दल के साथियों को भ्रष्टाचार को समाप्त करने के लिए सुझाव देने चाहिए थे। अगर हमारे देश में करप्शन है तो इसको किस तरह से निपटाया जा सकता है, इस बारे में आपको सुझाव देने चाहिए। आप जानते हैं कि कार्यक्रम के द्वारा ही देश का उत्थान हो सकता है। समाज का विकास हो सकता है। लेकिन यदि कार्यक्रम ही न हो, सिर्फ एक ही कार्यक्रम दिया जाये तो उससे देश का विकास नहीं हो सकता। जैसा कि हमारे कुलकर्णी जी महाराज ने अभी कहा लायल्टी प्रोग्राम के प्रति होनी चाहिए। मैं उनसे कहना चाहता हूँ कि हमारी जो लायल्टी है वह प्रोग्राम के प्रति है, एक सूखी कार्यक्रम के प्रति

नहीं है। हमने प्रोग्राम जब दिये तो उसकी आलोचना की गई।...

श्री अरविन्द गणेश कुलकर्णी : आप आईने में देखें। अन्तुले ने जो प्रोग्राम दिया वह लायल्टी है। दूसरी कहां लायल्टी है आपकी?... (व्यवधान)...

उपसभाध्यक्ष [डा० (श्रीमती) नाजमा हेपतुल्ला] : आप बोलिये।... (व्यवधान)...

श्री जे० के० जैन : उपसभाध्यक्ष महोदया, मेरा आपसे निवेदन है कि मेरा जो समय है वह अभी शुरू नहीं हुआ।

उपसभाध्यक्ष [डा० (श्रीमती) नाजमा हेपतुल्ला] : शुरू हो गया। आप बोलिये।

श्री जे० के० जैन : कुलकर्णी जी आनन्द ले रहे हैं, बोल रहे हैं बराबर। इसलिए मेरा समय अब काउन्ट कीजिये, यह मेरा आपसे निवेदन है।... (व्यवधान)...

उपसभाध्यक्ष [डा० (श्रीमती) नाजमा हेपतुल्ला] : डाक्टर साहब, आप उनको बोलने दीजिये, काहे को गुस्सा करते हो।

श्री जे० के० जैन : उपसभाध्यक्ष महोदया, जब तक समाज की कुरीतियों को उखाड़ नहीं फेंकेंगे तब तक मैं समझता हूँ कि यहां पर जो भ्रष्टाचार की बातें हैं वे शेर शेर आया की तरह होती रहेंगी और भ्रष्टाचार इस देश से कभी भी खत्म नहीं हो सकता है। मुझे आज यहां यह कहते हुए बड़ा दुख हो रहा है कि जब हमने देश के सामने समाज को सुधारने के लिये कुछ कार्यक्रम रखे तो उनका किस तरह से मजाक उड़ाया गया। सभी जानते हैं कि हमारे देश में, समाज के अन्दर किस तरह की कुरीतियां व्याप्त हैं। लड़की जब घर में जन्म ले लेती है तो उस दिन से उस घर का मुखिया उसके लिये

झोरी इकट्ठा करने के लिये बैठ जाता है । यदि वह सर्विस में है तो मौका देखता है कि कैसे रिश्तों मिले और उस रिश्ते को लेकर वह जमा करे । क्योंकि उसको दिखाई दे रहा है कि 20 वर्ष बाद उसकी यह लड़की व्याहने लायक होगी । यदि वह छोटे उद्योग धंधे में है तो वह मिलावट करता है, नकली दवाइयां बनाता है । क्यों बनाता है ? क्योंकि उसको दिखाई दे रहा है कि समाज उसको जीने नहीं देगा, उपसभाध्यक्ष महोदया, केवल भ्रष्टाचार का नारा लगाने से हम भ्रष्टाचार को समाप्त नहीं कर सकते । हम को इस के लिये प्रोग्राम देना होगा । जैसा कि मैंने अभी कहा कि मुझे इस बात को कहते हुए दुख हो रहा है कि जो हमने कार्यक्रम दिये हैं, 5-सूत्री कार्यक्रम जो हमने दिया था, उस 5-सूत्री कार्यक्रम के तहत दहेज का विरोध था । क्या यह बुरा कार्यक्रम था ? कोई कह सकता है कि अनपढ़ को पढ़ाना बुरा कार्यक्रम है ? आज देश के अन्दर बढ़ती हुई आबादी की बात कहीं हुई ? आज कितनी ही अनाज पैदा कर लीजिये, कितनी ही रेल पटरियां बढ़ा दीजिये, कितने ही रेल के डिब्बे आप बना दीजिये लेकिन उपसभाध्यक्ष महोदया, इससे इस समस्या का समाधान होने वाला नहीं है । जब हमने कार्यक्रम दिया था कि छोटा परिवार होना चाहिए तो उस वक्त किस तरह से इसकी खिल्लो उड़ाई गई और इस कार्यक्रम की धज्जियां उन्होंने उड़ा दी । मुझे इस बात को कहते हुए दुख है भाइयो, कि यदि आप सच्चे दिल से भ्रष्टाचार को इस देश से हटाना चाहते हैं समाज की भलाई के लिये तो आपको हमारे साथ बैठ कर, एक जुट होकर इस को सफल बनाना चाहिए । आइये हम आवाहन करते हैं और आपको खुली बाहों से आमंत्रित करते हैं कि आओ, इन कार्यक्रमों में कंधे से कंधा मिलाकर

हमें सहयोग दो । अगर ऐसा आप नहीं करते तो मैं समझता हूं कि भ्रष्टाचार की बातें सिर्फ राजनीति से प्रेरित हैं । हमारे इरादे अच्छे हैं, हम भ्रष्टाचार को हटाना चाहते हैं । लेकिन भाइयो, इन इरादों में हम आपका सहयोग चाहते हैं ।
... (व्यवधान) ...

आप जो मर्जी बोलिये । आपको जो मेरी बातें हैं वे अच्छी लग रही हैं या बुरी लग रही हैं । बोलिये । कार्यक्रम की बातें मैं कर रहा हूं जरा ... (व्यवधान) ... देश की भलाई के लिये जो कार्यक्रम हैं अगर उन कार्यक्रमों में आप अपना हाथ बंटाने के लिये तैयार हैं तो हम आपके सामने अपना मस्तक नवां लेंगे । यह बात आप यहां पर कह रहे हो, आप यहां पर इस बात का भी आश्वासन दें कि जो कार्यक्रम देश को बनाने के लिये, समाज को सुधारने के लिये हैं उन कार्यक्रमों के लिये हम तहेदिल से अपना सहयोग प्रदान करेंगे ।

उपसभाध्यक्ष महोदया, अभी यहां पर चर्चा हुई चुनाव प्रणाली की । मैं बिल्कुल सहमति रखता हूं अपने भाइयों के साथ कि चुनाव प्रणाली वाकई गलत है । एक समय आने वाला है और वह समय हमारे और आपके होते हुए उस समय आयेगा जब व्यक्ति चुनाव लड़ने से कतरायेगा और देश का प्रजातंत्र खतरे में पड़ जायेगा । चुनाव के ऊपर चुनाव प्रचार के ऊपर किस प्रकार से अनाप-शनाप रुपया खर्च होता है इस पर हमको बैन लगाना होगा । उपसभाध्यक्ष महोदया, यह कुछ ऐसी बातें हैं जिन के ऊपर ...

SHRI ARVIND GANESH KULKARNI: May I ask you if it is not a fact that one member from your party spent Rs. 50 lakhs in Andhra Pradesh? What are you talking?

SHRIMATI USHA MALHOTRAS
You should address the Chair.

* THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA]: There should not be cross-talking because we want to maintain decorum.

SHRI ARVIND GANESH KUL-3CARNI: He is taking it seriously.

THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA]: Jain Saheb, please continue. {Interruptions}

श्री जे० के० जन० : तो मैं शुरू कर दूँ, अगर आपको इजाजत हो तो।

उपसभाध्यक्ष [डा० (श्रीमती) नाजमा हेपतुल्ला]: आप चुन क्या होते हैं अब तो आप को खत्म करना है।

श्री जे० के० जन० : पीलू मोदी जी अभी आये हैं उनको यह बता दूँ कि जो भाषण आपने दिया है मैंने उसकी प्रशंसा की है। आप चिन्ता मत कीजिये आपके साथी आप को बता देंगे। उपसभाध्यक्ष महोदय, मैं दो तीन बातें कहना चाहता हूँ। अभी हमारे भाइयों ने कहा कि कर्षण बहुत बढ़ रही है। कोई काम बिना पैसे के नहीं होता है। चाहे अधिकारी हो, कर्मचारी हो, कोई भी हो पैसा लेकर काम करते हैं। तो मैं यह कहना चाहता हूँ कि कोई अधिकारी तीन सौ करोड़ रुपये का प्रोजेक्ट आप उसकी कुलम से पास कराना चाहते हैं तो आप उसको तनख्वाह के रूप में क्या देते हैं सिर्फ 15 सौ रुपये। इतना बड़ा प्रोजेक्ट यदि आप पास कराते हैं उस अधिकारी से जिसका तनख्वाह 15 सौ रुपये मिलती है तो आप क्या उससे एक्स्पेक्ट कर सकते हैं।

[श्री उपसभापति पोजीसन हुए]

उपसभापति महोदय, मेरा निवेदन है कि हमारा जो प्रशासन का ढांचा है उसमें सबदोली करनी होगी। आप किसी भूखे व्यक्ति के सामने लड्डू भर कर थाली में रख दो और उससे थह उम्मीद

करो कि वह उसमें से लड्डू उठा कर खायेगा नहीं तो ऐसे साधु हमारे देश में अभी नहीं हैं। आपको सोचना होगा किस प्रकार से हम ऐसे अधिकारियों को जिनके पास इस प्रकार के प्रोजेक्ट अप्रुवल के लिये जाते हैं उनको बहुत अच्छी तनख्वाह दें, उनके भत्ते कुछ इस प्रकार के हों ताकि वे उससे एक्सेट न हो सकें... (अवधान)

श्री पीलू मोदी : 15 साल पहले यह होता था। आप जरूर उनकी तनख्वाह बढ़ाइये, जो कुछ भी करिये। 15 साल पहले वह दस्तखत करता था, यह मैं आपको याद दिलाना चाहता हूँ।

श्री अरविन्द गणेश कुलकर्णी : राज्य सभा में 15 लाख रुपये खर्च करते हैं तो क्या होगा ?

श्री जे० के० जन० : उपसभापति महोदय, मुझे दुख है इस बात का कि इतने वयोवृद्ध नेता यहाँ पर बैठे हैं। वे 15 लाख रुपये खर्च कर के राज्य सभा में आये हैं तो उनको नहीं आना चाहिए था। ऐसी बात कहना कि 15 लाख रुपये खर्च करके राज्य सभा में आते हैं...

SHRI ARVIND GANESH KUL-KARNI: Who will do it, your party or our party?

श्री जे० के० जन० : आप अपना चेहरा अगर आईने में देख लेंगे तो ज्यादा आपकी तस्वीर के दोनों पहलू दिखाई देंगे। आप अपनी तस्वीर के एक पहलू को मत देखिये। आपने जरूर खर्च किया होगा, शूगर लाबी को आप कंट्रोल करते हैं। अगली बार शायद इनके दल में अब शक्ति नहीं रही हो सकता है कि इनको 15 लाख रुपये नहीं तो 30 लाख रुपये खर्च कर के आना पड़े। इनकी बात का मैं जवाब दे रहा हूँ। यह मैंने पहले ही

कहा है कि हम लोग पहाड़ हैं आप पहाड़ के ऊपर जहाँ भी जैसे भी आवाज लगायेंगे वैसे ही सुनने को आपको भी मिलेगा। इसलिये आप मर्यादा रखिये यदि हम को भी मर्यादा रखना चाहते हैं। मर्यादा से बाहर आप जायेंगे तो हम उससे अधिक मर्यादा से बाहर जाना जानते हैं। अभी कुछ प्रेस की बात हुई कि प्रेस को खरीद लिया जाता है। प्रेस को पैसा दिया जाता है। प्रेस को कुछ मकान दे दिये जाते हैं। तो प्रेस वाले भी तो इस देश के नागरिक हैं। यदि राज्य सभा के सदस्यों को मकान और बंगले की आवश्यकता है तो प्रेस वालों को मकान अलॉट किये जाते हैं तो कोई बुरी बात नहीं है, (व्यवधान) उपसभापति महोदय, यह बात ठीक है कि हर तालाब के अन्दर गंदी मछली भी होती है लेकिन यह कहना कि सारी मछलियाँ खराब होती हैं इस बात से मैं सहमति नहीं रखता हूँ। आज जो भ्रष्टाचार के ऊपर यहाँ पर इस प्रकार का डिबेट हुआ है मैं आशा करता हूँ कि हमारे विरोधी दलों के सदस्य इस भ्रष्टाचार के डिबेट की केवल डिबेट न बनाकर इस को अमली जामा पहनायेंगे इतना कहकर मैं समाप्त करता हूँ। धन्यवाद।

श्री उपसभापति : डा० भाई महावीर, समय कम है इस लिये थोड़ा इसका ध्यान रखें।

डा० भाई महावीर : न बोलूँ, आप शुरूआत से हूँ...

श्री उपसभापति : आपसे नहीं कह रहा हूँ सब से कह रहा हूँ।

डा० भाई महावीर : जितना समय बराबर की पार्टियों के नेताओं को दिया है उतना तो समय देंगे या हमारे साथ कोई पक्षपात है। आप तो पक्षपात नहीं करते।

श्री बुद्ध प्रिय मौर्य : श्रीमन्, एक क्षण व्यवस्था के प्रश्न पर। डेढ़ घंटा आपने नियुक्त किया था, इनका डेढ़ घंटा समाप्त हो गया है। अगर चाहें तो आप बता दें कि यह तो हमारा समय बचा है। इस में से आप बोलिये स्वगत है लेकिन आपका डेढ़ घंटा समाप्त हो गया है। मोदी साहब ने 30 मिनट लिया, कुलकर्णी साहब ने ... (व्यवधान)

श्री मनुभाई पटेल : किसी का भी समय नहीं है, राजन का समय है।

श्री पीलू मोदी : टाइम कीपर बने हैं ?

डा० भाई महावीर : उपसभाध्यक्ष जी, कल बहस होगी इस बारे में जब अखबार में खबर छपी तो शाम को एक सज्जन मुझको मिलने के लिये आ गये। पहली बार मिलने के लिये आये और इस खबर को पढ़ कर हो उनको मुझसे मिलने का विचार आया। उनकी कहानी सुनकर के जो मेरे मन पर गुजरी उसका थोड़ा सा विवरण मैं आपको देना चाहता हूँ। वह सज्जन श्री गुरुदयाल उपाध्याय नाम के एक जूनियर इंजीनियर हैं जो सी०पी० डब्ल्यू० डी० में सन् 1950 में नियुक्त हुए, 1958 में धौलपुर के पास चम्बल पर पुल बन रहा था वहाँ उन को ट्रांसफर किया गया। उस पुल पर 55 में काम शुरू हुआ था और 60 में सम्पन्न हुआ। गैवन इंडिया प्राइवेट लिमिटेड नाम की एक कम्पनी द्वारा वहाँ काम हो रहा था और इस छोटे से व्यक्ति ने—अभी कहा गया कि अगर भूखा आदमी होगा और उसके सामने लड्डू का थाल रख दिया जाये तो वह क्यों नहीं खायेगा—मैं यहाँ यह देख रहा हूँ कि जो व्यक्ति कम आय प्राप्त कर रहा था, उस व्यक्ति ने यह अनुभव किया कि सीमेंट की 40 प्रतिशत चोरी हो रही है, 40 प्रतिशत बोरिंगों

[डा० भाई महावीर]

ब्लैक में बेची जा रही हैं और इस प्रकार से कुल 24 सौ टन सीमेंट चम्बल के उस पुल से निकालकर, बेचकर बाहर भेजा गया। उन्होंने रिपोर्ट दी और इस रिपोर्ट के बाद उन्होंने यह भी बताया कि कई तरह से पैसा बनाने की ओर भी कोशिश होती रही है। लेबर का इम्प्लॉयमेंट के गलत आंकड़े रखे गये हैं, ओवर टाइम के गलत इंदराज दर्ज किये गये हैं और इस चीज के बारे में उन्होंने यह कहा था कि 14, 15, 16, 17, 18 और 19 नम्बर के पायर्स हैं उस पुल के, वे कमजोर रहेंगे, गिर जायेंगे। 1973 को मार्च को यही पायर्स इस पुल के गिर गये। 12 वर्ष भी अभी नहीं बीते थे कि यह पुल साबित कर गया कि जो इस जूनियर इंजीनियर ने इस बारे में आशंका प्रकट की थी वह सच थी। चार करोड़ रुपये और लगाकर फिर से उस पुल को बनाया गया। लेकिन किस व्यक्ति ने यह बात पहले चेतावनी के रूप में कही थी, उसका क्या हुआ? महोदय, उसको रास्ते से हटाने की भरपूर कोशिश हुई। उस को एक बार उसी चम्बल नदी में फेंक दिया गया। इस्तीफा देकर यहां से दफा हो जाओ इस पर दबाव डाला गया, उस पर गुंडे छोड़े गये और जब वे सब दांव नाकाम हो गये तो उसको आगरा के पागलखाने में भरती करवाकर उसको इन्टेन डिक्लेयर करवा दिया जाय, यह भी कोशिश हुई। उसके ऊपर छापे करवा कर और अनलाइसेंसड आर्म्स का केस करवा दिया गया, तलाशी उसके घर में करवायी गयी। किसी तरह से उसे झूठे इन्डेंट में माल निकाल कर फंसा दिया जाय, ये सब कोशिशें हुईं लेकिन वह व्यक्ति अभी तक बिका नहीं और धैर्यमानदारी से वह अन्याय के खिलाफ, भ्रष्टाचार के खिलाफ लड़ाई लड़ता रहा है। महोदय, सरकार ने उस को 1980 की 11 जुलाई को सस्पेंड कर दिया था।

सरकार ने एक चम्बल ब्रिज इन्क्वायरी कमेटी बनाई जो कि पुल के गिर जाने के बारे में जांच करे। इस व्यक्ति ने उनके सामने पेश होकर गवाही देने की इच्छा प्रकट की लेकिन उस कमेटी ने उसे अपने सामने पेश होने का मौका नहीं दिया। एक कोई झूठा मूसा एक्सप्लेनेशन स्वीकार करके उस कमेटी ने फाइलों का पेट भर दिया। अब कोई कहेगा कि नदी के बीच में पुल बनाया गया तो हो सकता है कि पानी का बहाव होगा। अभी कोई पानी का बहाव ज्यादा नहीं है, न ही कोई बाढ़ आई। इस बात को उठाने के लिये, मेरे मित्र उधर समाधान करें, उन की पार्टी के कम से कम चार पांच सदस्यों ने मंत्री जी को, प्रधान मंत्री जी को चिट्ठियां भेजीं और उनका ध्यान इस ओर आकृष्ट किया। . . . उन्होंने यह भी लिखा उन चिट्ठियों में— मेरे पास इन चिट्ठियों की प्रतिलिपि हैं— कि पौन किलोमीटर वहां से परे एक रेलवे ब्रिज है, उसी नदी के ऊपर, और वह सौ साल से आज भी ठीक तरह कायम है, ठीक तरह से काम कर रहा है। लेकिन हमारे बनाये गये पुल के बारे में ऐसा क्यों हुआ और जब इस व्यक्ति ने 1960 में जिसको सस्पेंड किया गया था, 1980 में बीस साल बाद एक शर्त लगा करके उसका सस्पेंशन वापिस लिया गया कि तुम्हारे खिलाफ जो डिपार्टमेंटल कार्य-वाही है, वह अभी भी हम जारी रख सकते हैं, उसने कहा कि अगर बीस साल के सस्पेंशन में अगर कुछ मेरे खिलाफ नहीं साबित कर सके, तो यह शर्त वापिसी क्या है उस सस्पेंशन की?

यह झगड़ा चलता रहा, मगर वह सस्पेंशन विदड़ा करने का नतीजा यह निकला कि उस को जो सस्पेंशन अलौस मिलता था, यह खत्म हो गया। जवानी के दिनों में जो उसने एक भूल की, गलती, की, भ्रष्टाचार की और उंगली उठा

करके देश को सावधान करने का साहस किया आज उसके बाल सफेद हो गये हैं और वह पछता रहा है कि कौनसा मेरा पाप था जिसका दण्ड मुझे आज तक मिल रहा है ।

मैं नहीं जानता था कि मंत्री जी उसके बारे में कुछ कर सकेंगे कि नहीं । लेकिन मैं इस उदाहरण को इसलिये सदन के सामने प्रस्तुत करना चाहता हूँ कि जब वह जब वे बहुत ऊंची बातें करते हैं सिद्धांत की, व्यवहार की, वह बातें अपनी जगह पर सही हैं । उन बातों से मेरा कोई विरोध नहीं है, पर मैं कहना चाहता हूँ कि आखिर हम एक वस्तुस्थिति में रहते हैं वास्तविकता के जीवन में हमको जीना है, तो क्या यह सवाल जरूरी हमारे सामने नहीं उठेगा कि जब ऐसी घटना सामने आये, तो क्या किया जाये, आखिर समाज में गलत तत्व होंगे—मैं नहीं कहता कि आपके ही कारण पैदा हुए, समाज में कई कमजोरियों के कारण पैदा हुए हैं, लेकिन जो गलत तत्व होगा, वह जब गलत काम करेगा, तो हमारे पास कोई ऐसी परिपाटी, कोई प्रणाली, कोई पद्धति, होनी चाहिए कि नहीं कि उस गलत काम करने वाले के ऊपर रोक थाम लगे, उसके खिलाफ कोई कार्यवाही हो और उसे ठीक किया जाये और जिसने इस बात को, इस राज को प्रकट किया, उसको अगर आप इनाम नहीं दे सकते, तो कम से कम उसको सुरक्षा दें कि वह अपने काम पर कायम रहे और उससे जो दुराचार बढ़ता जाता है, वह बचता जाये । यदि हम यह नहीं करते, तो सचमुच में भ्रष्टाचार के खिलाफ हमारी बहुत बड़ी-बड़ी बातें कोरी हवाई तीर जैसी चीज है, उनसे कोई अर्थ नहीं निकलेगा ।

महोदय, मेरे सामने एक और उदाहरण है, एक प्रिंसिपल साइंटिफिक आफिसर, साइंस के क्षेत्र से पिछले दिनों मेरा थोड़ा बहुत संबंध रहा है । एक प्रिंसिपल साइं-

टिफिक आफिसर जो डिफेंस आर्गनाइजेशन में डिफेंस रिसर्च एण्ड डेवलपमेंट आर्गनाइजेशन में था, उनको सस्पेंड किया गया 12-10-1979 को, चार्जशीट किया गया दिसम्बर, 1979 में, डिसमिस कर दिया गया 8 जुलाई 1981 को । उन्होंने क्या कमर किया था, क्या जुर्म किया था, उनका जुर्म यह था कि उन्होंने कहा कि एक करोड़ रुपये का फारेन कोलेबोरेशन बिना जरूरत के करने की कोशिश की जा रही है—रेडार डेटा डिक्शन टैकनीक के लिये, और 75 लाख रुपये का कंप्यूटर खरीदने की कोशिश की जा रही है, जिसकी कोई जरूरत नहीं है । यह बात उन्होंने लिखी और साथ में ही उन्होंने यह कह दिया कि जब इसकी जरूरत नहीं, तो कुछ भ्रष्टाचार है, कुछ लोग इस में से पैसा खाना चाहते हैं, यह इसलिये किया जा रहा है । यह आरोप उन्होंने लगाया । इन आरोपों के लगाने के जुर्म की वजह से उनके ऊपर चार्जशीट जारी की गई । चार्जशीट में क्या कहा गया —

"He made allegation of corruption, baseless, defamatory, false to his knowledge, irresponsible and malicious, often using insulting, offensive, threatening language."

यह चार्ज और इसके आधार पर मिनिस्ट्रो आफ डिफेंस, डिपार्टमेंट आफ डिफेंस रिसर्च एण्ड डेवलपमेंट की ओर से चार्जशीट किया गया । एक आदमी ने अगर गलत आरोप लगाये हैं, जुर्म साबित कीजिये, उसको फांसी पर चढ़ाइये । एक बार भी इन आरोपों को जाँच करने की कोशिश किसी न नहीं की । उनको बुला करके, इन को साबित करो यह नहीं कहा गया । उनसे सबूत नहीं माँगे गये, सिर्फ उनको सजा दी गई और जब सजा दी गई—यह मैं कोई अपनी तरफ से नहीं कहता—जब विजिलेंस कमीशन के पास यह मामला गया ...

[डा० भाई लहाबोर]

महोदय, विजिलेंस कमिशनर ने 20-4-1981 को जो रिपोर्ट दी उसके नंबर, 21/डी एस/एस में इस प्रकार है :

It is true that the officer has made certain allegations of corruption. But no evidence has been placed before me to show whether these allegations were ever investigated into and what was the result thereof. In the absence of any such evidence before me, it cannot be said whether these allegations were "baseless, irresponsible and malicious, defamatory, false to his knowledge, often using insulting, offensive and threatening language."

यह कोट किए हैं देवेन्द्र सिंह, कमिशनर फ़ार डिपार्टमेंटल इन्क्वायरी, विजिलेंस कमिशनर ने। महोदय, यह जो उन्होंने लिखकर दिया कि यह जो चार्ज हैं उनकी इन्क्वायरी कीजिए, उसका कोई जवाब नहीं दिया गया। अगर विजिलेंस कमिशनर के सामने मामला आने के बाद कार्यवाही न हो तो जो ईमानदार अफसर हैं, वह क्या करें? और अगर ईमानदार अफसर क्या करें, यह समस्या उस के सामने रहती है, तो यह समस्या जिस पर हम गौर कर रहे हैं—देश के भीतर बढ़ते हुए भ्रष्टाचार को कैसे रोका जाए तो मैं निवेदन करूंगा, हमें इस के बारे में कोई न कोई प्रणाली बनानी पड़ेगी जिससे कि भ्रष्ट लोगों के खिलाफ़ कार्यवाही हो सके और भ्रष्टाचार का पर्दा उठाने वालों के हक में कोई न कोई व्यवस्था निर्माण की जा सकती है।

यह मैं अफसरों की बात करता हूँ, तो स्वाभाविक रूप से राजनीति के अंदर राजनैतिक पदों पर जो आसीन हैं उन की बातें आती हैं। पिछले दिनों में पटना कोआपरेटिव बैंक के बारे में कुछ कार्यवाही हुई। मैं उसकी ज्यादा डीटेल में नहीं जाऊंगा। लेकिन उस में एक व्यक्ति जो मुख्य मंत्री

हैं वे ही एक्यूज्ड हैं; उन्होंने उस केस को विदड़ा कर लिया और उस विद्वान के खिलाफ़ सुप्रीम कोर्ट में मामला आ गया। तो प्रश्न यह उठता है...

श्रीमती प्रतिभा सिंह (बिहार) : एक मिनट के लिए मुझे कह लेने दें। यह जो मामला है जिसके बारे में आप जिक्र कर रहे हैं यह वहां हाईकोर्ट के सामने गया है...

डा० भाई महाबोर : अब आप अपनी बारी में कहिएगा। मैं तो नहीं यील्ड कर रहा हूँ। आप ज़बर्दस्ती कर रही हैं।

श्रीमती प्रतिभा सिंह : नहीं, उपसभापति महोदय... (व्यवधान)

श्री उपसभापति : आपका नाम है आप बोल लीजिएगा।

श्रीमती प्रतिभा सिंह : छः बजे तो ख़त्म हो जाएगा।

डा० भाई महाबोर : कैसे ख़त्म हो सकता है? (Interruptions)

SHRIMATI PRATIBHA SINGH: How can he refer to it? It is in the court. First, it is contempt of court. Secondly:.....(Interruptions)

श्री उपसभापति : अब हो गया। दूसरी बात कहिए।

डा० भाई महाबोर : एक भ्रष्टाचारी का नाम लेने से कितनी घबराहट पैदा होती है। मैंने सिर्फ़ यह कहा यह इतिहास है... (व्यवधान) मैं उसके आगे नहीं जा रहा। सुप्रीम कोर्ट फैसला करेगी कि वह ठीक था या नहीं। परन्तु महोदय, जो सुप्रीम कोर्ट में नहीं गए, वे मामले तो कम से कम आपके सामने और हमारे सामने हैं। अखबारों में आया, आन्ध्र प्रदेश में सैकड़ों मकान नियम-विरुद्ध अलाट किए गए और उस अलाटमेंट में आज के वहां के मुख्य मंत्री, हमारे विदेश मंत्री के सुपुत्र और अनेक अपोजीशन के लीडर—

मैं नहीं कहता एक ही दल के लोगों ने उसका फायदा उठाया होगा—विरोधी दल के लोगों को भी उसका लाभ पहुंचाने की कोशिश की गई और यदि यह भ्रष्टाचार है तो उस भ्रष्टाचार में दूसरों को भी साथ में लेने से वह सदाचरण नहीं हो जाता है। तो यह जो अलाटमेंट हुई है, उसमें 223 लोगों को फेवर करने की कोशिश हुई, इस में प्रश्न यह है कि हाउसिंग बोर्ड के बनाए मकानों को जानबूझ कर डिले किया गया ताकि नियम बदले जाए और जो मुख्य मंत्री थे उन्होंने 10 प्रतिशत ऐसे मकानों को विशेष डिस्क्रिशन के बल पर लोगों को देने का अधिकार दिया। इसकी क्या जरूरत थी? क्या बाकी लोगों की जरूरतों को आप ने गौण मान लिया? और राजनीति वाले जब इस तरह का फेवरटिज्म करेंगे तो मैं जानना चाहता हूं कि हम भ्रष्टाचार को दूर करने की कहां तक सच्चे दिल से कोशिश कर सकेंगे?

महोदय, सीमेंट के बारे में आपके सामने मैं बम्बई की बात नहीं कह रहा हूं, मैं कर्णाटक की बात कर रहा हूँ जहां की पब्लिक अकाउण्ट्स कमेटी ने कुछ स्ट्रक्चर्स दिए और उन्होंने यह कहा कि :

"The PAC was at a loss to appreciate how and why the Government thought it wise to divert cement specially released for Government works, to favour certain apartment builders. Surely it could not be unaware that its own construction works were suffering for want of cement."

She had clearly stated that all works of existing power and power projects should be completed without delay. Was she aware that one of the reasons given by the

Irrigation Department for tardy progress of irrigation works was non-availability of adequate quantity of cement? Is she aware that while the quantity of cement for irrigation projects fell short of allocation, the take-off of cement by bulk consumers for construction such as cinema theatres, hotels, high-rise buildings exceeded the allotment in 1980-81 & 1981-82.

यह पी० ए० सी० का कमेंट है। इसके बाद क्या हम यह नहीं कह सकते कि हमें ऐसी व्यवस्था करनी पड़ेगी जिसमें कि ऐसे आरोपों की ठीक से जांच हो सके?

महोदय, बिहार के अन्दर स्प्रिट की कीमतें बढ़ाई गईं। पहले 5-10 पैसे की कीमत बढ़ाने के लिए सरकार आनाकानी करती थी। नये मुख्य मंत्री जी ने लीटर के 35 पैसे बढ़ा दिये और कई लोगों को लाखों रुपये का फायदा हुआ। इस प्रकार का निर्णय क्यों किया गया? क्या इसके लिए किसी कमेटी की सिफारिश मांगी गई? क्या उसके लिए पड़ताल की गई?

महोदय, सालबीज एक प्रोडक्ट है जिसमें से तेल निकलता है। वन विकास विभाग को उसके बीज इकट्ठा करने का और बेचने का ठेका दे दिया गया। 1980 में नई सरकार आने के बाद कहा गया कि ठेका नीलाम से तय होगा। खुली नीलामी होगी जिसमें बाहर के लोग भी शामिल हो सकें। 1981-82 में 1900 रुपये टन का भाव था। लेकिन एकाएक उसको बदलकर मुख्य मंत्री जी ने 175 रुपये टन पर वह कुछ लोगों को दे दिया जबकि उसकी कीमत मध्य प्रदेश में 2185 रु० टन थी और बंगाल में 1752 रुपये टन। कम से कम 7 करोड़ 32 लाख रुपये का घाटा बिहार के टैक्सपेयर का हुआ। यह निर्णय अगर किसी तरह से सही है तो इसके बारे में भी तथ्य बताये जायें।

[डा० भाई महावीर]

श्रीमन्, श्री मित्र का चुनावी वायदा था कि शराबबन्दी खत्म की जाएगी और जनता पार्टी के दिनों में नशाबन्दी की गई। कुछ लोग कह सकते हैं कि नशाबन्दी गलत बात है। यह भी कहा जा सकता है कि 20 सूत्री कार्यक्रम तभी सफल हो सकता है जब हम लालपरी के साथ बोलचाल का रिश्ता रखेंगे। परन्तु मैं बताना चाहता हूँ कि अगर शराबबन्दी वापस होनी है तो यह नीति तय की गई कि ठेकों का नीलाम किया जाए। पहले मुख्य मंत्री ने घोषणा की कि ठेके नीलाम किये जायेंगे, लेकिन आखिर में इनकी नीलामी कैसिल करके पहले ठेकेदारों को शराब के ठेके दे दिए गये। किस लिए यह निर्णय हुआ, इसके पीछे कोई कारण हो तो हम जानना चाहेंगे कि ऐसे आरोपों की जांच करने के लिए हमारे पास कोई व्यवस्था है या नहीं?

महोदय, नेफैड के बारे में हमने यहां पर बहुत प्रश्न उठाने की कोशिश की पर नहीं हो सका। अखबारों में आ चुका है कि कुछ लोगों को प्याज के निर्यात के लिए ठेके दिये गये, सरकारी तंत्र के माध्यम को छोड़कर कुछ ठेकेदारों को लाभ पहुंचाने के लिए विशेष सलूक किया गया।

श्री (मौलाना) असरारुल हक (राजस्थान): इसमें कौन सी आपत्ति की बात है?

डा० भाई महावीर: श्रीमन्, ये कहते हैं इसमें क्या आपत्ति की बात है? आपत्ति की बात यह है कि इससे करोड़ों रुपये का नुकसान हुआ जो प्याज उगाने वालों को लाभ हो सकता था। जब इसके बारे में कुछ आरोप उठे तो इसकी जांच के लिए एक कमेटी बैठाई गई। पर जब उस कमेटी की रिपोर्ट उनके हक में नहीं आ रही है, यह देखा तो कमेटी को भंग कर दिया और कहा कि बोर्ड फैसला करेगा। जब बोर्ड में फैसला करने की नौबत आई तो हरेक सदस्य को एच०एम०टी० की एक-एक घड़ी उपहारस्वरूप दी गई। क्या यह

भ्रष्टाचार दूर करने का तरीका बरता जा रहा है? (व्यवधान)

मैं निवेदन करना चाहता हूँ कि यह बहस इस पार्टी या उस पार्टी के बीच में नहीं है, यह बहस भ्रष्ट और ईमानदार लोगों के बीच में हो रही है। मैं यह नहीं कहता कि उधर सब भ्रष्ट हैं, इधर भी हो सकते हैं। मेरे अन्दर भी बेईमानी हो सकती है। अगर हमने भ्रष्टाचार को रोकना है तो यह देखना है कि क्या हमने ऐसी व्यवस्था कर रखी है कि जिससे उसको रोका जा सके। मैं विरोधी 6 P.M. दल में हूँ। सारी सरकारी मशीनरी मेरे खिलाफ चल सकती है लेकिन अगर मैं सत्ता में बैठा हूँ तो क्या होगा। महोदय, एक सज्जन यहां के अमरीका गये और वहां उन पर फ्राड और भ्रष्टाचार का आरोप लगा। उन पर केस बना। उस केस के बारे में बाद में यह खबर छपी वीक एंड रिव्यू में, 2 मई 1982 के।

श्री (मौलाना) असरारुल हक: इस बहस के लिये 3 घंटे का टाइम मुकर्रर हुआ था, लेकिन यह बहस अभी भी चल रही है।

डा० भाई महावीर: किसी-किसी वक्त आप को टाइम का बहुत ज्यादा ख्याल आ जाता है।

श्री उपसभापति: लेकिन अब आप समाप्त करिये।

डा० भाई महावीर: मैं दो-एक मिनट में खल्ल कर रहा हूँ।

In "The Weekend", of 2nd May, 1982, it has been said.

"Efforts are reportedly being made at the diplomatic* level to resolve the crisis that erupted when a US Court found Mohammed Yunus's son guilty of fraud and forgery. When Adil Shahriyar's commission of the crime was proved, Yunus, who is a family friend of the Gandhis, rushed to No. 1, Safdarjang Road, for help. After a great deal of discussion, the External Affairs Ministry agreed to approach the Reagan administration to intervene in the matter.

Two top Intelligence officials were despatched to Washington. But the US administration expressed its inability to intervene in a judicial matter.

मैं नहीं जानता कि यह कहां तक सच है। लेकिन अगर यह झूठ है तो इस के बारे में सफाई होनी चाहिए।

डा० रमेश चन्द्र शर्मा : क्या जरूरत थी ऐसी बात कहने की। इस से तो हम भ्रष्टाचार को खत्म नहीं कर सकते।

डा० भाई महाबोर : भ्रष्टाचार के बारे में संतानम् कमेटी नियुक्त हुई थी और उस ने कुछ सुझाव दिये थे। संतानम् कमेटी ने कुछ सुझाव दिये थे इस लिये मैं यह कहना चाहता हूँ और मेरा यह आखिरी प्वाइंट है, मैं इसी के साथ अपनी बात समाप्त कर रहा हूँ कि जब कभी किसी मुख्य मंत्री के या किसी मंत्री के खिलाफ तीस तीस या 50, 50 सांसदों ने या विधायकों ने लिख कर दिया है कि इनके बारे में कोई कार्यवाही होनी चाहिए तो भी उसके बारे में कोई बात पता नहीं होती। कारण यह है कि जब मध्य प्रदेश की सरकार के बारे में वहां के विधायकों ने लिख कर राष्ट्रपति जी को आपन दिया और उस के बाद गृहमंत्री जी मध्य प्रदेश के किसी स्थान पर गये और वहां उनसे पूछा गया कि आपने उसके बारे में क्या जांच की तो उन्होंने कहा कि हम ने उस को देख लिया है और उसके अन्दर कोई बात नहीं है। उसके बाद लोक सभा में एक प्रश्न पूछा गया। राज्य मंत्री जी जो गृह विभाग के हैं उन्होंने कहा कि हम उस

को जांच कर रहे हैं। जांच कर रहे हैं या कर चुके हैं यह दूसरी बात है लेकिन सवाल यह है कि गृह मंत्री जी ने गुजरात के बारे में कह दिया कि हमने देख लिया है। जांच कर ली है। इस के अन्दर कुछ नहीं है। तो अगर इन बातों को गृह मंत्री जी देख कर उनका फैसला कर रहे हैं तो ठीक है। मैं उन की नीयत पर कोई शक नहीं करता। परन्तु जो संतानम् कमेटी ने सुझाव दिये थे उस में उन्होंने कहा था और यह दो वाक्य पढ़ कर मैं खत्म कर रहा हूँ :

"There is a large consensus of opinion that a new tradition of integrity can be established only if the example is set by those who have the ultimate responsibility for the governance of India, namely, the Ministers of the Central and State Governments. There is widespread impression that failure of integrity is not uncommon among Ministers and some Ministers who have held office during the last 11 years have enriched themselves illegitimately, obtained good jobs for their sons and relations through nepotism and reaped other advantages not consistent with any notion of purity in public life."

उन्होंने कहा कि यह हो सकता है कि गलत हो, लेकिन यह जनरल विलीफ है।

"... The general belief about failure of integrity amongst Ministers is as damaging as actual failure. That these Ministers have held office in the name of the Indian National Congress which had the inspiration of Mahatma Gandhi has given rise to an exaggerated view of their failure to maintain high standards of integrity. It is a pity that neither the Congress authorities nor the great leaders who took over the Government of India realised the importance of evolving a suitable machinery and procedure

[डा० भाई महावीर]

for preventing and dealing with such corruption. We are convinced that ensuring absolute integrity on the part of the Ministers at the Centre and the States is an indispensable condition for the establishment of a tradition of purity in public services. Therefore —

Specific allegation of corruption on the part of a Minister at the Centre or a State should be promptly¹ investigated by an agency whose findings will command respect. ..."

MR. DEPUTY CHAIRMAN: Don't repeat the whole thing.

DR. BHAI MAHAVIR: "...We, therefore, suggest that if a formal allegation is made by 10 members of Parliament of a Legislature in writing addressed to the Prime Minister or Chief Minister, through the Speakers and Chairmen the Prime Minister or Chief Minister should consider himself obliged, by convention, to refer the allegations for immediate investigation by a Committee as has been suggested later in this Section..."

(Interruptions)

श्रीमन्, प्रधान मंत्री जी के बारे में जो बात कही गई है ...

श्री उपसभापति : अब हो गया । समाप्त करिये ।

डा० भाई महावीर : मैं समझता हूँ यह बात सच है कि वही आज ऐसी स्थिति में है जो देश को इस भ्रष्टाचार से निकलने वाले खतरे को रोक सकती है । जब यह खतरा प्रधान मंत्री जी रोक सकती है तो यह बहुत बड़ी जिम्मेदारी है उन पर । खाली उनकी जय करना, खाली उनकी चापलूसी करना यह कोई देश से भ्रष्टाचार हटाने का तरीका नहीं है ।

(व्यवधान)

श्री उपसभापति : हो गया । समाप्त करिये ।

डा० भाई महावीर : जब आप यह कहते हैं कि सिर्फ वही बचा सकती हैं और सारी जिम्मेदारी आप उन पर डालते हैं तो आप उन को इस जिम्मेदारी को निभाने के लिये सामर्थ्य कीजिये । (व्यवधान)

श्री बुद्धप्रिय मौर्य : उपसभापति महोदय, बहुत ही अच्छे वातावरण में, भ्रष्टाचार को किस तरह से देश से समाप्त किया जाये इस पर बहस चल रही थी । इसका श्रेय जहाँ आपको जाता है अध्यक्ष के नाते, जहाँ हमारे सदन के नेता माननीय प्रणव मुखर्जी को जाता है वहाँ करीब-करीब उतना ही श्रेय हमारे माननीय सदस्य पीलू मोदी को भी जाता है । बहुत अच्छे वातावरण में बहस शुरू हुई थी और मैं भी किस तरह का सिद्धांत अपनाया जाये कि भ्रष्टाचार समाप्त हो इसी पर बोलने वाला-था लेकिन अंत में वातावरण दूषित हो गया । जिस तरह की मनोवृत्ति होती है उसी तरह की मनोवृत्ति वातावरण को दूषित कर देती है । (व्यवधान)

SHRI MANUBHAI PATEL: Don't get excited. Maintain our standard. Don't get excited. (Interruptions).

श्री बुद्धप्रिय मौर्य : श्रीमन्, मैं बाद में आऊंगा अपने माननीय सदस्यों की सलाह मानता हूँ । मैं उस पर बाद में आऊंगा पहले अपनी बात कह दूँ ।

भ्रष्टाचार और शिष्टाचार इसका अन्तर कर लें पहले हम । इस देश के सभी नेता भ्रष्टाचार और शिष्टाचार में अन्तर कर लें । अगर कोई पुलिस का सिपाही अपनी बेटी की शादी में लाला जी के यहां से दो बोरी चीनी और आटे को अबरन उठा लें तो रिश्तत हो गई,

भ्रष्टाचार हो गया। आई जी की लड़की की शादी होती है वहाँ पर दो लाख का तोहफा चला गया तो शिष्टाचार हो गया। एक पेशकार की लड़की की शादी होती है और जज के सामने मुकद्दमा जल्दी लगाने के लिये कोई चार-छः रुपये का हिसाब लगाकर दे आता है तो भ्रष्टाचार हो गया। लेकिन कमिश्नर के पास उसके बेटे की शादी में पाँच लाख के तोहफे आ गये तो यह शिष्टाचार हो गया। इसका अन्तर करेंगे तो भ्रष्टाचार को समाप्त कर सकेंगे। कानून की शिफ्त में शिष्टाचार नहीं आ सकता। आज इस सदन के, दूसरे सदन के और प्रदेश के सभी सदनों को इस पर ध्यान देना चाहिए। जहाँ तक भ्रष्टाचार का संबंध है, मैं यह कह कर इसको व्यवस्था नहीं देना चाहता लेकिन यह कहना चाहता हूँ कि एक ही माँ की कोख से जन्में हुए दो जुड़वाँ बच्चे जो एक ही साथ पैदा होते हैं, जब एक दूध पीता है माँ का तो दूसरा दूध पर हाथ रख लेता है ताकि कहीं दूसरा न पी जाये। यह मनोवृत्ति समाज की है। यह मनोवृत्ति मैंने स्वयं अपनी आँख से देखी है। इस मनोवृत्ति को कैसे रोका जाये। जहाँ तक भ्रष्टाचार का सवाल है समाजवादी राष्ट्रों में कम लेकिन यही से आरम्भ होता है और पूँजीवादी व्यवस्था में चरम सीमा पर पहुँच जाता है।

मैं उस पूँजीवादी व्यवस्था की बात कह रहा हूँ जिस पूँजीवादी व्यवस्था से श्री पीलू मोदी प्रेरणा लेते हैं जब वहाँ पर राष्ट्रपति का चुनाव होता है तो अम्बेडकर के ओहदे नीलाम होते हैं। जजों के ओहदे नीलाम होते हैं, मैं यह नहीं कहता कि खरीदे जाते हैं। यह बात मैं नहीं कह रहा हूँ, न्यूयार्क टाइम्स में, जब वहाँ पर चुनाव हुए थे तो इस तरह के एंटीटोरियल आये थे। भ्रष्टाचार समाजवादी राष्ट्रों में भी है, लेकिन वहाँ पर कम है और अगर कोई

पकड़ा जाता है तो वह गोली का शिकार होता है। हम प्रगतिशील राष्ट्रों के बीच के हैं। न इधर के और न उधर के हैं। प्रगतिशील राष्ट्रों के सामने समस्याएँ हैं और भारत के सामने भी अनेक समस्याएँ हैं। भारत के नेताओं ने स्वयं सन् 1947 में किस तरह से भ्रष्टाचार को रोका जा सकता है, इस के लिये कानून बनाया। यहाँ पर रिपोर्टों का भी हवाला दिया गया कुछ आपने दिया और कुछ डा० महावीर ने दिया। भ्रष्टाचार को कैसे समाप्त किया जाये, इस के लिये कमेटियाँ बैठाई गईं। सी० वी० आई० की स्थापना हुई, सैन्ट्रल विजिलेंस कमिशन बनाया गया। ये तमाम भ्रष्टाचार की रोकथाम के लिये बनाये गये। लेकिन हम सब अपने गिरहवान में देखें कि हमारा क्या रूप है? सकलेचा को हम छू नहीं सकते जिन्होंने 50 करोड़ रुपये पड़ोसी मुल्क में रख दिये। कर्पूरी ठाकुर को नहीं छू सकते, चाहे उनके व्यक्तिगत जीवन पर कितना ही घिनोना दाग क्यों न हो। लेकिन मिश्रा जी को इस लिये नहीं छोड़ेंगे कि उस के कुछ कारण हैं। डा० भाई महावीर ने अभी एक रिपोर्ट के बारे में कहा। मैं भी एक रिपोर्ट को कोट कर रहा हूँ। डा० भाई महावीर बिहार के मुख्य मंत्री पर इतनी मेहरबानी क्यों करते हैं? क्योंकि उन्होंने भ्रष्टाचार की है और स्वयं में इस सिद्धांत को मानने वाला हूँ कि आर० एस० एस० एक फिरकापरस्त जमात है। जिस तरह से दूसरी फिरकापरस्त जमातें देश के वातावरण को दूषित करती हैं उसी प्रकार से यह जमात भी करती है, इसलिये इसको बैन कर देना चाहिए भाई महावीर इस लिये बिहार के मुख्य मंत्री के ऊपर मेहरबानी करते हैं। जमशेदपुर में सन् 1979 में कम्युनल राइट्स हुए थे जिनकी जांच के लिये जितेन्द्र नारायण कमिशन बैठा था। मैं उस कमिशन की रिपोर्ट

[श्री बुद्ध प्रिय मौर्य]

को कोट करके आगे चलना चाहता हूँ

Sir, I quote:

"The communal passion aroused amongst the Hindus by the intractable and domineering attitude of the Hindu communalists over the question of the route for the Dimna Basti akhara procession was the proximate cause of the riot that broke out in Jamsihedpur during the Ramnavami festival of 1979. The R.S.S. played their role in this matter, motivated by the long term political objective of gaining strength for their political wing, simultaneously with propagating their doctrine by arousing the communal sentiments of the large majority of Hindus."

SHRI BUDDHA PRIYA MAURYA: It further says;

यह मेरा कहना नहीं है। मैं कमीशन की रिपोर्ट कोट कर रहा हूँ।

डा० भाई सहाब : इस पर सदन में बहस हो चुकी है।

SHRI BUDDHA PRIYA MAURYA: "The speech made by Shri Bala-saheb Deoras.....

... (व्यवधान)। आप कहते हैं तो मैं कोट नहीं करता।

डा० भाई सहाब : मैं यही कह रहा था कि इस पर सदन में बहस हो चुकी है। आप कोट करना चाहते हैं तो कोट कर दीजिये।

"The speech made by Shri Bala-saheb Deoras, Sarsang Chalak of the R.S.S. at the public meeting in Jamshedpur on 1.4.1979 tended to encourage the Hindu extremists to be unyielding in their demand and amounted to communal propaganda. The Shakhās and camps held during the R.S.S. divisional

conference presented a militant atmosphere to the Hindu public. The R.S.S. with its extensive organisation in Jamshedpur and which had close links with the Jan Sangh and the Bharatiya Mazdoor Sangh, had a positive hand in creating a climate which was most propitious for the outbreak of the communal disturbance."

"The conduct of Shri Dina Nath Pandey, a member of the R.S.S. followed a line which was in fulfilment of the general scheme of the Hindu communalists of Jamshedpur and thus directly contributed to the outbreak of the riots at Jamshedpur."

श्री उपसभापति : मौर्य जी, कृपा करके जरा संक्षेप में, सारांश में कह दीजिए। पूरा मत पढ़िये।

श्री बुद्ध प्रिय मौर्य : श्रीमन् अगर आप रोकते हैं तो मैं बैठ जाता हूँ। मुझे बोलने का शौक नहीं है।

श्री उपसभापति : संक्षेप में कहिये।

श्री बुद्ध प्रिय मौर्य : उन्होंने 6 पेज ...

श्री उपसभापति : छोड़िये इसको।

श्री बुद्ध प्रिय मौर्य : ... की रिपोर्ट मेंशन कर ली और आप नहीं रोक पाये। मैं सिर्फ एक भी नहीं आधा पेज कोट कर रहा हूँ।

श्रीमन्, मैं आपसे यह निवेदन करना चाहता हूँ कि यह जो इन्होंने निराधार आरोप बिहार के मुख्य मंत्री पर लगाये हैं इसका कारण यह है कि बिहार के मुख्य मंत्री इस विचार धारा के हैं कि आर० एस० एस० को बैन कर देना चाहिए, इस वजह से उन पर ये आरोप लगाये गये। ... (व्यवधान)

श्रीमन्, आज विरोधी दलों में दो प्रकार के नेता हैं। एक तो वे हैं जिनका

जन्म कांग्रेस के अन्दर से हुआ। उन्होंने आजादी की लड़ाई लड़ी और जब देश आजाद हुआ तो वे सत्ता में रहे। उनमें से कुछ हैं जो 22 वर्ष सत्ता में रहे, 30 वर्ष रहे, उनमें से कुछ ऐसे भी हैं जो 32 वर्ष तक रहे। नाम लेकर मैं किसी की भावना को ठेस नहीं पहुंचाना चाहता। आज वे लोग विरोधी दलों के बड़े-बड़े नेता बन गये हैं जो कि सत्ता में रहे हैं, 20 वर्ष, 25 वर्ष, 30 वर्ष और आज जो भ्रष्टाचार व्याप्त है उसमें उनकी बराबर की साझेदारी है। इससे वे अपने को अलग नहीं कर सकते। इसमें उनकी बराबर की साझेदारी है, अतः उनकी बराबर की जिम्मेदारी भी हो जाती है कि किस तरह से इस भ्रष्टाचार को समाप्त करें और किस तरह से वे इसमें अपना सहयोग दें। श्रीमन, दूसरी एक और नस्ल के नेता हैं जो कि क्रांतिकारी नस्ल के हैं उनका अपना धर्म है। एक डा० भाई महावीर की नस्ल के नेता हैं उनका अपना धर्म है। इन नेताओं को मैं एक बात कह देना चाहता हूं और अभी मूर्ति जी ने एक बात कह दी। उन्होंने कहा कि इस देश के लोग भ्रष्टाचार को समाप्त करेंगे। लोगों की बात करते हैं। भ्रष्टाचार किस तरह से समाप्त होगा, भ्रष्टाचार को किस तरह से मान्यता मिली। उनकी पार्टी के एक नेता श्री नम्बूद्रीपाद हुआ करते थे केरल के मुख्य मंत्री। श्री नम्बूद्रीपाद ने विरला के साथ एक एग्रीमेंट किया सरकार के बिहाफ पर और वहां बांस के जंगलों का ठेका बीस साल के लिये दिया, एक रुपये टन के भाव से और उसमें साथ साथ यह व्यवस्था रखी, मोरारका साहब मुझ से ज्यादा जानते हैं क्योंकि उस समय वह पब्लिक एकाउन्ट्स कमेटी के चेयरमैन थे। वह इस बारे में मुझ से ज्यादा बता सकेंगे क्योंकि वे मुस्कान देकर मुझे

समर्थन दे रहे हैं। 20 साल का कान्ट्रैक्ट किया और साथ ही यह व्यवस्था रखी कि अगर कोई सरकार इस कान्ट्रैक्ट को खत्म करेगी तो उसको विरला को 20 करोड़ रुपये कम्पनसेशन देना पड़ेगा। पब्लिक एकाउन्ट्स कमेटी इस पर बैठी क्योंकि वहां पर राष्ट्रपति शासन लागू हो गया था। पब्लिक एकाउन्ट्स कमेटी ने अपनी रिपोर्ट दी और उस रिपोर्ट को आप जब देखेंगे तो पता लगेगा कि हमारे साम्यवादी नेता भी किस तरह से पूंजीपतियों की गोद में खेलने लगते हैं। पब्लिक एकाउन्ट्स कमेटी के रिकार्ड से यह पता लग जायेगा कि जो एक रुपया टन के हिसाब से जंगल का ठेका दिया, उस वक्त उसका बाजार का भाव 17 रुपये टन था। मोरारका जी मैं गलत तो नहीं कह रहा हूं? ये इस तरह के लोग जो सत्ता में आते हैं, सत्ता में आने के बाद उसका इस तरह का दुरुपयोग करते हैं। हम सब एक ही मिट्टी के बने हैं इसलिये इसको कैसे दुरुस्त करें इस बात पर हमको विचार करना चाहिए। ये सब ऐसी बातें हैं जो मैं कहना नहीं चाहता था, मैं वातावरण ही दूसरा पैदा करना चाहता था लेकिन मूर्ति जी ने जिक्र कर दिया। इसलिये मैंने कहा कि :—

“In the case of the people how they make their own self.”

हमने यह देखा है तो कहा कि साम्यवादी झंडे के नीचे चलते हैं लेकिन बात कुछ ऐसी करते हैं जो पूंजीपतियों को ज्यादा ताकत पहुंचाती है। मेरा निवेदन यह है और मैं कुलकर्णी जी की इस बात का समर्थन करता हूं.... कि प्रदेशों में भ्रष्टाचार केन्द्र के मुकाबले ज्यादा है। इसका मैं समर्थन करता हूं। फिर मेरा आप सुझाव मान लें। आज देश की एकता को भी खतरा हो गया है। विदेशी धन हिन्दुस्तान की राजनीति

[श्री बुद्ध प्रिय मौर्य]

में लग रहा है। मेरे पास दूसरी भी रिपोर्ट्स हैं। मैं गांधी पीस फाउंडेशन के बारे में जिक्र कर के आपका समय नष्ट नहीं करना चाहता कि किस तरह से राष्ट्रपिता महात्मा गांधी की पवित्र भूमि को इस देश में द्रोह को फैलाने के लिए इस्तेमाल किया जा रहा है किस तरह से उस नाम को आसाम के अन्दर दंगे भड़काने के लिए इस्तेमाल किया जा रहा है, किस तरह से विदेशी रुपया यहां आया है यहां की राजनीतिक व्यवस्था को समाप्त करने के लिए किस तरह से रुपया आया है। पूँजीवादी राष्ट्र चाहे अपने यहां पर जनतंत्र में विश्वास करें लेकिन विदेशों में उनको फौजी शासन अच्छा लगता है। फौजी शासन माफिक आता है; मैं ज्यादा जिक्र यहां पर करना नहीं चाहता लेकिन कुलकर्णी जी माननीय सदस्य बहुत पुराने हैं बहुत समझदार हैं, तर्जुबेकार हैं, उन्होंने कहा प्रदेशों में भ्रष्टाचार है, मैं मानता हूँ। यह भी आप मान लें कि यह 35 वर्ष आजादी के बाद केन्द्र और प्रदेशों में भी कभी आप कांग्रेस (आई) में हम सब साथ में रहे आज भी जहां पर कांग्रेस (आई) सत्ता में है। आज भी दो प्रदेशों में बल्कि एक छोटा प्रदेश और है वहां भी विरोधी दलों का शासन है। ऐसा शायद जनतंत्र में सम्भव न हो कि यहां पर केन्द्र में एक पार्टी का शासन हो और प्रदेशों में भी उसी पार्टी का शासन हो तो हम सब सत्ता को भोग कर चुके हैं। उस सत्ता का भोग करने के बाद क्या आप इस नतीजे पर नहीं पहुंचे कि केन्द्र को मजबूत बनाया जाए। हिन्दुस्तान एक बहुत बड़ी शक्ति बन गया है। मैंने माना दुनिया की आधी गरीबी हमारे हिस्से में आ गई लेकिन आप यह मान लीजिये कि दुनिया की बड़ी शक्तियों के अन्दर हिन्दुस्तान भी एक बैलेसिंग पावर

बन गया है। अगर एशिया के नक्शे से जनतंत्र भारतवर्ष हट जाए तो एशिया का नक्शा कुछ दूसरा बन जाए यूरोप का नक्शा कुछ दूसरा बन जाएगा। जब यहां इस तरह की व्यवस्था है तो मेरा निवेदन है कि केन्द्र बहुत शक्तिशाली हो। केन्द्र को कैसे शक्तिशाली बनाया जाए इस के लिए परमपूज्य डा. अम्बेडकर साहब ने अपने सुझाव रखे थे। आज हमारे सामने आसाम की समस्या है। उसका एक और भी कारण है। भाई दिनेश गोस्वामी जी नाराज न हों इसका एक और भी कारण है। लेकिन एक कारण यह भी है कि केन्द्र की जितनी शक्ति होनी चाहिये वह नहीं है। इसके पीछे एक इतिहास है लेकिन अब समय आ गया है कि हम केन्द्र को और शक्तिशाली बनाएं श्रीमन, यह भ्रष्टाचार है क्यों? (व्यवधान) मैं सुन रहा हूँ। सीखा आपसे भी है।

श्री उपसभापति: उनसे ज्यादा मत सीखिये। अब समाप्त कजिये।

श्री बुद्ध प्रिय मौर्य: श्रीमन बोलने दीजिये मैंने मन से तैयार किया है। पांच मिनट और दे दीजिये।

श्री उपसभापति: नहीं नहीं, एक दो मिनट ले लीजिये। बहुत बढ़िया कह दिया है अपने।

श्री बुद्ध प्रिय मौर्य: बढ़िया तो अभी आ रहा है ठीक, है। चाहे सांसद हों, चाहे मंत्री हों, चाहे समाज-सुधारक हों, श्रमिक नेता हों, हम में से कितने हैं जो यह प्रतिज्ञा लेने को तैयार हैं कि उस शादी में शामिल नहीं होंगे जिस शादी में दहेज लिया जाएगा या दिया जाएगा। हम में से कितने हैं। यह भ्रष्टाचार के पीछे शादी का इतिहास है भ्रष्टाचार के पीछे सैन्स आफ इनसिक्प्युरिटी है, इस भ्रष्टाचार के पीछे चुनावों के बड़े खर्च

हैं। क्या आज वक्त नहीं आ गया है कि भारत सरकार को भी सोचना पड़ेगा कि चुनावों को इस तरह से चलाया जाए जिससे कि खर्च कम हो और हो सके तो चुनावों के खर्च मान्यता प्राप्त पार्टियों को सरकार से मिले। श्रीमन् इस की जड़ में जाना पड़ेगा। मैं आपसे निवेदन करना चाहता हूँ क्योंकि बहुत सी ऐसी चीजें हैं। भ्रष्टाचार की बात कहते हैं। सब ने हल्ला मचाया कि चिमन भाई पटेल भ्रष्ट थे, सब ने जब हल्ला मचाया तो देश की नेता श्रीमती इन्दिरा गांधी ने विरोधी दलों के इस आरोप को मान कर कि तमाम विरोधी दल एक आवाज में कह रहे हैं कि चिमन भाई पटेल भ्रष्टाचारी हैं उनको निकाल दिया जाए, उनको निकाल दिया गया।

SHRI PILOO MODY: He resigned.

श्री बुद्ध प्रिय मौर्य : जब उनको निकाल दिया गया तो वह आपके नेता बन गये। श्रीमन् परेशानी यह है कि यहां का भ्रष्टाचारी वहां नेता बन जाता है। तो फिर भ्रष्टाचार समाप्त कैसे हो। हम तय कर लें चाहे आप में से हो, चाहे हम में से हों जिसके बारे में यह पता लग जाएगा कि यह भ्रष्टाचारी है उसको राजनीति से निकाल दें, कोई भी दल उसको बढ़ावा न दे तब भ्रष्टाचार समाप्त होगा (समय की घंटी) श्रीमन् में समाप्त कर रहा हूँ। अभी दो मिनट में समाप्त कर रहा हूँ। श्रीमन् क्या है? एक मिसाल दे कर में खत्म कर दूंगा मैं राज्य मंत्री था उद्योग विभाग में। 103 टेक्साटाईल मिलों का राष्ट्रीयकरण किया गया देश की नेता देश की प्रधान मंत्री जो उस समय भी प्रधान मंत्री थीं और देश की नेता थीं तो उनके आशीर्वाद से मैंने एक सुझाव रखा कि मजदूरों के ड्यूज मजदूरों की तनख्वाहें मजदूरों की ग्रेजुटी मजदूरों का प्राविडेंट फण्ड बोनास तमाम जो ड्यूज हैं मजदूरों के

मिलों पर जिनको सेठ मारत रहते हैं, दबाते रहते हैं और बैंक उनको एडवांस देते रहते हैं उन बैंकों के एडवांस को रोक कर मजदूरों के ड्यूज को पहले दिया जायेगा यह सबसे पहले हिन्दुस्तान के इतिहास में इंदिरा जी के आशीर्वाद से बैंक की प्रायो-रिटरी से पहले मजदूर की प्रायो-रिटरी हुई। हुआ क्या, मेरे जैसा आदमी जो चुनाव आसानी से हारना नहीं सीखा, हिन्दुस्तान के बहुत से उद्योगपतिय लग गये पांच पांच करोड़, दस करोड़ पता नहीं कितना कार्यकर्ता कुछ कहते कोई कुछ कहता है लेकिन मैं यह कह सकता हूँ कि कम से कम तीन करोड़ रुपया मेरे इलाके में पूंजीपतियों ने खर्च किया। ऐसा बड़ा कोई घराना नहीं था पूंजीपतियों का जिन्होंने मेरे खिलाफ काम नहीं किया। कैसे भ्रष्टाचार खत्म होगा? इसलिए पूंजीपतियों की बहुत सी ऐसी चीजें हैं उन्होंने अपनी प्रापर्टी के बहुत दाम लगा रखे थे। एक पैसा नहीं दिया गया क्योंकि कम्पनसेशन में वह जिम्मेदार थे (व्यवधान)

श्रीमन् मैं बता रहा था मैं अपनी बात को इसलिये कहना चाहता हूँ कि कोई भी मंत्री अगर सख्ती से चलना चाहे तो उसी के खिलाफ सदन में क्वेश्चन आते हैं। क्या इस सदन में परम्परा नहीं पड़ गयी है कि क्वेश्चन बाहर से लाकर डाले जाते हैं। क्या यह परम्परा नहीं पड़ गयी है कि उद्योगपतियों के लाइसेन्स आफिसर यहां पर लाबीइंग करके यात्रियों के खिलाफ क्वेश्चन करवाते हैं। क्या यह परम्परा नहीं पड़ गयी है। इन परम्पराओं को कैसे रोका जाय। माननीय संसद सदस्य को यह सबक लेना होगा कि किसी भी औद्योगिक घराने से संबंध नहीं रखना है उसके कहने से कोई भी बहस सदन में नहीं होगी उसके कहने पर कोई सवाल नहीं डालेगा। हम देख रहे हैं कि सन् 62 से दोनों सदनों में इस तरह की बातें चली

[श्री बुद्ध प्रिय मौर्य]

जाती हैं। हम बेवफा न हो सके दुनिया के साथ-साथ ये मैं सत्ताधारी दल कांग्रेस 'आई' का एसोशियेटेड मेम्बर होने के नाते उनकी तरफ से और अपनी तरफ से कह रहा हूँ :

"हम बेवफा न हो सके दुनिया के साथ-साथ अबले वफा के सिर पर यह इल्जाम हो तो है"

श्री उपसभारति : हो गया अब समाप्त करिये ।

श्री बुद्ध प्रिय मौर्य : मैं समाप्त करने जा रहा हूँ ।

जब कभी भी कोई सख्त कदम बठाया जाता है तो उस सख्त कदम से नाजायज फायदा उठाने की व्यवस्था विरोधी दल कर लेता है। जब कभी भी समाज चाहे वह चाहे फेमिली प्लानिंग हो, या कोई हो। अगर अष्ट अधिकारियों के मामले इस सदन में यहां उठते तो हम सबको फर्क हो। मैं अपनी बात को समाप्त करने से पहले माननीय पीलू मोदीजी का आभार मानता हूँ कि आज की चर्चा वातावरण में शुरू हुई जिससे हमें कुछ सीखने का मौका मिला। मैं आभार मानता हूँ सदन के नेता का जो इस तरह की व्यवस्था करा सके और आपका जिन्होंने मुझे बोलने का समय दिया, लेकिन थोड़ा। धन्यवाद।

MR. DEPUTY CHAIRMAN: The Leader of the House.

SHRI PRANAB KUMAR MUKHERJEE: Mr. Deputy Chairman, Sir, the debate is going on...

AN HON. MEMBER: Is he intervening?

SHRI PRANAB KUMAR MUKHERJEE: I am intervening. The reply will be given by the Home Minister.

Sir for the last three and a half hours, the discussion which has been raised by the honourable Member, Shri Piloo Mody, on the effect of corruption on our body politic has

been going on and various view points have been expressed. At the very beginning I would like to express my appreciation and gratitude to most of the honourable Members who have not only maintained the standard of the debate but tried to make it as impersonal as possible. I would have been happier if I could say a) but, unfortunately, one or two Members did not maintain that: it was not desirable. Because, if somebody wants to bring out some case*, then it would be open for all. One case can be cited from this side and another case can be cited from the other side. But that was not the objective of the discussion. The objective of the discussion was to evolve a consensus the objective was to work out a modality, suggest one through which we can eradicate the influence or the evil effect of corruption.

Sir, first of all, I would like to differ with those Members who tried to project as various phrases have been used, that corruption has been institutionalised, corruption is rampant, it has reached a stage where we cannot live in this country without it. I do not agree with that view because, in spite of the fact that there is corruption here and there, at the same time, there is basic honesty in this country. It is in the people, it is in the system, it is in the apparatus through which we are functioning. The Indian Parliament itself is an example, with its alertness and its vigilance that corruption cannot be institutionalised in this country. At least three Members have mentioned the reports of the various parliamentary committees which have identified the areas of corruption and recommended corrective measures. As per the report which is being quoted, a commission was appointed by the Government, to whichever party it may belong—I am not referring to any particular party. They are fully

aware of it. Therefore, when there is awareness of it, when there is awareness that the evil effect of corruption is to be eradicated, when there is awareness that we cannot allow the corruption to spread, when there is awareness to check it, you cannot say that it has been institutionalised. But at the same time, it has to be kept in mind that every party in the game has to play its own role. It vitiates the entire atmosphere. One incident has been mentioned. I would not like to give the name. Unfortunately, we have developed a practice under which if a person belongs to a particular party, he is corrupt but the moment he switches his loyalty to the other, he becomes honest. You cannot have a double standard. And here too, unfortunately, in the short interregnum when the friends sitting on that side were in power they made a mistake. I do not say that they did it deliberately, but they did make a mistake: and if I may be permitted to say, I mentioned about this mistake while sitting on that side. I told them that if your entire effort is to establish that the Prime Minister of this country, who was the Prime Minister for 11 years and who is the most popular leader, is corrupt and her house is to be dug to find out whether there is hidden wealth in it, if different commissions are there to establish that she is the most corrupt person in the country, you are demolishing the whole system and you are shaking the very base of the nation. Unfortunately, in your euphoria you became a victim of that, commissions after commissions were appointed. And what was the objective was to establish that a person who occupies the highest office in this country, leads the country, is corrupt. And as a result of the damage which you caused to the institution, to the system, you yourselves became a victim of it. What happened? In a parliamentary form of government where collective responsibility is there, we have seen on the floor of

this very House that letters have been exchanged—I am not going to refer to them—members belonging to the same Cabinet were bringing allegations against one another. It is because you forgot that if this system is not protected and if you want to establish that a part of the system is corrupt, you cannot escape the responsibility. Therefore, if you seriously mean that you would like to get rid of the situation, that you would like to eradicate it, you cannot take the position or posture which Dr. Bhai Mahavir took "I am honest, others are corrupt." If Mr. Santanam was asked to make a report, I think he would have come to the same conclusion about the performance of your Government also. There was no need of quoting so extensively from the report. That was appointed by the Congress Party. The Congress Party took note of the fact that there was corruption and that corruption was to be eradicated, and that institutionalised arrangements ought to be made. But some instances have been quoted. Yes, these instances can be quoted. This information can be sought for and this could be debated. But this was not the objective of this debate. The objective of this debate was to create a situation in which we can find out a national consensus against corruption wherever it exists, in the political system, in the civil service, in the industry, wherever it may be. But just mentioning a few instances here and there does not serve the purpose.

DPV. BHAI MAHAVIR: May I make one point?

SHRI PRANAB KUMAR MUKHERJEE: Yes. I am prepared to concede to you.

DR. BHAI MAHAVIR: You are just a little unfair when you say that I took the position that I was honest. If I recollect, I said that it might be that I was honest. What I am saying is that we should have a system in which the complaints can be looked into and only for that the Santanam Report was the basic thing. My com-

[Dr. Bhai Mahavir] complaint was that we had not accepted the practice recommended by them. When massive complaints are made signed by large numbers of the MLAs and the MPs, they should be looked into according to the procedure suggested by them.

SHRI PRANAB KUMAR MUKHERJEE: That is all right. You have made your point. Precisely that is my point, that we have not been able to do it. It is not that all the MLAs and the MPs are corrupt. I do not agree with that. Unfortunately what happens is that we try to create an atmosphere in which everybody is said to be corrupt in this country. It is not so. It is only a handful, a small microscopic minority.

Already we have seen in this House many Members belonging to that side, who have established very high standard. Some of the names have been quoted. Here I do not mind quoting names a person like Mr. Bhupesh Gupta, a person like Mr. Bhola Paswan Shastri, a person like Mr. Mahavir Tyagi. These instances are more. Somebody is saying that these instances are there. My point is that these instances are more. I will give just one example. He is from my State, a political leader in my State. He was in office for more than two decades. When we were students in the 50s and 60s, we were told that he was the most corrupt man and that he had acquired crores of rupees. And today we know that the man depends on charities of others. Even those who made these allegations against him, today say that in the 50s and 60s they made a wrong assessment of him. He is an honest man.

Here, Sir, I would like to give just one instance. A very important and respectable person brought an allegation when I was in the Commerce Ministry. Mention has been made about commission. That is why I am mentioning it. He said that \$400 commission was being collected per

tonne of cement. I simply quietly enquired from the gentleman whether he knows the price of one tonne of cement. The price of one tonne of cement, including the freight, is \$70, and the allegation being made is that \$400 commission is being collected by the Congress Party for one tonne of cement. What happens? This is just an instance. What happens? It becomes completely incredible, simply without verification, without looking into the matter we try to indulge in it. I am not saying that this is being done by the Opposition. Sometimes we also become victims to it. We should not create a situation like that. This is my simple point.

Sir, here I would just like to quote a few lines.

"Our country has somehow become a vast whispering gallery in which character assassination seems to be a pastime or a child's play. Rumours seem to float as if they are facts. False news is served to credulous readers as if they are authentic and garbled versions are given as if they are statements of truth."

This is the situation. For God's sake don't create a situation like this. Yes, corruption is there. We are to fight out corruption. We are to identify it. Specific cases should be investigated. But if you create a situation saying that politicians are corrupt, bureaucrats are corrupt, industrialists are corrupt and if an impression is being given that there is nothing in this country but corruption, I am afraid, neither are we doing justice to ourselves, nor are we doing justice to anybody nor are we making serious efforts to eradicate the evil of corruption. Reference was made to Mr. Santhanam's observations. Till today we have at least 500 to 600 ex-Ministers who are living—taking the States and the Centre together. How many of them have become rich? In my own

State I have seen Ministers of 15 years, Congress Ministers, who cannot afford a car. I do not know of all the MPs coming from my own State.

AN HON. MEMBER: Gujarat?

SHRI PRANAB KUMAR MUKHERJEE: Till date, not even two persons maintain a car. And simply should we generalise that all politicians are corrupt, that all politicians take money, that all Ministers are corrupt? Whose causes are we serving? It is not correct to say so. Here we should not try to score a point over our opponents. If there is corruption, you cannot just ridicule it by talking of globalisation. Yes, corruption is there. There cannot be any system which will be free from corruption. But what we can do is, through our collective efforts, collective wisdom, we can try to eradicate it, we can try to create a situation in which its effect is minimised.

Two contradictory views have come. According to Mr. Piloo, Mody, who believes in a particular economic philosophy, control is the root of corruption.

SHRI PILOO MODY: So do you.

[Shri Pranab Kumar Mukherjee] JEE: But according to a completely different school, without control, without regulation you cannot create a social order which will be free from exploitation. So there will be difference of opinion. In a system like ours, where it is the colonial legacy which we have inherited—the entire administrative apparatus—the most important function is auditing. And what is the basic presumption? The basic presumption is that we are not to believe any man. Sir, I had the opportunity of watching the working of the Public Undertakings Committee of the House of Commons of the U.K. I think the evidence of the Chairman of the British Steel Corporation was being taken. Some huge investment was being made and the decision was taken by the Chairman. When the Chairman said, "I had to take that decision because of certain factors", immediately the Committee

members agreed to his views and there was no cross-examination or things like that to which we are accustomed here. And coming from India, I was quite surprised. Then I enquired, "You simply accept the statement of the Chairman?" The reply was, "If we can't believe the Chairman of the British steel Corporation, then why should we keep him there?" And here even about a bonafide mistake of any public sector organisation or of a public servant, the basic presumption is that he is corrupt, that he is doing something wrong—from the Minister down to the Chaprasi and Peons. You cannot fight corruption with this approach. The presumption should be that basically people are honest. In a certain situation they may be dishonest. But I do not agree with the view that corruption is rampant here, that corruption has been institutionalised. Corruption cannot be institutionalised because of the system; because of the vigilance and because of the checks and balances which we have developed all these years. Parliament is the biggest guarantee against corruption because of the amount of scrutiny it exercises and the searching questions which it puts. All sorts of transactions are discussed in Parliamentary Committees. We have made these institutional arrangements. It is not, therefore, correct to say that for the last 30 years corruption has increased.

Sir, I would not like to take the time of the House. But one point I would like to submit. This is not to score a debating point. If we denigrate ourselves day in and day out, can we expect the people to have any confidence in us and respect for us? It has to be remembered that our system is new. After all our Parliamentary system is only 35 years old. The British system had to pass through so many tests. Can we imagine during the last 30 years any scandal like the South Sea Bubble in our country whereas the British House of Commons and other Parliaments had

[Shri Pranab Kumar Mukherjee] to face such situations in their initial stages? Did we have a Watergate? You may say that our cement scandal is like the Watergate or South Sea Bubble scandal. But it has not been so. We have been able to develop certain standards and our objective should be to attain those standards and brighten our image instead of denigrating ourselves. I do not feel that we can strengthen our system by a process of self-denunciation. If there are specific cases, they will have to be looked into. Institutional arrangements, if necessary, will have to be made to strengthen our system. We have done it. Various vigilance organisations are there. Parliamentary scrutiny is there. Accountability to the people is there. Our people are changing. They are not prepared to accept the same leadership all the time. Indian democracy has shown its maturity. Let us allow that process to develop further. Let us not disturb that process or weaken that process by unnecessarily apportioning blame which is not due nor desirable.

SHRI INDRADEEP SINHA: Mr. Deputy Chairman, I do not agree with those hon. Members of the House who held the view that corruption is a part of human nature or that it is a "world phenomenon", I want to limit the problem of corruption because efforts were being made to expand it. I do not agree with the proposition that corruption is part of human nature. I do not agree with the proposition that there has always been corruption and there will always be corruption.

As Mr. Ramamurthi pointed out, there was a type of society in which there was no corruption. And there will be a type of society in which there will be no corruption. Even today corruption is primarily a phenomenon of the capitalist world.

But, Sir, I think we are not discussing the problem of corruption in Indian society as a whole. The purpose of this discussion is much more limited. The purpose is to discuss the

problem of corruption in high places and corruption in the administration. And, if we limit the problem like this, then we can consider certain aspects of it. I am not one of those who would like to name individuals. But I do want to point out certain patterns or certain forms of corruption or certain *modus operandi* of corruption. For example, a well-known fact is the letter which the former Director of the Institute of Administration at Mussorie wrote, the letter which Mr. Appu wrote. Now, in that letter, he has stated that a very alarming fact is the "close nexus" between "organised crime" and "amoral political power." I think this is essentially a statement of fact. It is very true and it is one of the basic elements of the situation which we are discussing today: a close nexus between organised crime and a political power which has no morality, which has no moral standards or which has very feeble or very poor or very elastic moral standards. That is the problem. Now, it expresses itself in various forms. For example—my friend, Mr. Manubhai Patel, will excuse me—during the Janata regime, a Janata Minister in Bihar stated in the Bihar Assembly that he patronised certain criminals and harboured certain criminals in order to win elections.

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): He harboured criminals?

SHRI INDRADEEP SINHA: Yes. He said that he used to harbour criminals in order to win elections. In order to win elections, he had to maintain criminals, in order to win elections he had to protect criminals, and in order to win elections he had to finance criminals. That is because he wants to use them for winning elections. This was stated by a Janata Minister himself in Bihar. In the Congress (I) regime, Sir, you know the famous Bhagalpur blinding scandal. The whole thing came out because of a notorious criminal who was living in the house of a Minister

—this time a Congress (I) Minister; I do not want to give the names—and the whole thing came out. I am only pointing out the type of "nexus" that has come to exist between the professional criminals and some of the leading politicians including Ministers. But this is a very crude type, a type which can be detected very easily.

But there are more sophisticated types. For example, the Government of India, with the full concurrence of the Cabinet and of Mrs. Indira Gandhi herself as the Prime Minister, decided to legalise black money by issuing the Bearer Bonds. Is this not legalising criminal activities? Is this not legalising black money generated through illegal activities, in violation of the law, through criminal acts? Instead of punishing the people who are responsible for this crime, they are rewarding these people by issuing the black Bonds. This is the type of "nexus" that is there between organised crime in industry, and trade on the one hand, and a political power, a political administration, on the other, which has no morals or very poor morals, very poor moral standards.

Sir, recently, in the course of a debate in the other House, the honourable Minister for Industry announced that all the industrial concerns which had illegally increased their installed capacity without a valid licence would be sanctioned that increased capacity, that is, all that illegal capacity will be legalised. Not only that all that would be legalised, but 33 per cent of additional capacity would also be allowed. So, here is a type of crime: violation of the licensing regulations of the Government. Instead of punishing the people who have deliberately violated the law, the Government comes forward with a proposal to condone it in the name of "productivity", of increasing production. The other day we had here a question on Colgate-Palmolive. Once again I will refer to Dr. Bhai Mahavir and Mr. Manubhai Patel. Their Government did a good thing when they

closed down the Coca-Cola outfit in the country. But it was during their Government that the Colgate-Palmolive increased its installed capacity four-folds, up to 11000 tonnes, which is enough to meet the entire toothpaste requirement of the whole country; and now this Government says; what can we do? I talked to the Minister. He says, if you go to the court, they will be fined Rs. 500. So, for this type of violation of law, this type of criminal activity by big business houses, whether Indian or foreign, instead of being punished, instead of being suppressed, they are being rewarded. So, if violation of law rewarded—may be, without any consideration—corruption is involved. If this thing is done, this itself saps the moral fabric of the entire economic system. This itself lowers the moral standard of the Government in the eyes of the people.

Sir, there is a case which has been referred to here, in Bihar. The platform of Patna Junction railway station was pledged to a bank and loan taken on the basis of that security. That case was withdrawn. If this is done, then tomorrow somebody will pledge the Rajya Sabha and the Lok Sabha and take a loan and the Government... (Interruptions) Do we have any moral? Is there any moral anywhere? Sir, I have a case—I won't name the person—I have a case from Orissa where the Government of India, Ministry of Mines, Department of Coal, wrote a letter to the Chief Secretary, Government of Orissa, about some person or some concern who was engaged in illegal mining. In spite of this letter it goes on. Somebody who is big or small, I do not know, carries on. In Bihar, hundreds of illegal mines are being operated. Government knows it. No action is being taken. Recently in Bihar, when the I.G. of Vigilance Department started some proceedings against some persons then the house of I.G., a police officer, an IPS officer holding the rank of an I.G., was raided by a D.I.G. on orders 'from above'. Now he has gone to

[Shri Indradeep Sinha] court. So, what we are seeing today is that one part of the administration is fighting another part. An IAS officer in Bihar refused promotion for certain corrupt practices by his superiors. You might be knowing Mr. Chatterjee, IAS officer, and why he refused promotion. It was because he was being removed from a post where he was acting as a check on corruption. So, in order to facilitate corruption he was being kicked up to a higher post. And he declined. Then he was put in the corridor and after being in the corridor for several months now he has been given a posting in a 'dry' department. In the rural areas, Sir, you are very well aware of the mass killings that have taken place in Sadhopore and Deoli or of the "atrocities" against Harijans that are going on everyday. And you know, Sir, that even if the victims go to the police station, no action is taken, even the FIR is not recorded. Even if the police is informed, they do not come. Even if they come, the landlord is able to persuade the police to file a counter case against the poor Harijans and absolve the landlords. I do not know if every time money is paid. But whatever be the inspiration, here is another example of a close "nexus" between organised crime and the administration which has no morals. So, this is the problem that we are facing. How to rectify it? Dv. Bhai Mahavir very correctly read out some recommendations of the San-thanam Committee, and my friend, Mr. Pranab Mukherjee who is not here, was waxing eloquent...

SHRIMATI PRATIBHA SINGH: He is listening from his room.

SHRI INDRADEEP SINHA: Thank you, very much, Madam, for your information. And he was waxing eloquent that it was the Congress Government which appointed that Commission. Sir, I am reminded of a sentence in Pandit Nehru's Autobiography. He wrote about Englishmen that "Englishmen who are strained at the sight of killing a gnat in England

are devouring camels in India." So, the Congress Ministers who were strained at the sight of K. D. Mala-viya taking Rs. 10,000 from Sera-juddin, after which the Santhanam Committee was appointed, are today devouring camels. This is the difference.

AN HON. MEMBER: You can also say elephants.

SHRI INDRADEEP SINHA: May he, they are devouring even some bigger animals. So, this is the difference.

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI INDRADEEP SINHA: I am just concluding. So, this is the difference between then and now. So, what is the way out? Sir, I don't think that this corruption can be eliminated only by certain administrative measures or by certain moral sermons by certain people or by sending people to Dharendra Brahma-chari for the practice of Yoga. *(Interruptions)*.

SHRIMATI USHA MALHOTRA: Sir, how can he take the name of a person who cannot defend himself? *(Interruptions)*

SHRI INDRADEEP SINHA : Mr. Mallick, please have patience. I do not need this assistance. I can speak on my own.

So, Sir, my suggestions are four or five. Number one is that the monopoly houses, the multinational concerns are the first to be taken over by the Government in order to eliminate one of the big sources of oil corruption. And then take-over of wholesale trade in foodgrains and all essential commodities and their distribution through a ramified public distribution system. Secondly, implementation of Radical Hand reforms so that another source of corruption in the village, landlordism and usury is eliminated. Thirdly reform in the whole electoral system so that toughs and professional criminals and big money are not required for fight-

ing an election. Sir, I am not going into the details of electoral reform that we desire. Fourthly, we should enact an anti-defection law. Now, defections are a big source of corruption. We have seen an entire Government crossing from one side to another. If we want to put a stop to such things, only an anti-defection law is the answer. Much has been talked about it. Perhaps, a law has been framed. Perhaps, they want...

SHRI KALP NATH RAI: The Janata Government did not do it.

SHRI INDRADEEP SINHA: Neither the Congress nor the Janata nor the Congress (I) Government had the moral courage to enact this law. If you have the moral courage, please do it. This is one of the methods of curtailing or controlling corruption. And lastly, Sir, this House had adopted a resolution to appoint a committee to look into the charges of corruption against the son of the then Prime Minister and the son-in-law of the then Home Minister or the Finance Minister. We should establish a practice that when charges of corruption are levelled in the House against Ministers of the Central Government, this Parliament should appoint a committee to go into those charges and the same practice should be introduced in the State Assemblies also. Finally, Sir, I agree with Mr. Ramamurti that it is ultimately an awakened and politically conscious people, a public opinion, which will eradicate corruption by throwing out all the corrupt people from seats of power.

MR. DEPUTY CHAIRMAN: Mr. Goswami. You have ten minutes.

SHRI DINESH GOSWAMI: Mr. Deputy Chairman, Sir, I will take fifteen minutes. I will keep my word. Sir, the leader of the House Mr. Mukherjee was making a fervent appeal to us all that we should not assail the integrity of one another in the political life, because, in that case, we all become victims of character assassination. It is, to some extent.

true as Sir Ivor Jennings said that there is an increasing tendency on the part of political leaders to throw mud at one another and once mud is thrown, then, it is very difficult to remove the mud and the mud sticks. But it is equally true that if notice of corruption is not taken, then, the pitch is queered to such an extent that, it becomes very muddy that whether you like it or not, ultimately, the mud sticks to you. Therefore, it is essential that when we discuss this subject, but while doing so, we should speak with responsibility, that we do not make undue character assassination. I think, in this House, today, by and large, the discussion has been held with a greater sense of responsibility than we have seen on many occasions. We should also take notice that there is an increasing awareness and a feeling in this country that corruption is growing at all levels. Mr. Mukherjee was quoting from somewhere and said that the country has become a whispering gallery that there is abundant corruption. I do not know from which source he was quoting but I hope, he was quoting with approval. It is true, as he has said, we have got vigilance commissions and we have got different laws to deal with corruption at the administrative level. But the unfortunate part is that, there is no machinery whatsoever to deal with political corruption. In fact, right from Independence, in spite of the recommendations made by many committees and commissions, no machinery has been set up to deal with political corruption. In fact, the recommendations of the Santhanam Committee, in regard to political corruption, were not accepted by the Government. And whether it is the Congress Party or the Janata Party, which ever party has been in power, the tendency is because ultimately it touches us, we do not want to give authority to a body to enquire into political corruption and because...

SHRI PILOO MODY: Anti-corruption has to be institutionalised.

SHRI PINESH GOSWAMI: When corruption is growing at the political level, it is bound to percolate to the administrative level also. Only a strong and clean Government can tackle administrative corruption. But if there is no machinery to deal with political corruption, at no point of time, you will be able to deal with administrative corruption. May I point out that even the first Vigilance Commissioner of the Central Vigilance Commission, Mr. Srinivas Rao, lamented that without effective machinery to deal with political corruption, vigilance laws cannot function properly? This has been his experience that unless you deal with political corruption, vigilance laws are undoubtedly going to be ineffective. In fact, I submit that we enter the portal of Parliament by committing an act of gross corruption. And that act is that we play a fraud on the Constitution by declaring that we have incurred an election expenditure of less than Rs. 35,000. I do not know whether the limit is now Rs. 1 lakh or not. But even theoretically, if I am called upon to give a return of Rs. 35,000, I cannot do so, but I am compelled because the law is that. We are not prepared to change the law. Though we know that the law is practised in breach of it and compel the parliamentarians to play fraud upon themselves. This is the tragedy of the affair.

Undoubtedly, one can point to many types of cases of corruption. My time is short, but there are many cases when the Parliament has not done its own duty in matters of corruption. Regarding corruption, at an earlier stage, an example was set in the case of Mr. Mudgal. Mr. S. D. Mudgal was an elected member of this Parliament who ran an organisation called M/s S. D. Mudgal Publications in Bombay. He took, according to the allegation, Rs. 20,000 to propagate the case of Bombay Bullion Association. The Association gave him some money to publicise their own documents. When

this matter" came up, Pandit Nehru took strong exception and he said that if Parliament did not take a serious note of the conduct of Members of Parliament, the future would not forgive them. So an enquiry was set up to enquire into the conduct of Mr. Mudgal. Disciplinary action was about to be taken against him, but before that he resigned. Unfortunately, our Parliament has failed to live up to that standard. Today if somebody has taken Rs. 20,000 to publicise in favour of an Association, there will be people who will say there is no parliamentary impropriety involved in this. May I point out with all respect, two cases where Parliament did not play its role properly? One is Kanti Desai's case and the other is Antulay's case. I am not referring to individuals. What I am saying is that if in Kanti Desai's case the ruling Janata Party would have accepted at that time the Resolution of this House, a new parliamentary precedent would have been set which would have put a new life into our Parliament. It was not accepted. But ultimately, Mr. Morarji Desai had to go. Equally in the Antulay's case, when we asked for a commission or a committee to enquire into Mr. Antulay's case, if that would have been accepted, a new standard would have been set. But ultimately Mr. Antulay had to go because of court's direction. My point is if Parliament does not take into account these matters and leave it to the courts, or leave these to be decided in the streets, Parliament ultimately suffers. That is what has happened today in this country. The confidence of the people in the parliamentary institution is getting eroded. Somebody may say that if we discuss these things, if we make allegations against one another, the integrity of the politicians will be in jeopardy, or the parliamentary institution may not be that strong. May I refer in this context to what Mr. Harold Wilson said as the Leader of the Opposition in the Profumo Scandal-

dt-at case. On June 17, 1963, while 'no was talking about the Profumo scandal, one of the scandals which must have made the British nation hang iter head in shame, he said:

'But our friends abroad are wrong if they draw the hasty conclusion that this country is entering the era of corruption which has heralded the decline of great civilisation of the past. The sickness of the unrepresentative sector of our society should not detract from the robust ability of our people as a whole to face the challenge of future. And in preparing to face that challenge, let us frankly recognise that inspiration and the leadership must come first here it. this House".

This is what I am trying to emphasise that in all matters of corruption we try to shield them. Even if the allegation comes from that side, automatically I find there is an effort to drown that from the other side. If the allegation comes from this side, we take sides' with this side. What I say is that this House must be a robust body to face the challenge. Equally I feel that time has come when we should once more have a fresh look into the recommendations of the Santhanam Committee. For example, one of the recommendations of the Santhanam Committee was to have a code of conduct for Ministers at par with public servants in the matter of acquisition of property, acceptance of gifts and disclosure of assets and liabilities. I would not like to limit it only to the Ministers. Members of Parliament and State Legislature Members also should be brought under a code of conduct *at par* with public servants. We should also have a look as to how we can improve upon the Santhanam Committee's recommendations. We equally feel that the time has come when we should go in for drastic electoral reforms because without drastic electoral reforms, when we are to collect money from

the big houses at the same time if we say that there will be no quid pro quo to the big houses, there is a contradiction in terms. There must be drastic electoral reforms and I feel some machinery must be established at the political level so that we may prove that we are clean.

Sir, to conclude—because you are looking at me and I promised that I will conclude within fifteen minutes— I will refer to an interesting conversation between Confucius and one of his favourite disciples, K Ju Kun. One day K Ju Kun asked his master, Confucius: What is most needed for a good government? Confucius answered: Enough food, enough weapons and people's faith in the ruler. Then K Ju Kun asked, "If it cannot be helped that we cannot provide all the three, what should be given up first?" Confucius answered, "Then the first item that you must give up is weapons." The K Ju Kun asked, "Supposing we cannot give them the other two, then what should be given up?" Confucius answered, "Then you can afford to give up food because if people have no confidence in the ruler, then the country cannot survive." What I am saying is, today, people have not only no confidence in the ruler, people are losing confidence in the democratic system and the political system and in all of us and when this confidence is eroded, the democratic system and all the institutions which we cherish cannot survive and, therefore, if we want to bring that confidence back, what is essential is to create a climate or some sort of an organisation through which we can inquire into the cases of political corruption and can prove if a false allegation is made that that allegation is false but, at the same time, take stern action against a man if it is proved that he is guilty. Unfortunately there has been an effort in this country that we trade wild allegations and at the same time we do not take any action with the result that everyone is painted with mud which is sticking to us and which is eroding the con-

[Shri Dinesh Goswami] fidence of the people and, as Confucius said, if the confidence of the people is not there is the ruler or in the system, neither the ruler nor the system can survive and, therefore, in the interests of all of us it is essential, Sir, that this discussion should be followed by some concrete mea-surjes because without any concrete measures it is of no use. This is not the forum, of course. A time of three hours is not sufficient for detailed discussion on a concrete measure. It may be that this House may set up a committee of itself to discuss as to how to combat the problem of corruption. One may take the Santhanam Committee's report as the base and also improve upon it. But I would humbly submit to the ruling party, let us do something to create an institution through which we can deal, as effectively as possible, with corruption at the political level because if we can tackle corruption at the political level, the next step is, we can tackle corruption at the administrative level. But if we cannot tackle corruption at the political level and if we do not have the political will to do it, it is no use blaming corruption at the other level because corruption is bound to stay.

Thank you, Sir. I think I have finished within fifteen minutes. (*Interruptions*)

SHRI IKHUSHWANT SINGH (Nominated): Mr. Deputy Chairman, Sir, I will be very brief. I am not a man of religion, but I am tempted to quote Christ's admonition to a crowd which was about to stone an adulteress. He said: "Let him who is without sin cast the first stone."

We have to ask ourselves: Are we really without any sin? Sir, I am sure, if there is a public opinion poll taken outside today to find out the most corrupt section of Indian society, whether it is the police or the civil service, doctors or lawyers Or politicians, I don't think there would be

the slightest doubt in the mind of the public that the most corrupt element in our society today, are the poiti-ciang and politicians include Members of Legislatures and Members of Parliament like ourselves. I think the public have good enough reasons to think so. Therefore, before we try to sermonise, we have to find out whether we are in position to sermonise. Other—when the people read these debates in the papers, the first reaction will be; "who are these people to talk about corruption?" I think it could be said quite clearly that in the mind of the common man a politician preaching against corruption is like a prostitute preaching the virtues of chastity. How far the corruption haj? gone, I need not mention. We have had numerous reports on it, the Santhanam Committee Report, the Vaidyalingam Commission Report, the Khanna Commission Report and many others.

What surprises me is that a few important works on corruption have not been cited today. As far as corruption is concerned, there is a paper on Rajaji Memorial Lecture by Mr. B. K. Nehru, who has analysed the political 'corruption and given specific instances. He said that the average cost of a parliamentary election today is between 15 and 20 lakhs of rupees. (*Interruptions*) I am just quoting that Mr. Nehru has said; and I am quite sure that he knows more about it than you do. There are 542 Members of Parliament. In addition, there are more than 3,500 Members of the State Legislatures, where again, according to him largo sums are spent on elections. He has made many suggestions there. He has talked about the political reform, the electoral reform; he has also suggested a clearer division between the functions of the Executive and of the Legislature.

Even more rampant form of corruption exists in the bureaucracy. Professor Leslie Palmier, has written a work, which I would like to bring

to your notice. He has studied the problem of corruption in developing countries. He is of the view that there is no question of eradicating corruption in developing societies. The very best you can do is to contain corruption within tolerable limits. I will only mention from his report a couple of sentences. He says that it is in providing opportunities to civil servants that you open a gateway of corruption. He says:

"Opportunities are presented particularly by the direct involvement of public servants in the administration or control of lucrative activities, whether import licensing or placing defence contracts... the more opportunities are offered, the more are seized."

Another point which he makes, is that the Government wastes a lot of time in legislating on private matters, for example, on telling people what they should drink and what they should not. Any law which cannot be enforced leads to further and further corruption. On this we have the opinion of one of our own distinguished writers, Mr. Malayya. In his book *Emergency: A War On Corruption*, he says:

'Attempts at regulating the morals of the nation through laws ... have proved to be the fertile ground for growth of crimes and corruption.'

It is not ultimately the vigilance commissions or the police or the CBI which can control corruption. He has quoted figures and said that of the people charged of corruption less than one per cent are ultimately convicted of corruption. It has to be something else; and ultimately it is really the social censure of the people who will have to be taught how to have nothing to do with the people who have been corrupt, who have been accused of corruption. Ban them from social clubs because ultimately it is social censure, the refusal to share with them beti and roti that

will count. Unless we can do that, we cannot hope to eradicate corruption.

SHRI SANKAR PRASAD MITRA (West Bengal): Sir, one point.

MR. DEPUTY CHAIRMAN. There is no time. No please.

SHRI SANKAR PRASAD MITRA: I will finish in five minutes, Sir.

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Eminent persons from that group have already spoken.

SHRI SANKAR PRASAD MITRA: Mr. Deputy Chairman, Sir, I was one of the sponsors of this Resolution.

MR. DEPUTY CHAIRMAN: Five minutes. Yes. Please go on.

SHRI SANKAR PRASAD MITRA: I also got a letter...

DR. RAFIQ ZAKARIA: Please come to the point now. Five minutes may be gone.

SHRI SANKAR PRASAD MITRA: I have many points, but I cannot mention all of them within the time. I will not indulge in character assassination. I do not think this debate should be utilised for this purpose.

My point is that I raised this question of corruption in the debate on the President's Address, and the hon. Prime Minister, replying to that point, said that she agreed that there had been erosion of the ethical and moral values in our country but that our basic values had remained intact. What are these basic values? On that question a long lecture can be given. But I do not propose to do that.

I draw your attention to one thing. Mr. Kushwant Singh has referred to various authorities. Please also look into Carlton Washburne's "Remakers of Manland", (1932) Edition, pages 104 to 105. Here Mahatma Gandhi was asked: "What is the goal in

(Shri Sankar Prasad MHra)

cajion when India obtains self rule"" The answer that he gave straightway on the goal in education Was thit: "Character building. I would try to develop courage, strength, virtue, the ability to forget oneself in working towards great aims..." What is the state of education in our country today? If I say something On my own, perhap", I may be open to criticism. But I om referring to the address of the Chairman of the University Grants Commission to ninety Vice-Chancellors on the 20th of February, 1982. These are the points *^{nc} Chairman had made: (1) There is growing indiscipline and violence on university campuses (2) Apart from increasing indiscipline among students" and ^{em}~ ployees, there are disparities in the selection of teachers and conduct of examination_a ^{ant}* political interference in the universities. She said that the selection of teachers was being done on the basis of religious, political and caste affiliations in some universities. The question is. Sir, thai with this kind of educational system, shall we be able to preserve our ba-ic ideals and help character building of future generations?

Sir, I suggested to the Government that Lbk Pal should be appointed for the Centre and similar authorities for the State Governments. I also suggest today that a permanent Parliamentary committee should be set up. The Government should consider the setting up of a permanent Parliamentary committee to carry on a seething campaign against corruption from one end of the country to the other and to act as a watchdog for preservation of purity in public life.

MR. DEPUTY CHAIRMAN: Thank you. Hon. Home Minister please.

गृह मंत्री (श्री जल सिंह): सम्मान योग्य उपसभापति जी, आज के सत्रमून में आनरेबल श्री पी. लू. मोदी साहब से लेकर अब तक जो बहस हुई, उसमें बहुत से

सुझाव भी आये और एक बहुत बड़ी बीमारी को खत्म करने के लिए उसकी निन्दा भी की गई और कुछ मेम्बरों ने उसका फायदा उठाने की कोशिश भी की कि किसी का नाम लेकर दूसरी पार्टी को बुरा- भला कहा जाए। पी. लू. मोदी जी का भाषण जब शुरू हुआ तो मैं सोचता था कि इती लाइत को पकड़ा जायगा बहस में और हम यह देखेंगे कि समाज में जो एक बहुत बड़ी खराबी है उस को खत्म करने के लिये इस चिन्ता करें और सोचें। मुझे मोदी साहब के भाषण में भी थोड़ा सा क्याल आया - वह बड़े लायक सज्जन हैं और उन को अपनी जवान पर काबू भी है। बात कह भी जाते हैं और मानून भी नहीं होने देते और उन्होंने आज ऐसा ही किया।

अपनी दानायी के बावस तुम ने, अपनी नादानी में भी एक रंगभर दिया।

मैं आज नहीं रखता कि बल्ह का नाम रखने वाले हिन्दुस्तान के प्रति यह भावना रखेंगे कि हम करप्ट हैं और हमारे यहां इतना करप्शन है कि दुनिया भर में इतना करप्शन कहीं नहीं मिलता। मैं यह बात नहीं मानता। मैं कहता हूं कि मानव समाज में भ्रष्टाचार जन्म से ही आया है। यह कभी बढ़ जाता है और कभी घट जाता है लेकिन हिन्दुस्तान के लोग, हिन्दुस्तान की सरकार सरकार के कर्मचारी और यहां के व्यापारियों और हिन्दुस्तान के हर तबके के लोगों में भ्रष्टाचार जितना है उस का परसेटेज दुनिया के और देशों के मुकाबले ज्यादा नहीं बहुत कम ही है। और यह पार्लियामेन्ट का सेशन हो रहा है जिस का एक-एक लफज रेकार्ड हो रहा है और जब तक दुनिया रहेगी तब तक यह रहेगा। इसमें हमारे नेतागण ही अपने

आप को अगर इतना बदनाम कर लेंगे तो इस रेकार्ड को लेकर ही लोग रहेंगे और कहेंगे कि इसने यह किया उसने यह किया और इन्होंने इन के लिए यह कहा था। तो हम दोनों की बात सच मान लेते हैं। अगर ऐसा हुआ तो खुदा जाने हमारा क्या हाल होगा और फिर सरदार बुशवन्त सिंह जी सच्चे हो जायेंगे। इन्होंने बड़ी ज्यादाती की। वह कहते हैं कि पालिटिशियन्स की हैसियत प्रेस्टीज्यूस जैसी है। किसी ने नोट नहीं किया तो हम क्या करें। कई बातें खानी में ऐसी होती हैं कि बोलने वाले को भी पता नहीं चलता और उन को पकड़ा नहीं जाता और बाद में कोई बात उस के लिये कर नहीं सकते। क्योंकि वह इंग्लिश के खिलाड़ी भी हैं और स्पोकर भी हैं इस लिये अपनी बात कह गये। तो मैं एक बात का जवाब तो नहीं देना चाहता कि बहुत सी बातें हुई हैं और प्रणव मुकर्जी साहब बोल गये उन्होंने इंटरवीन किया और बहुत सी बातों का वह जवाब दे गये और जो बहुत सी बातें हुई थीं उनका जवाब हमारे मोर्य जी ने दिया, जन साहब ने दिया, तो इस बहस की खूबसूरती तो बिगाड़ दी गयी, लेकिन मैं प्रणसा नहीं कर सकता चयरमैन साहब आप की पोलू साहब की और अपने लीडरान की क्योंकि लोग हम से पूछते हैं कि कहां जा रहे हो तो कहना पड़ता है कि करप्शन पर बहस चल रही है उस में जा रहा हूं। तो मौका मिलता है हम को बुराभला कहने का। वह कह सकते हैं। लेकिन अगर आप का यही विचार था तो इस सदन के बजाय किसी बंद कमरे में सारे मेम्बरान राज्य सभा आ कर बोल लेते और आपस में विचार कर लेते लेकिन दुनिया भर के पेरस में आज के भाषण जायेंगे और मैं मोदी जी का मशकूर हूं कि उन्होंने काफी गार्डेज लैंग्वेज में अपनी बात कही है लेकिन फिर भी बात तो कुछ लिखी ही जाएगी।

मैं विश्वास करता हूं कि हम को अपने नेशन का इतना नुकसान नहीं करना चाहिये और आने वाला पीढ़ी को डिसहाटेड नहीं करना चाहिये। मौजवान क्या सोचेंगे हमारे देश के लोग क्या सोचेंगे? अभी हमारे कामरेड जी, इन्द्रदीप सिंह जी ने अपना दायरा पालिटिशियन्स तक महदुद रखा लेकिन सोसाइटी के हर अंग में करप्शन है। आज जो करप्शन पर बहस हो रही है यह सिर्फ मनी पर थी, दोलत इकट्ठा करने पर थी। पालिटिकल करप्शन भी होती है। इंसान पर्सनल करेक्टर क्या होता है उसका भी करप्शन कहा जाता है। करप्शन कई तरह का है लेकिन जो आपने कह दिया कि पालिटिशन को सुधार लो, डिफेक्टर को हटा लो, डिफेक्टर के साथ मत जाओ मैं पूछना चाहता हूं वह कौन सी पार्टी है जो डिफेक्शन कराकर नहीं बनी है। मैं कह सकता हूं कि एक ऐसी पार्टी भी है हमारे देश में जिसका प्रधान डिफेक्टर है; जिस पार्टी को उसने डिफेक्ट किया उसी का प्रधान बन गया। जिन्होंने उनको निकाला उन्होंने को उसने निकाल दिया। जब इतनी बात पालिटिकल पार्टीज में आ जाए तो फिर सोचना होगा कि कैसे इस बीमारी का इलाज किया जाए। है बीमारी दुरुस्त है इसमें कोई गलती नहीं। लेकिन इस बीमारी का इलाज करने के लिये कोई और रास्ता तलाश करना होगा। हमारे दोस्तों ने बड़ी अच्छी तकरीर की। मैं इस बात पर विश्वास रखता हूं:

नेक ने लो नेक जाना बद ने बद जाना हमको हर किसी ने अपने-अपने पैमाने से पहचाना।

हम जो-जो इस देश में काम करने वाले साथी हैं आप हैं सभी दोस्त हैं मैं उनसे प्रार्थना करूंगा कि आप में होसला दिलेरी होनी चाहिये और उस दिलेरी से जो करप्ट आदमी है बेईमान है उनको हम छांट सकें

[जानी जैल सिंह]

उनकी बेईमानी का पर्दा बाहर कर सकें। वह नहीं होता। क्यों नहीं होता? हमारे कामरेड साहब कहते हैं कि इलेक्शन की प्रणाली में सुधार किया जाए। मैं कमरेड से कहता हूँ कि करप्शन सबसे कम सोशलिस्ट मुल्कों में है और सबसे ज्यादा बेल टुडु जो अपने को सभ्यता वाले जानते हैं उनमें है कोपेटेलिस्ट सोसाइटी में। आप यह क्यों नहीं कहते कि करप्शन खत्म करनी है तो जो सिस्टम है सोशलिस्ट कंट्री का उसको क्यों नहीं अपनाते। एक तरफ तो आप डेमोक्रेसी का वास्ता चाहते हैं और दूसरी तरफ कहते हैं कि हम कम्युनिस्ट हैं। क्या कम्युनिस्ट हैं। (व्यवधान) आप ईमानदारी से तो तो जलिये।

श्री इन्द्रबोप सिंह : चल रहे हैं।

जानी जैल सिंह : मोदी साहब ने साफ कह दिया कि जो इकोनोमिक पालिसीज हैं उनसे मैं समझता हूँ करप्शन बढ़ता है मान लिया कि आप सारी पालिसीज को नहीं मानते हैं तो जब आप इनमें विश्वास नहीं रखते हो हिन्दुस्तान की लूज डेमोक्रेसी का क्यों मानते हैं। आपको दिलेरी से बात करनी चाहिये। वन पार्टी रूल हो तो कोई नहीं कहेगा। हमारे एक दोस्त ने कन्फ्यूशस की बात कही। गोस्वामी जो विद्वान हैं। बड़े हौसले से बात करते हैं। इंडीपेंडेंट हैं। कोई सुनता नहीं है उनको लेकिन वह सुनाते हैं। दुनिया के एक बड़े विद्वान हुए हैं उसकी कद्र करते हैं। किस जमाने की बात कर गये वह जिस जमाने में डेमोक्रेसी नहीं थी उस जमाने की बात की है। जब विश्वास चला जाए तो विश्वास पैदा करने के लिये कोई मौका भी देता है जितनी अपोजिशन है उसका यह बल होता है कि इस गवर्नमेंट पर विश्वास न हो। हर साल रेजोल्यूशन आता है

ताकि विश्वास न रहे। अगर कन्फ्यूशस को मानना है तो इस डेमोक्रेसी का रास्ता छोड़ना होगा। उस वक्त तक तो बात ठीक है लेकिन डेमोक्रेसी में सबसे बड़ी खराबी यह है कि जिसके लिये मरे हैं जिसके लिये कुर्बानी की है उसके खिलाफ बात करना मुश्किल लगता है।

जब हम इन खराबियों को देखते हैं तो मैं ऐसा समझता हूँ कि जैसे कोई बीजवान बहुत खूबसूरत कपड़ों में किसी लेडी को दौड़ कर देखता है कि बहुत अच्छी है, लेकिन जब गौर से देखता है कि शक्ल अच्छी नहीं है, बद्शकल है तो उसको असलीयत मालूम हो जाती है। हमारे कई लोगों के साथ भी यही हुआ है। मैं सोच रहा था कि हम तो डेमोक्रेसी के लिए लड़े थे। हमारा तो देशी राजा था। हमें तो डेमोक्रेसी चाहिए, डिक्टेटरशिप नहीं चाहिए। डिक्टेटरशिप के खिलाफ हम लड़े थे। पांच साल तक जेल में भी रहे। लेकिन उसका साथ क्या हुआ? खराबियाँ फिर भी रहीं। मैं कहता हूँ कि कोई भी पोलिटिशियन अपनी छाती पर हाथ रख कर कह दें कि वह अपनी पार्टी के लिए चन्दा इकट्ठा नहीं करता है? जब वे खुद चुनाव लड़े हैं तो कह दें कि हमने चन्दा इकट्ठा नहीं किया। हाँ, हो सकता है, जिसका कोई कारखाना हो या कोई बहुत बड़ा बिजनेस हो या कहीं से गफ्फा मिल गया हो, उसने इकट्ठा न किया हो। लेकिन यह काम हर आदमी को करना पड़ता है। यह बहुत खुशी की बात है कि 50 पैसे में आदमी यहां पहुँच जाता है। सिर्फ 50 पैसे में यहां राज्य सभा में पहुँच सकता है। लेकिन लोक सभा में जो हमारी हालत होती है, उसका आप अन्दाजा लगाइये कि कैसे करते हैं। आप यह बताइये कि वह कौन-सी पोलिटिकल पार्टी है जो हर आदमी को बदनाम नहीं करती है? चाहे विरोधी कितना ही नेक हो, कितना ही ईमानदार हो, उसको बदनाम करने की कोशिश की जाती है। मोदी साहब की जब

सरकार थी तो हमारे खिलाफ कैसेज बने हुए थे, कमीशन बैठे हुए थे। मैंने मोरारजी भाई को लिख कर दिया। आजकल वह पत्र फ्राइम मिनिस्टर के दफ्तर में पड़ा हुआ है। आज भी मैं उसके लिए तैयार हूँ। मैंने कहा कि मैं सन् 1948 में मिनिस्टर बना था। तब से लेकर मुख्य मंत्री पद तक मेरी जायदाद की जानकारी कीजिये। मेरे बच्चों की जायदाद की जानकारी कीजिये। दुनिया भर में मेरी जायदाद की जानकारी कर लीजिये। लेकिन जब कमीशन बठाना है तो जो सन् 1947 से लेकर आज तक मिनिस्टर रहे हैं उन सब की जानकारी करा कर देख लीजिये कि क्या है। मोरारजी भाई कहने लगे कि बात तो ठीक है। लेकिन मैंने सुना है कि आपने बहुत पैसा इकट्ठा किया है। मैंने कहा—कितना? कहने लगे, ढाई करोड़। मैंने कहा कि आपको किसी ने गलत रिपोर्ट दी है। मैंने तो चार करोड़ इकट्ठा किया है। जहाँ जहाँ से किया है वहाँ जा कर पता कर लीजिये। जहाँ भी मैंने रखा है वहाँ पकड़ लीजिये। उन्होंने मेरी यह बात सुनी। मोदी जी, हम जानते हैं, आप उनसे भी खुश नहीं थे, यह हमें मालूम है। लेकिन जब यह नियत हो जाय कि हम पावर में हैं और जो गद्दी पर है उसको बदनाम करेंगे, उसको गद्दी से उतारने के लिए बदनाम करेंगे तो यह ठीक नहीं है। अगर हम नाम लेकर कहेंगे कि फलां ठीक है और फलां ठीक नहीं है तो यह छोटी बात हो जाती है। ऐसी बात नहीं होनी चाहिए। जिसने किया है और जिसने नहीं किया है, अगर हम दोनों को एक ही जगह पर ले जाएंगे तो यह ठीक नहीं है। हमारी पालिटिकल पार्टियों में एक कमजोरी है कि अगर हमारा कोई बुरा आदमी भी है तो हम उसकी भी हिमायत करते हैं। कोई कोड आफ कंडक्ट बनाया जाय, बैठ जाय, विचार कीजिये तो मैं कोड आफ कंडक्ट के हक में हूँ। इस बीमारी को खत्म करने के लिए मैं इसके हक में हूँ कि अगर इसको बिल्कुल दूर नहीं किया जा सकता है तो नैरो तो किया जाय,

कमजोर तो किया जाय। इसके पक्ष में मैं हूँ। मगर झूठ में मैं सताता हूँ अपने आयुब को अल्ला जानता है कि मैं झूठा नहीं हूँ। मैं तो अपने आपको बचाने के लिए कहता हूँ, लेकिन खुद जानता हूँ कि मैं झूठा नहीं हूँ। मैं अपनी पार्टी की तरफ से, अपनी सरकार की तरफ से यह बात कहना चाहता हूँ कि करप्शन के मामले में हम किसी का लिहाज नहीं करते हैं। करप्शन को हमें खत्म करना है, हम इसके लिए हर मुमकिन यत्न करते हैं? मेरे कोलीग ने, हाउस के नेता महोदय ने अभी-अभी आपको बताया है कि हमने क्या-क्या उपाय कर रखे हैं। अभी-अभी एक आनरेबल मेम्बर ने कहा कि संथानम् की रिपोर्ट पर गौर किया जाय और एक परमानेंट मशीनरी बनाई जाय। मैं इन जजबात की कद्र करता हूँ। लेकिन यह पूछता हूँ कि परमानेंट मशीनरी बनाई जाय तो क्या वह फरिश्तों की होगी? वह भी तो इंसानों की होगी। कम-से-कम हम लोग 10 लाख लोगों के वोटों से यहाँ पर आते हैं, इसलिए कुछ शर्म होती है। हम उनको नोमिनेट करेंगे तो वह क्या करेंगे? ख्वामख्वाह खजाने पर बोझ पड़ेगा। यह सीधी-सी बात है कि सरकार करप्शन को खत्म करे और सरकार करप्शन को खत्म करने के लिए इरादे से काम करें।

जहाँ हम खत्म नहीं करते वहाँ हमारा पर्दा फाश करो, वहाँ हमको पकड़ो, लोगों को बताओ, वेशक हाउस में बताओ कि हम क्यों नहीं करते, लेकिन यह कोई इलाज नहीं। खैर हमारा विजिलेन्स कमीशन भी बना है, रियासतों में विजिलेन्स कमीशन बने हुए हैं। मगर हम उनको हटाने के हक में नहीं हैं। उसका फायदा है। लेकिन मैं समझता हूँ कि सरकार क्यों विजिलेन्ट न रहे, सरकार के लोग सोये रहें और ये विजिलेन्ट रहे। नहीं, इस बात के लिये लेजिटीमेट आपको राइट है कि जहाँ हम गलती करते हैं आप लोग पकड़ो, इस तरफ से या उस तरफ से। यह तो मैंने पहले ही खुशी जाहिर की कि बहुत ज्यादा एक

[श्री जल सिंह]

दूसरे को ताना-बाना नहीं दिये गये, सबाल केवल करेप्शन का ही लिया। लेकिन मैंने जो पहली बात कही है उसको मैं दोहराना चाहता हूँ। मोदी साहब आप जैसे आदमी से यह आशा की जाती है, यह आशा है कि आप दिलीरी से कहेंगे कि हिन्दुस्तान के लोग, आफिसर हों, पोलिटिसियन हों, आम आदमी हों वे दुनिया के ईमानदार लोगों से कम ईमानदार नहीं हैं। इनमें ईमानदारी है। यहां भी करेप्शन है कुछ परसन्टेज करेप्शन कहां नहीं है, पोलिटिसियन्स में भी है, साधुओं में भी है, संतों में, महंतों में भी है, धार्मिक स्थानों में भी है, एजुकेशनल इंस्टीट्यूट्स में भी है। मैंने कोई ऐसी जगह नहीं देखी जहां यह बीमारी न हो और इस बीमारी को जितना बदनाम किया जाय अच्छा है। लाडली मोहन निगम जी ने भी दो-तीन सुझाव दिये। मुझे यह बहुत पसन्द आया, सबसे ज्यादा पसन्द यह आया कि कोई भी सजा न दो लेकिन जानकारी करने के बाद जो आदमी करेप्ट है उसके बारे में लोगों को बता दीजिये कि यह करेप्ट है। कम से कम इस पर कोई पाबन्दी लगा दीजिये। यह अकेले सरकार का काम नहीं है और यह अकेले समाज का काम भी नहीं है। यह सरकार का भी काम है और समाज का भी काम है और दोनों इस बात पर दृढ़ विश्वास रखें कि हमने इस बीमारी को खत्म करना है। खत्म हो, न हो लेकिन यह कमजोर हो जाय। क्या हमारा समाज जानता नहीं कि कौन लोग करेप्शन के साथ लीडर हुए और करेप्शन के बाद इलेक्टेड भी हुए। कई कांस्टिट्यूएँसी ऐसी हैं, मैं हर जगह की कोई न कोई मिसाल दे सकता हूँ। किसी न किसी हिस्से की हर पार्टी से मैं दे सकता हूँ। तो आप उनको जरा पहचानिये। दूसरे यह जो बीमारी है, मोदी साहब, आप आजकल जरा और भी मूड में हैं, आप यह कसम डलवा लें सब को कि करेप्ट आदमी नहीं लेंगे। वहां बैठ जाय तो देवता और वहां बैठ जाय तो पापी हो

जाता है। तीन करेप्शन के ऊपर रिपोर्ट आ गई थी। लाडली मोहन निगम जी कहते हैं कि उसको बता दीजिये। बता क्या दिया जाय उसको। सेन्ट्रल मिनिस्टर थे और कमीशन ने उनके खिलाफ रिपोर्ट की। वह रहे। यह बीमारी कैसे रुकेगी। हमने ठेका ले लिया है धार्मिक तौर पर इंसान का फर्ज है कि "आप उसको जो भला कहावे उसे भलाई लिखना" जो इंसान अपने आप की तारीफ करता है, अपने आपको अच्छा कहलवाता है, भलाई उसके नजदीक नहीं फटकती, भलाई और अच्छाई उसके नजदीक नहीं आती। लेकिन आज की डेमोक्रेसी में हम खुद कह दें कि हम निकम्मे हैं तो फिर हमको वोट कौन देगा, आप कह दें तो आपको वोट कौन देगा। आपने अपने मिरासी रखे हैं, अखबार वालों को रखना पड़ता है। आपको खुद को कहना पड़ता है जनाब कि मैं पर्सनल एक्सप्लानेशन देना चाहता हूँ, इसलिये देना चाहते हैं कि इल्जाम गलत लगाये हैं। यह राजनैतिक मैदान है और इस राजनैतिक मैदान में सरदार खुशवंत सिंह जी के आइडिये से मैं सहमत हूँ कि करेप्ट लोग ही कहते हैं कि करेप्शन को खत्म करना है। अगर नया मुसलमान हो जाय तो ज्यादा अल्लाह अल्लाह करता है। इसलिये चलता है। आपको भी इसके साथ चलना चाहिए और जर्नलिस्ट... (व्यवधान)... अब हमारे साथी तो यह करते हैं, उनके नेता अपने साथियों को कहते हैं कि साथियो उठो और खतायें ढूँढकर लाओ। कंस्ट्रक्टिव काम नहीं। उठो खताएं ढूँढकर लाओ, गलतियाँ, बुराईयाँ एकत्र करो क्योंकि मेरे आदिल, मेरे मुनसिफ, मेरे नौशेरवां बेकार बैठे हैं। तो कार्य देने के लिए इकट्ठा करते हो और फिर यहां ला कर हमारे गले पड़ते हो। आज कितने घंटे लगे हैं?

श्री उपसभापति : पांच घंटे हो गये हैं।

ज्ञानी जैल सिंह : पांच घंटे हो गये हैं तो उपसभापति जी, आप जानते होंगे कि इसमें कितना खर्च हुआ है और कितनी एनर्जी वेस्ट हुई, ग्रेट ब्रेन जिनका था उनको। यह बात हुई और कोई बात नहीं सिवाय इसके कि यह बीमारी है, बुराई है इसको खत्म करना चाहिये। कुछ को तो मिला लेकिन बदकिस्मती से शायद मोदी साहेबान दिलचस्पी रखते हों लेकिन चार रियासतों में जनरल इलेक्शन हो रहे हैं और बाई इलेक्शन हो रहे हैं। आज की बहस क्यों चलाई है? ज्यादातर इस निशाने को रख कर जो तकरीरें जा कर गर्मी में नहीं करेंगे वह एयर कंडीशंड में कर लो तो भी वह लोगों तक पहुंच जाएंगी। सरकार को फिर कह दो करण्ट है (व्यवधान) जो भी पार्टी इन पावर होती है (व्यवधान)

SHRI HAREKRUSHNA MALLICK: Sir, It is very strange that the hon. Home Minister is casting an aspersion on Parliament. We are prepared to sit even outside. There is no problem.

ज्ञानी जैल सिंह : बहुत अच्छा धन्यवाद। तशरीफ रखिये। उपसभापति जी, मैं एक राय देता हूं नैम्बर साहेबान को। उनको यह कहना चाहिये कि—

हर जबर को मिटाना है मुझ को, हर जुल्म का सर खम करना है,
मैं वो हूं जिसको फैसला तकदीरें
दो आलम का करना।

अगर हम यह समझें कि हम मुकाबला करेंगे इसको मिटा देंगे और इन्सानियत की तकदीर का फैसला करने वाले हम हैं तो हमारा हौसला बढ़ सकता है नहीं तो नहीं बढ़ सकता है। ठीक बात है बड़े आदमी अपने आप को बहुत छोटा कहते हैं। यहां चलिये आप लेकिन जब किसी नेशन का सवाल आता है तो अपनी जाती बाद नहीं रह जाती है। ठीक है मेरी जिम्मेदारी ज्यादा है बुराई में भी, अच्छाई में भी मुल्क में। उससे

दूसरे नम्बर पर हमारे ट्रेजरी बेंचेज के आते हैं फिर आपकी भी आती है। हम भी इस हमाम में नंगे हैं। इसलिए मेरी यह दस्त-बस्ता बेनती है कि आज की बहस का फायदा उठाया जाए एक कोड़ आफ कन्डक्ट बनाने के लिए उपाय किये जाएं। उसके लिए सरकार की तरफ से बुलाई हुई मीटिंग भी दुस्त नहीं रहेगी और अपोजीशन के नेताओं से बुलाई हुई मीटिंग भी दुस्त नहीं रहेगी। आप बुला लीजिये या कोई और एजेंसी ढूँढ लीजिये, उसमें खुल कर बातें हो जाएं। प्रेस वाले हमारे दोस्त हैं। हम उनका सम्मान करते हैं, सत्कार करते हैं। बाद में जो मरजी आए हमसे ले लें लेकिन वहां पर हम सीधे हो कर मान लें कि यह हमारे बेईमान हैं और यह हमारे ईमानदार हैं। इतने हमने रखे हैं और इतने तुम ने रखे हैं। हमारे ऊपर एतबार कर लेंगे। लेकिन हम तो मानते ही नहीं हैं जिसकी भी पार्टी में जो बैठा है मजाल है उसको कोई कह दे कि तुम बेईमान हो तो कहेगा कि तुम हमारी पार्टी को बदनाम करते हो। इसलिए यह लाहन्त हिन्दुस्तान से दूर करने के लिए यत्न करते रहना चाहिये लेकिन मैं समझता हूं कि इस डेमोक्रेटिक सेंट अप को हम त्याग नहीं सकते और त्यागेंगे भी नहीं। इसमें कोई खराबी भी हो लेकिन खुबियां इतनी हैं जो कि और किसी सिस्टम में नहीं हैं। चलायेंगे हम सभी इसी डेमोक्रेटिक सेंट-अप को परन्तु इस में हम सुधार कर सकते हैं। इलेक्शन के मामले में भी सुधार कर सकते हैं अब कसम खा कर हम कहते हैं कि मैंने तो इतना खर्च किया है। लोक सभा वाले करते हैं, एम. एल. ए. भी करते हैं। सरदार खुशवंत सिंह जी ने तो गिनती भी बता दी। मैंने तो इस तरह से कसम खानी शुरू कर दी। मैं तो अपनी पाकेट से

[ज्ञानी जैल सिंह]

इस लिमिट से ज्यादा खर्च नहीं करता । हम दोस्तों को कहते हैं भाई लाओ, जो देने आते हैं उनसे भी मैं नहीं लेता, पार्टी को कहता हूँ, पार्टी दफ्तर में जमा कर दो, पार्टी जितना खर्च कर दे कोई पूछने वाला नहीं है । यही कर लो, कम से कम अपनी ईमानदारी को अपने कान्ग्रस को मजबूत रखने के लिए सब लोग यह कर दें कि मैं अपनी ही गिरह से ज्यादा पैसा नहीं लगाऊंगा, पार्टी लगाती है, लगाए, नहीं तो नहीं । वह कह दे कि मैंने तो इतना ही लगाना है । लेकिन इलेक्शन पिटीशन्स होते हैं । हमने देखा है कि लंगर चलता है, कैन्डीडेट, नाम किसी के और पर, इश्तिहार छपते हैं कैन्डीडेट के पैसों से खर्च किसी और के नाम पर । तो ऐसी बातें जब बापर रही हों तो बुनियाद करप्शन की जो है इसको कैसे खत्म किया जाये । जब तक पालिटेशियन बिजिनेस मैन और एक आफिसर ये दोनों का कोलेबोरेशन न हो जाय तब तक करप्शन सिरें नहीं चढ़ती । इनका भी गठजोड़ तोड़ना होगा, अकेले आफिसरों का क्या कसूर है । हमारी बिजिनेस मैन की अक्सरियत, उसकी मेजारिटी ईमानदार है, लेकिन उसमें भी बेईमान हैं । पाली-

टिशयनों की अक्सरियत ईमानदारों की है, मेजारिटी ईमानदारों की है लेकिन उसमें भी बेईमान, हमारे एडमिनिस्ट्रेशन में भारी अक्सरियत ईमानदारों की है लेकिन बेईमान उनमें भी हैं । इन सारी चीजों को खत्म कैसे किया जाय । जब हम कोई बात करते हैं तो उसमें अपोजिशन पार्टी वाले कम से कम करप्शन के मामले में हमारा साथ दे दिया करें, खत्म करने के लिए...

डा० भाई महाबोर : करने में ?

ज्ञानी जैल सिंह : करने में शा-
होना है तो वे भी आपको मिल जायें,
करप्शन करने में शामिल होने का इरा-
है तो वे भी मिल जायेंगे... (व्यवधान)

श्री उपसभापति : इनको बहुत
समझाईये, बहुत समझ चुके हैं, समझ
नहीं ।

ज्ञानी जैल सिंह : अच्छा फिर हा-
समाप्त कर देते हैं । सब कहें तो हा-
जायेंगे, वे झूठ बोलेंगे और लाज
कर देंगे ।

श्री पीतू मोदी : क्या कहें
जी, मारना है तो मारो, मगर मिठ
में नहीं डुबाओ । (व्यवधान)

श्री मनुभाई पटेल : मेरा व्यव-
का प्रश्न है । ज्ञानी जी बोल रहे
इसलिए अदब के लिए मैं बीच में खड़ा
नहीं हुआ, लेकिन आरम्भ में ज्ञानी जी
ने जो बात कही मुझे लगता है कि यह
हाउस का अनादर हुआ । उन्होंने आरम्भ
में ही आपकी निन्दा की अपोजिशन
लोडर की निन्दा की, पार्टी के लीडर
की निन्दा की कि इस विषय को यह
चर्चा के लिए क्यों लाया गया । यह
तो सारे हाउस का एक निर्णय था, तय
था, बिजिनेस एडवाइजरी कमेटी का तय
था, आज का नहीं तीन सत्रों से यह
तो जो सारे हाउस का तय था उसकी
निन्दा करना... (व्यवधान)

ज्ञानी जैल सिंह : हाउस की निन्दा
थी तो मैं अपनी राय वापस लेता हूँ ।

श्री मनुभाई पटेल : धन्यवाद ।
दूसरी बात इसलिए कि ज्ञानी जी की
मंशा नहीं होगी, लेकिन जब बोलते हैं
तो वह गये, इसलिए इसको ठोक करना
चाहिए । क्योंकि इसमें सदन का अनादर
नहीं होना चाहिए ।

दूसरी बात, जब आपने कही कि यहां एयर-कन्डीशन में बैठकर बाहर चुनाव के लिए जो प्रचार करना वगैरह है, मैं आपके ध्यान में इतना ही दिलाना चाहता हूं कि यह जब तय हुआ था तब चुनाव एनाउंस नहीं हुए थे, चुनाव के पहले तय हुआ था, चुनाव बाद में एनाउंस हुए। इसलिए के में चुनाव की बात नहीं थी।

ज्ञानी जेल सिंह : मुझे इस बात का भी पता नहीं था। मैंने तो सोचा था कि आज के दिन हाउस तीन बजे उठ सकता था, तो मैंने कहा कि आपने सोचा कि खाली वक्त है इसलिए इसी काम में लगा लो।

श्री मनुभाई पटेल : ऐसा नहीं है।

ज्ञानी जेल सिंह : खैर यह तो मेरी गलत बात नहीं है हाउस तो एयर कन्डीशन्ड है... (व्यवधान)

श्री उपसभापति : अभी आपकी बात सुनता हूं जरा काम हो जानें दीजिए।

STATEMENT BY MINISTER

Adult Education Programme together
with the Report of the Review
Committee on the National Adult
Education Programme

THE DEPUTY MINISTER IN THE
MINISTRIES OF EDUCATION AND
CULTURE AND SOCIAL WELFARE
(SHRI P. K.). Sir, I beg to lay on the
Table a statement regarding Adult
Education Programme and also a copy of
the report of the Review Committee on
the National Adult Education
Programme. [Placed in library. See No.
LT-4129/32].

Udaigiri in Orissa

8 P.M.

REFERENCE TO THE REPORTED SALE OF TRIBAL YOUNG GIRLS AND WOMEN. IN G. UDAIGIRI OF PHULBANI DISTRICT IN ORISSA

SHRI SHYAM SUNDER MOHA-
PATRA (Orissa): Mr. Deputy Chairman,
Sir, I am thankful to you that you have
given me the permission to raise this
matter about a particular tribal area of
Orissa— G. Udaigiri in Phulbani
district— where young tribal girls and
women are being sold out to outside
districts and outside States. With great
difficulty a photographer has collected
the facts about these young girls and
women who have been deserted by their
husbands who are Government officers,
who are contractors and who are traders.
It has created such a panic in the society
in Orissa, particularly among the tribal
people, that it needs the attention of the
Home Minister particularly...

SHRI INDRADEEP SINHA: You
give it to the Home Minister.

SHRI SHYAM SUNDER MOHA-
PATRA: I am giving it just now. As
many as 16 M.L.As. of our Congress (I)
Party, including the Deputy Speaker and
a Deputy Minister, have given a
representation to the Chief Minister to
probe into this matter and do something
immediately, so that the culture, the
tradition, the pristine glory, modesty and
dignity of the women will be preserved in
the area. This is a very important matter
and I bring it to the notice of the Home
Minister. I will give all the records that I
have in my possession.

श्री उपसभापति : हां, आप कहिए कि
आपका क्या प्वाइंट ऑफ ऑर्डर है।

SHRI HAREKRUSHNA MALLICK.
(Orissa): Sir, while replying to the debate,
the hon. Home Minister just went on in a
light vein. Anyhow that matter has been
solved. But it is on record that people
belonging to hia